



# Rajasthan State Pollution Control Board

Regional Office, Plot No Spl 33, Bichhwal Industrial Area,

Bikaner

Website:- environment.rajasthan.gov.in Phone:- 0151-2250006

RSPCB Helpline No :- 18001806127



RPCB/RO/BIK/NGT/Legal-33/1059

Date:- 01/07/2024

To,

The Registrar,  
Hon'ble National Green Tribunal,  
Central Zone Bench, Bhopal.

Sub:- Report of Joint committee constituted in the matter of OA No 83/2024 (CZ)  
Tahir Husain Vs Collector, Bikaner & Ors.

Ref:- Hon'ble NGT Central Zonal Bench, Bhopal order dated 22/04/2024.

Sir,

With reference to above subject, please find enclosed herewith Report of Joint committee constituted in the matter of OA No 83/2024 (CZ) Tahir Husain Vs Collector, Bikaner & Ors., submitted for kind consideration please.

Yours Sincerely,

Encl:- As above

(Rajkumar Meena)  
Regional Officer

Report

Of the

Joint Committee Constituted by  
Hon'ble NGT

In

Original Application  
No.83/2024(CZ) ; Tahir Hussain  
V/s Collector, Bikaner and others

**Members of the Joint Committee: -**

- 1. Smt. Kavita Godara, Sub Divisional Officer, Bikaner.**
- 2. Shri Rajkumar Meena, Regional Officer, RSPCB, Bikaner.**

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**Factual & action taken report in compliance of Hon'ble National Green Tribunal Central Zone, Bhopal order dated 22/04/2024 in the matter of OA 83/2024 (CZ), Tahir Hussain V/s Collector, Bikaner & Ors**

Hon'ble National Green Tribunal, Central Zone Bench, Bhopal vide order dated 22-04-2024 issued following order/instructions in the matter of OA 83/2024 of Tahir Hussain V/s Collector, Bikaner & Ors: -

- “ 1. *The issues raised in this application is illegal operation of Karni Industrial Area (Karni Extension) without there being any Consent to Establish and Consent to Operate by Rajasthan State Industrial Development and Investment Corporation Limited under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 Rajasthan State Pollution Control Board had issued directions to Rajasthan State Industrial Development and Investment Corporation Limited by various correspondences dated 02/11/2023, 30/11/2023, 03/01/2024, 23/01/2024 and directed the Rajasthan State Industrial Development and Investment Corporation Limited to obtain Consent to Operate under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, but the same has not been complied with.*
5. *We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of: -*
- (i) One representative from the Collector Bikaner (Rajasthan)*
- (ii) One Representative from the Rajasthan Pollution Control Board, (Rajasthan)*
6. *The Committee is directed to visit the place and submit the factual and action taken report within four weeks. The State PCB will be the nodal agency for coordination and logistic support.”*

Copy of The National Green Tribunal, Central Zone Bench, Bhopal order dated 22-04-2024 is enclosed at **Annexure-R-1**.

In compliance of above Hon'ble Tribunal order dated 22-04-2024, the following officials have been nominated as members of Joint Committee by respective departments: -

1. Smt. Kavita Godara SDM, Bikaner (Representative from Collector, Bikaner, Rajasthan).
2. Shri Rajkumar Meena, Regional Officer, RSPCB, Bikaner (Representative from Rajasthan State Pollution Board, Rajasthan).

Copies of the nomination letters are enclosed at **Annexure-R-2**.

**Background: -**

RIICO Ltd has developed Karni Industrial Area, Phase 1st, 2nd, SGC and Extension in different phases in Bikaner District. All these industrial areas are situated adjacent to each other. The OA No 83/2024 (CZ) of Tahir Hussain V/s Collector, Bikaner & Ors is related with RIICO Industrial Area (Karni Extension).

Earlier administrative sanction (A.S.) for development of Industrial Area, Karni extension with estimated cost of 4754.49 lacs was issued vide RIICO Ltd Office Order no IPI/P-6/IDC/093053 dated 15-01-2010. After that, RIICO Ltd had revised administrative sanction for development of Industrial Area, Karni extension by increasing development cost from 4754.49 lacs to 11444.32 Lacs vide Office Order no IPI/F-I(8)3/2015/346 dated 10-07-2015. Copy of the administrative sanction dated 15-01-2010 and revised administrative sanction dated 10-07-2015 is enclosed at **Annexure-R-3**.

RIICO Ltd had obtained Consent to Establish for Industrial Area (Karni Extension) under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act'1974 and section 21(4) of Air (Prevention & Control of Pollution)'1981 from RSPCB vide letter no F(MUID)/Bikaner(Bikaner)/1(1)/2011-2012/7521-7523 dated 17-01-2012. Consent to Establish was granted for the period of 20-12-2011 to 30-11-2014. Copy of the Consent to Establish dated 17-01-2012 is enclosed at **Annexure-R-4**.

After expiry of Consent to Establish, RIICO Ltd has not applied any application to obtain the renewal of Consent to Establish or fresh Consent to Operate for Industrial Area (Karni extension) Bikaner till date. RIICO Ltd has also not applied Consent to Establish and Consent to Operate for any other Industrial Areas i.e. Karni Industrial Area, Phase 1st, 2nd, SGC, etc in Bikaner District.

RIICO Ltd has also obtained environment clearance for setting up of Industrial Area (Karni Extension) from State Level Environment Impact Assessment Authority, Rajasthan vide letter no F1(4)/SEIAA/SEAC-Raj/Sectt /Project/Cat7(c)(978)/15-16 on date 11-04-2017. Copy of the environment clearance dated 11-04-2017 is enclosed at **Annexure-R-5**.

RSPCB has issued categorization for the purpose of consent mechanism of industries/ project/processes/activities/mines vide Office Order no F14/(23) Policy/RPCB/ Plg/153-189 dated 02-06-2020. As per Categorization of RSPCB, Development of "Industrial Estate/Parks/Complexes/Areas/Export processing zone/SEZs/Biotech Parks/Leather Complex" is covered under Red category. Copy of the Board Categorization dated 02-06-2020 is enclosed at **Annexure-R-6**.

Industrial Area (Karni Extension) has been declared as developed from 01-04-2024 vide RIICO Ltd Office Order no 1907-1985 dated 25-01-2024. Copy of Office Order dated 25-01-2024 is enclosed at **Annexure-R-7**.

**Field Visit and Information of the Industrial Area (Karni Extension): -**

The Joint Committee was visited the RIICO Industrial Area (Karni Extension) on 07-06-2024 for the verification of status of RIICO Industrial Area (Karni Extension). During visit following RIICO Officials were also present: -

- i. Shri Surendra Prasad Sharma, Regional Manager, RIICO Ltd, Bikaner
- ii. Shri Mohit Kumar Singhal, Assistant Regional Manager, RIICO Ltd, Bikaner

Details during the visit are mentioned as under: -

- a. Industrial Area (Karni Extension) has been found established and currently operational. As per information provided by representative Shri Surendra Prasad Sharma, Regional Manager, Bikaner, this industrial area has been established in the year of 2011.

RIICO Ltd have 157 industrial plots in Industrial Area (Karni Extension). Out of 157 plots, RIICO Ltd has allotted 148 plots to 64 industries till date. Remaining 9 plot is still not allotted in Industrial Area (Karni Extension) to any industry. Major industries in industrial area (Karni Extension) are food products manufacturing i.e. rasgulla, namkeen, papad, ground nut decorticating, dall mill, etc.

- b. RIICO Ltd has proposed civil works i.e. construction of road & C.D. works, internal roads, link road, drains/conveyance systems/CETP, STP, solid waste disposal ground, etc with estimated cost of 11444.32 lacs as per revised administrative sanction dated 10-07-2015 in Industrial Area (Karni Extension). Following observations were found in reference of work proposed in revised administrative sanction on the day of visit: -

- I. RIICO Ltd has constructed roads in Industrial Area (Karni extension), however, same was found damaged in some locations.
- II. As per map of Industrial Area (Karni extension), no land is earmarked for establishment of sewage treatment plant and solid waste disposal ground. On the day of visit, solid waste generated from all area i.e. phase 1<sup>st</sup>, 2<sup>nd</sup>, SCG and-Karni Extension was found dump on road side in Industrial area (Karni Extension). Copy of map of Industrial Area (Karni Extension) is enclosed at **Annexure-R-8**.
- III. Work related storm water drains (internal) in Karni extension was not found.

- IV. RIICO Ltd has earmarked land for establishment of CETP in Karni extension. However, work for related installation of CETP, internal conveyance system for effluent, conveyance system of effluent to CETP is yet not started.
- V. RIICO Ltd has also provided separate power house for supply of electricity to industrial plots of Industrial Area (Karni Extension).
- VI. No provisions of water harvesting system was found in Industrial Area (Karni extension).
- VII. No efforts for development of plantation in proposed green belt area was found in Industrial Area (Karni extension).
- c. RIICO Ltd has provided two bore wells in Industrial Area (Karni extension) and laid underground pipelines for supply of water to industrial plots. Water meters have not been provided at these bore wells to ascertain the quantity of supply of water to the industries. RIICO Ltd has also not obtained CGWA permission for abstraction of water from both bore wells.
- d. On the day of visit, waste water was found accumulated and creating the cesspools in land earmarked for future development area of RIICO Ltd and at land earmarked for proposed CETP in Industrial Area (Karni Extension). The source of waste water of the cesspools is domestic and industrial effluent discharged by the existing industries of Karni Industrial Area (Phase 1<sup>st</sup>, 2<sup>nd</sup>, and SCG) and rain water of earlier period.
- e. Residential and commercial area has also been developed by RIICO Ltd in existing Karni Industrial Area. Effluent generated from residential as well as commercial area also contributed in these cesspools. It was also observed that all the drains constructed in the existing Karni Industrial Area are ending up into these cesspools. RIICO Ltd has also permitted industries of existing Karni Industrial Area to discharged of treated effluent in RIICO drain till the establishment of CETP vide letter dated 16-07-2020. Copy of RIICO Ltd letter dated 16-07-2020 is enclosed as **Annexure-R-9**.
- f. Condition 5 of environment clearance dated 11-04-2017 for setting up of RIICO Industrial Area (Karni Extension) stipulates that "The PP shall inform the RSPCB at the time of applying for CTE regarding investment on the various activities to be taken up under proposed Environment Management Plan. The details of the plan should be submitted to the RSPCB at the time of applying for CTE. As envisaged, the P.P. shall invest at least an amount of Rs. 4277.29 Lacs (before the project is put into use) for implementing various environmental protection measures".

RIICO Ltd neither has applied Consent to Establish/Consent to Operate after issuance of environment clearance nor submitted investment

on the various activities to be taken up under proposed Environment Management Plan till date. As per observation, it is found that the Industrial area (Karni Extension) has already put in use without investment of 4277.29 lacs for implementing various environmental protection measures.

- g. As per information provided by representative Shri Surendra Prasad Sharma, Regional Manager, Bikaner that "RIICO Ltd has re-constituted the Committees of Officers for giving recommendations for opening of Industrial Area for allotment of plots in industrial areas as well as declaration of Industrial Area as developed" vide Office order no IPI/P-5/Policy/07/Pt-III /1781 dated 17-08-2021. Copy of RIICO Ltd Office Order dated 17-08-2021 is enclosed at **Annexure-R-10**.
- h. In reference to RIICO Ltd Office Order dated 17-08-2021, a committee visited the Industrial Area (Karni Extension) on date 07-11-2023 and the committee decided to recommend to declare Industrial Area (Karni Extension) as developed. Therefore, RIICO Ltd has declared Industrial Area (Karni Extension) as developed from date 01-04-2024 vide Office Order dated 25-01-2024. Copy of visit of the committee for declaration of Industrial Area (Karni Extension), District Bikaner as developed is enclosed at **Annexure-R-11**.

As per RIICO Office order dated 17-08-2021 that "concerned Unit Head will submit the proposal of declaring industrial area as developed to Head Office with the details of date of issue of Administrative Sanction, Date of issue of work orders, Finalization of all works as per tenders and completion of all works as envisaged in A.S. (Administrative Sanction)". However, on the day of visit, it was observed that RIICO Ltd has not completed all works as mentioned in revised Administrative Sanction dated 10-07-2015 despite this fact, the RIICO has declared the Industrial Area (Karni extension) as developed area from 01-04-2024.

**Action taken report:** - Rajasthan State Pollution Control Board has issued show cause notices/ DO letters/letters to RIICO Ltd to obtained Consent to Establish/Consent to Operate of RIICO Industrial Areas and to ensure the compliance of provisions of Water (Prevention and Control of Pollution) Act'1974 and Air (Prevention and Control of Pollution) Act'1981. Details of the same is as under: -

- 1) A Show cause notice was issued to RIICO Ltd, Bikaner vide letter No. F.14/Tech-Bikaner/(51-CETP)/RPCB/Plg./736-738 on date 02-09-2020 for not applying renewal of Consent to Establish or Consent to Operate and

- failed to comply with the conditions of Environment clearance. Copy of Show Cause Notice is enclosed as **Annexure-R-12**.
- 2) A Show cause notice was issued to RIICO Ltd, Bikaner vide letter No. F.14/Tech /Bikaner (45)/RPCB/B&C/1340 on date 05-10-2020 for not applying renewal of Consent to Establish or Consent to Operate and failed to comply with the conditions of Environment clearance. Copy of Show Cause Notice is enclosed as **Annexure-R-13**.
- 3) A Show cause notice was issued to RIICO Ltd, Bikaner vide letter No. F.14/Tech/ Bikaner(45)/RPCB/B&C/2430-2432 on date 04-01-2022 for not applying renewal of Consent to Establish or Consent to Operate and failed to comply with the conditions of Environment clearance. Copy of Show Cause Notice is enclosed as **Annexure-R-14**.
- 4) Letter were issued to Managing Director, RIICO Ltd, Jaipur for information of Karni extension, not having valid Consent to Operate and update on action taken for disposal of accumulated effluent generated from Karni Industrial Area vide letter no F.14/Tech-Bikaner(45)/RPCB/HBC/960 on date 12-09-2022. Copy of letter is enclosed as **Annexure-R-15**.
- 5) D.O. letter was written to Chairman, RIICO Ltd, Jaipur for apply Consent to Establish/Consent to Operate under the provisions of Water (Prevention and Control of Pollution) Act'1974 and Air (Prevention and Control of Pollution) Act'1981 for all industrial areas vide D.O. no F.14(Gen-184)/RSPCB/B&I /1280 on date 23-01-2024. Copy of D.O. letter is enclosed as **Annexure-R-16**.
- 6) D.O. letter was written to Managing Director, RIICO Ltd, Jaipur to take immediate steps to set up CETP & STP in Karni Industrial Area & apply Consent to Establish/Consent to Operate for industrial areas under the provisions of Water (Prevention and Control of Pollution) Act'1974 and Air (Prevention and Control of Pollution) Act'1981 vide D.O. no F.14/Tech-Bikaner(45)RSPCB/B&I /1357 on date 23-02-2024. Copy of D.O. letter is enclosed as **Annexure-R-17**.
- 7) Letters were issued to RIICO Ltd, Bikaner for apply & obtain Consent to Establish and Consent to Operate under the provisions of Water (Prevention and Control of Pollution) Act'1974 and Air (Prevention and Control of Pollution) Act'1981 vide Letters No: -
- RPCB/RO/BIK/Tech/Gen-78/1317-1319 dated 02-11-2023.
  - रा.प्र.नि.मं/क्षे.का./बीका/जन-259/1778-1780 दिनांक 22-12-2023.
  - RPCB/RO/BIK/Gen-259/1685-1867 dated 03-01-2024.
  - RPCB/RO/BIK/Gen-259/2023-24/2416-2418 dated 21-03-2024.

- RPCB/RO/BIK/Gen-259/182-184 dated 26-04-2024.

Copy of letters are enclosed at **Annexure-R-18**.

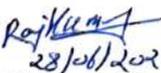
RIICO Ltd has not obtained Consent to Establish/Consent to Operate of RIICO Industrial Areas under the provisions of Water (Prevention and Control of Pollution) Act'1974 and Air (Prevention and Control of Pollution) Act'1981 till date. Besides this, RIICO Ltd has submitted reply on date 07-05-2024, stating that "A developer like RIICO is not required to obtain consent either under sections 25 or 26 of the Water (Prevention & Control of Pollution) Act of 1974 or under section 21 of the Air (Prevention & Control of Pollution) Act of 1981". Copy of RIICO Ltd reply dated 07-05-2024 is enclosed at **Annexure-R-19**.

Therefore, letters were written to the Member Secretary, RSPCB, Jaipur, seeking guidance on this matter, via letter No. RPCB/RO/BIK/Gen-295/493-494 dated 25.05.2024 and letter No. RPCB/RO/BIK /Gen-295/858 dated 14.06.2024. Copy of letters are enclosed at **Annexure-R-20**.

**Recommendation: -**

On the basis of observations made during site visit and facts brought in the notice, the Joint Committee recommends that RIICO Limited may be advised to:-

1. To submit reason for put in use of Industrial area (Karni Extension) without investment of 4277.29 lacs for implementing various environmental protection measures and reason for not obtaining Consent to Establish/Consent to Operate as per conditions of environment clearance dated 11-04-2017.
2. To ensure completion of all works as mentioned in revised administrative sanction for development of Industrial Area (Karni extension) vide RIICO Ltd Office Order dated 10-07-2015.
3. To submit concrete action plan for removing waste water accumulated in Industrial Area (Karni extension) in scientific manner.
4. To obtain Consent to Establish/Consent to Operate and ensure compliance of provisions of Water (Prevention and Control of Pollution) Act'1974 and Air (Prevention and Control of Pollution) Act'1981 for RIICO Industrial Areas.

  
28/06/2024  
**(Rajkumar Meena)**  
**Regional Officer**  
**RSPCB, Bikaner**

  
**(Kavita Godara)**  
**Sub Divisional Officer**  
**Bikaner**

## Photographs Taken During Visit



## Photographs Taken During Visit



## Photographs Taken During Visit



Item No. 01

**BEFORE THE NATIONAL GREEN TRIBUNAL  
CENTRAL ZONE BENCH, BHOPAL  
(Through Video Conferencing)**

**Original Application No.83/2024(CZ)**

Tahir Hussain

Applicant(s)

Vs

Collector, Bikaner & Ors.

Respondent(s)

Date of Hearing: **22.04.2024**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

For Applicant (s): Mr. Vaibhav Pancholy, Adv.

For Respondent(s):

**ORDER**

1. The issues raised in this application is illegal operation of Karni Industrial Area (Karni Extension) without there being any Consent to Establish and Consent to Operate by Rajasthan State Industrial Development and Investment Corporation Limited under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 Rajasthan State Pollution Control Board had issued directions to Rajasthan State Industrial Development and Investment Corporation Limited by various correspondences dated 02/11/2023, 30/11/2023, 03/01/2024, 23/01/2024 and directed the Rajasthan State Industrial Development and Investment Corporation Limited to obtain Consent to Operate under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, but the same has not been complied with.
2. A substantial issue of environment has been raised. Issue notice to the respondents. Returnable within four weeks.

3. Applicant is directed to take necessary steps for service to the respondents by both ways and also on available email.
4. Respondents are directed to submit their reply within six weeks through e-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
5. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:-
  - (i) One representative from the Collector Bikaner (Rajasthan)
  - (ii) One Representative from the Rajasthan Pollution Control Board, (Rajasthan)
6. The Committee is directed to visit the place and submit the factual and action taken report within four weeks. The State PCB will be the nodal agency for coordination and logistic support.
7. Applicant is directed to supply the required documents and copy of the application to the committee and respondents within a week and after compliance of service, the applicant has to submit an affidavit that the notice and copy of the application have been served on the committee and respondents.
8. The report in the matter be filed by the Committee through email at [ngtczbbho-mp@gov.in](mailto:ngtczbbho-mp@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List it in **22<sup>nd</sup> July 2024**.

**Sheo Kumar Singh, JM**

**Dr. Afroz Ahmad, EM**

22<sup>nd</sup> April, 2024  
O.A. No. 83/2024(CZ)  
K



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Helpline No. : 0141-2716877

No. F.10 (589) RPCB/Legal/NGT/2024/144-150

Date: 25/04/2024

Regional Officer,  
Rajasthan State Pollution Control Board,  
Bikaner

Subject - Hon'ble National Green Tribunal order dated 22.04.2024 in Original Application No. 83/2024 (CZ), Tahir Hussain V/s Collector, Bikaner & Ors.

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT has passed an order dated 22.04.2024 and directed inter-alia as follow:-

**5. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:-**

**(i) One representative from the Collector Bikaner (Rajasthan)**

**(ii) One Representative from the Rajasthan Pollution Control Board, (Rajasthan)**

**6. The Committee is directed to visit the place and submit the factual and action taken report within four weeks. The State PCB will be the nodal agency for coordination and logistic support.**

You are hereby nominated as member of the committee and also appointed as Nodal Officer on behalf of RSPCB with the direction to ensure compliance of Hon'ble NGT dated 22.04.2024. Copy of Hon'ble NGT order dated 22.04.2024 is being enclosed for ready reference.

Enclosed-As above

(Vijai N.)  
Member Secretary

Copy to following for Information and for further necessary action –

1. District Collector, Bikaner

Member Secretary

RajKaj Ref  
6789776



**Signature valid**

Digitally signed by Vijai N.  
Designation: Member Secretary  
Date: 2024.04.25 13:07 IST  
Reason: Approved

## कार्यालय जिला कलक्टर, बीकानेर

क्रमांक सीबी/सामान्य/एनजीटी/2024/10651

दिनांक 06.05.2024

### आदेश

माननीय राष्ट्रीय हरित प्राधिकरण, केन्द्रीय क्षेत्र, बैंच भोपाल द्वारा प्रकरण संख्या 83/2024 (CZ) में जारी आदेश दिनांक 22.04.2024 के बिन्दु संख्या 05 में उक्त प्रकरण के संबंध में संयुक्त समिति का गठन किये जाने हेतु निर्देशित किया है। अतः माननीय राष्ट्रीय हरित प्राधिकरण के निर्देशों की पालना में निम्नानुसार कमेटी का गठन किया जाता है:-

(i)	जिला कलक्टर की ओर से नामित प्रतिनिधि	उपखंड अधिकारी, बीकानेर
(ii)	राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, जयपुर की ओर प्रकरण में जिले की ओर से नामित नोडल अधिकारी	क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण, बोर्ड, बीछवाल, बीकानेर

कमेटी में नियुक्त अधिकारीगण को निर्देशित किया जाता है कि प्रकरण में वर्णित स्थान का निरीक्षण कर माननीय राष्ट्रीय हरित प्राधिकरण द्वारा उक्त उल्लेखित आदेश में वर्णित निर्देशों की पालना सुनिश्चित कराते हुए पर्याप्त समयावधि पूर्व तथ्यात्मक जांच एवं कार्यवाही रिपोर्ट प्रस्तुत करें।



(नम्रता वृष्णि)

जिला कलक्टर, बीकानेर

क्रमांक: सीबी/सामान्य/एनजीटी/2024/10652-10660 दिनांक: 06.05.2024  
प्रतिलिपि:- निम्न को सूचनार्थ, आवश्यक कार्यवाही हेतु प्रेषित है:-

1. सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, जयपुर
2. प्रभारी अधिकारी विधि शाखा कार्यालय हाजा
3. अति.जिला कलक्टर, नगर/प्रशासन, बीकानेर
4. उपखण्ड अधिकारी जिला बीकानेर
5. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, बीछवाल बीकानेर
6. क्षेत्रीय अधिकारी, रीको लि. बीकानेर
7. श्री ताहिर हुसैन पुत्र तौसिफ विमल भवन के पीछे सर्वोदय बस्ती, बीकानेर
8. निजी सचिव, जिला कलक्टर महोदया बीकानेर



प्रभारी अधिकारी सामान्य शाखा एवं  
अति. जिला कलक्टर (नगर), बीकानेर

**RAJASTHAN STATE INDUSTRIAL DEVELOPMENT  
& INVESTMENT CORPORATION LIMITED**  
**UDYOG BHAWAN, TILAK MARG, JAIPUR**

No.: IPL/P-6/IDC/09/ 3053

Dated: 15 January, 2010

**OFFICE ORDER**

**Sub: Administrative sanction for development of Industrial Area, Karni Extension, Bikaner.**

The Infrastructure Development Committee of the Board of Directors (IDC) vide item (15) of its meeting held on 16.12.2009 has accorded approval for development of Industrial Area, Karni (Extension), Bikaner at an estimated cost of Rs.4754.49 lacs as per details given below:

(i)	Total Area under the scheme	:	374.75 Acres
(ii)	Land under encroachment and proposed to be planned and developed in future	:	158.35 Acres
(iii)	Clear land area undertaken for the development under this sanction	:	216.40 Acres
(iv)	Saleable land area out of the area at S.No. (iii), above	:	123.25 Acres:

(a) Industrial:	108.27 Acres	109.85 Acres
(b) Residential :	6.00 Acres	
(c) Commercial :	8.98 Acres	
Total	123.25 Acres	

(Rs. in lacs)

S No.	Particulars	Amount (Rs. in lacs).
A.	<b>Direct Charges</b>	
1.	Compensation of land	109.83
2.	<b>Civil Works</b>	
	(a) Survey & Demarcation	26.16
	(b) Levelling of Land	113.07
	(c) Construction of Road & C.D. works :	
	(i) Construction of Internal Roads & CD Works	431.66
	(ii) Construction of link road	305.50
	(d) Construction of Drains / Conveyance system /CETP	
	(i) Storm Water Drains (internal)	393.77
	(ii) Internal Conveyance System for effluent	300.00
	(ij) Conveyance System for effluent to CETP	400.00
	(iv) Construction of CETP	800.00
	(e) Arboriculture	35.59
3.	Water Supply Scheme	188.99
4.	Power Supply Scheme:	
	(a) laying of power lines	137.85

		72.68
	(b) Street Lights	28.74
5.	Indirect Services	5.49
6.	Provision for Water Harvesting	502.40
7.	Provision for up-gradation of Infrastructure	3851.73
	<b>Sub Total:</b>	
<b>B.</b>	<b>Indirect Charges :</b>	
	(a) Overhead charges :-	1.10
	(i) 1% of compensation amount	374.19
	(ii) 10% on remaining	1.10
	(b) 1% of Compensation amount for VAF	1.10
	(c) 1% of Compensation amount for SDF	2.20
	(d) 2% of Compensation amount for EDF	523.07
	(e) Interest on capital during construction period (24 months)	4754.49
<b>C.</b>	<b>Total Development cost of the area</b>	

(Lalit Kumar Gupta)  
Advisor (Infra)

Copy to:

1. Financial Advisor / Advisor (Infra)
2. Secretary
3. Addl. Chief Engineer
4. GM (Finance)/DGM (F-IP&I)
5. Sr. DGM (P&D)
6. SE (Power)
7. OSD (Land)
8. Unit Head, Bikaner

Sr. DGM (P&D)

Annex R-2-3/6

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RAJASTHAN STATE INDUSTRIAL DEVELOPMENT AND INVESTMENT CORPORATION LIMITED, UDYOG BHAWAN, PULAK MARG, JAIPUR-5.

No. IP/IE-1(8)-3/2015/346

Dated: 10th July, 2015

## OFFICE ORDER

Sub: Revised Administrative sanction for development of Industrial Area, Karni (Extn.) Bikaner.

The Infrastructure Development Committee of the Board of Directors, vide Item 22 of its meeting dated 30.06.2015, has accorded approval for revised administrative sanction for development of new industrial area, Karni (Extn.) Bikaner at an estimated cost of Rs. 11444.32 lac (rupees one hundred fourteen crore forty four lac & thirty two thousand) only, as per details given below :-

	in Acres
(i) Total Area under the scheme	374.75
(ii) Land under encroachment and proposed to be planned and developed in future.	158.35
(iii) Clear land area undertaken for the development under this sanction	216.40
(iv) Saleable land area out of the area at S. No. (III), above	133.50
(a) Industrial	110.59
(b) Residential	16.65
(c) Commercial	4.13
Total	131.37

S. No.	Particulars	Existing Admn. Sanction	Amount (Rs. in lac)
1	2	3	5
A.	Direct Charges		
1	Compensation of land	109.83	118.48
2	Civil Works		
	(a) Survey & Demarcation	26.16	83.76
	(b) Levelling of Land	113.07	113.07
	(c) Construction of Road & C.D. Works :		
	(i) Construction of Internal Roads & CD works	431.66	537.25
	(ii) Construction of link road	305.50	1185.98
	(d) Construction of Drains/Conveyance system/CETP :		
	(i) Storm Water-Drains (Internal)	393.77	1230.89
	(ii) Internal Conveyance system for effluent	300.00	400.00
	(iii) Conveyance system of effluent to CETP	400.00	400.00
	(iv) Construction of CETP	800.00	2600.00
	(v) Construction of STP	0.00	175.00
	(vi) Solid waste disposal ground	0.00	300.00
	(e) EIA Study	0.00	25.00
	(f) Arboriculture	35.59	371.37
3	Water Supply Scheme	188.99	319.32
4	Power Supply Scheme		
	(a) Laying of power lines	137.85	152.40
	(b) Street Light	72.68	112.30
5	Indirect Services	28.74	25.91
6	Provision for Water Harvesting	5.49	5.92
7	Provision for up-gradation of Infrastructure	502.40	1223.50
	Total	3851.73	9380.15

339
338
21

1. 10% of compensation amount	1.10	1.20
2. 10% of Compensation amount for YAF	1.10	1.20
3. 10% of Compensation amount for SDF	1.10	1.20
4. 20% of Compensation amount for BDF	2.20	2.40
5. 10% of normal wage	374.19	926.17
6. Contingent provision capital during construction period	523.07	1332.09
7. Mark up on development cost of the area	4754.49	11444.34

This is in supersession to Dis. office order No. IPUP-6/DC/09/3053 dated 15<sup>th</sup> January, 2010 for No. 47849/11c.

For and to the effect of  
 (Signature)  
 (Name)

Copy to:

1. Advisor (Infra) RICO Ltd., Jaipur
2. GM (Civil), RICO Ltd., Jaipur
3. Secretary, RICO Ltd., Jaipur
4. SF (Power), RICO Ltd., Jaipur
5. Sr. DGM (P&D), RICO Ltd., Jaipur
6. Sr. Regional Manager, RICO Ltd., Bikaner:- For information & necessary action please
7. S.O. (P&D), RICO Limited, Jaipur

Copy also to:

1. PS to MD for kind information please.

(Signature)

**Rajasthan State Pollution Control Board**  
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
 Phone: 0141-5159600,5159695 Fax: 0141-5159697  
 www.rpcb.nic.in

Registered

File No : F(MUID)/Bikaner(Bikaner)/1(1)/2011-2012/7521-7523

Order No : 2011-2012/MUID/810

Dispatch Date: 17/01/2012

M/s RIICO Ltd.

Regional Manager, Bichhwal,  
 District Bikaner

Sub: **Consent to Establish** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application(s) for Consent to Establish dated 20/12/2011 and subsequent correspondence

Sir,

**Consent to Establish** under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your RIICO Industrial Area plant situated / proposed at Karni Extension Tehsil: Bikaner District: Bikaner Rajasthan under the provisions of the said Act(s). This consent is granted on the basis of examination of the information furnished by you in consent application(s) and the documents submitted therewith, subject to the following conditions -

- 1 That this Consent to Establish is valid for a period from 20/12/2011 to 30/11/2014 or date of Commencement of production / commissioning of the project or activities whichever is earlier.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below

Particular	Type	Quantity / Capacity
INDUSTRIAL AREA DEVELOPMENT	Activity	86.82 HECTARE

- 3 That in case of any increase in capacity or addition / modification / alteration or change in product mix or process or raw material or fuel the project proponent is required to obtain fresh consent to establish
- 4 That the control equipment as proposed by the applicant shall be installed before the operation is started for which prior consent to operate under the provision of the Water Act and Air Act shall be obtained. This consent to establish shall not be treated as consent to operate



**Rajasthan State Pollution Control Board**  
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- 5 That in case any category 'A' or category 'B' project as mentioned in the schedule of EIA notification dated 14.09.2006 (with amendments till date) come up in the industrial area then that individual industry/project will have to obtain environmental Clearance from the competent authority prior to its commencement/construction.
- 6 That the Environmental Clearance shall be obtained from the State Level Expert Appraisal Committee, Rajasthan for installation of CETP.
- 7 That Environmental Clearance shall be obtained as per schedule prescribed in the EIA Notification dated 14.09.2006 with subsequent amendments for the Industrial Area.
- 8 That entire waste water of the industrial area shall be treated in the proposed CETP and treated waste water shall be reused by the industries maintaining zero discharge status within/outside the industrial area.
- 9 That permission of Central Ground Water Authority shall be obtained for withdrawal of ground water before starting operation of the industrial area and prior to obtain consent to operate from the Board.
- 10 That individual unit coming up in the area shall obtain separate consent to establish and consent to operate individually and shall comply with the provisions of the Air (Prevention & Control of pollution) Act, 1981, the Water (Prevention & Control of Pollution) Act, 1974, the Environment (Protection) Act, 1986 and Rules and Notifications issued thereunder.
- 11 That this consent to establish is being issued for development of industrial area in 86.82 Hectares.
- 12 That project shall be executed as per the plan approved by the competent authority.
- 13 That the Project Proponent shall comply with the provisions of Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008.
- 14 That the cost of project shall not exceed Rs. 47.54 crore.
- 15 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of compliance of the Water Act and Air Act
- 16 That the grant of this Consent to Establish is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ project proponent



**Rajasthan State Pollution Control Board**  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
Phone: 0141-5159600,5159695 Fax: 0141-5159697  
[www.rpcb.nic.in](http://www.rpcb.nic.in)  
Registered

File No : F(MUID)/Bikaner(Bikaner)/1(1)/2011-2012/7521-7523

Order No : 2011-2012/MUID/810

Dispatch Date: 17/01/2012

17 That the grant of this Consent to Establish shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder

This Consent to Establish shall also be subject, beside the aforesaid specific conditions to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the Water Act and Air Act and to such other conditions as may from time to time, be specified by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of Consent to Establish and project proponent / occupier shall be liable for legal action under the the relevant provisions of the said Act(s).

This bears the approval of the competent authority

Yours Sincerely

*sd-*  
Group Incharge

Copy To:-

1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bikaner.

2 Master File

  
Group Incharge

**State Level Environment Impact Assessment Authority, Rajasthan**

4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141-2705633, 2711329 Ext. 361

No. F1 (4)/SEIAA/SEAC-Raj/Seect/Project/ Cat. 7(c) (978)/ 15-16

Jaipur, Dated: 11 1 APR 2017

To,

Shri B.R Chauhan

Office of the Regional Manager,

RIICO Limited, Industrial Area Bichhwal,

Bikaner, Rajasthan-334006.

**Sub: Environment Clearance For Setting up of Karni Industrial Area (Extension) Project, 7 B K M - Khasra No-77/19, 77/20, 77/21, 77/27, 77/28, CHAK GARBI Khasra No-371, 373, 374, 377, 378, 383, 419 Area-86.82 Hectares at Near Village-Chak Garbi & 7 BKM, Tehsil & District-Bikaner, Rajasthan.**

This has reference to your application dated 21.05.2014 seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 24.07.2014 and 6.10.16

**2. Brief details of the Project:**

1	Category/Item No. (in Schedule):	Category - 7C			
2	Location of Project	7BKM - Khasra No-77/19, 77/20, 77/21, 77/27, 77/28, ChakGarbiKhasra NO-371, 373, 374, 377, 378, 383, 419 Area-86.82 Hectares at Near Village- ChakGarbi& 7 BKM, Tehsil- & District- Bikaner , Rajasthan			
3	Project Details Land use Break up	S.No	Particulars	Area (Ha)	Percentage(%)
		1.	Plant Area	43.88	50.55
		2.	Roads/Corrid	18.35	21.14
		3.	Plantation	3.0	3.46
		4.	Open Area	21.57	24.85
		Total		86.82	100
4	Salient features regarding products and process in brief including Plant	This is an Industrial Area Development Project.			
5	Raw Materials requirement ( In case of more then one product Raw material for each product specified )	Description		Requirement	
		Soil		1225 MT/km for road laying of km length.	
		Stone			
		Aggregates			
Bitumen					
Source of the construction material is the local available market near by the project site.					

6	Solid waste /haz.waste quantities and management	Approximately 45 to 50 kg/day of municipal solid waste will be generated from the construction camp and construction site. This will be collected and disposed off in a fenced pit at dugout the site for making compost. Approximately 500-1000 persons will be involved at during the operation phase of the project. Taking into consideration approximately 0.15 kg/person/day of municipal solid waste generation, The total municipal waste generation in the proposed industrial area will be about 75-150 kg/day.																		
7	Use of substances or materials which are hazardous	Each individual industry would obtain separate authorization from RSPCB for disposal of E-waste.																		
8	Project Cost	11444.32 Lakhs																		
9	Water Requirement & Source	<p>The daily water requirement for the project will be 974 KLD</p> <table border="1"> <thead> <tr> <th>Particulars</th> <th>Demand</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>Industrial</td> <td></td> <td>760 KLD Industrial plots will be allotted on zero discharge basis</td> </tr> <tr> <td>Domestic</td> <td>Fresh water demand</td> <td>214 KLD</td> </tr> </tbody> </table> <p>Source of water:- Total waste water generation</p> <table border="1"> <thead> <tr> <th>Area</th> <th>Waste water</th> <th>Disposal</th> </tr> </thead> <tbody> <tr> <td>Industrial</td> <td>0.00 KLD</td> <td>Industrial plots will be allotted on zero discharge basis. The units have to set-up their own ETP.</td> </tr> <tr> <td>Domestic</td> <td>171 KLD</td> <td>Wastewater treated from STP will be used in green area/ plantation.</td> </tr> </tbody> </table>	Particulars	Demand	Quantity	Industrial		760 KLD Industrial plots will be allotted on zero discharge basis	Domestic	Fresh water demand	214 KLD	Area	Waste water	Disposal	Industrial	0.00 KLD	Industrial plots will be allotted on zero discharge basis. The units have to set-up their own ETP.	Domestic	171 KLD	Wastewater treated from STP will be used in green area/ plantation.
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10	Fuel & Energy	Existing Power Line will be extended.																		
11	Environment Management Plan along with Budgetary breakup	<table border="1"> <thead> <tr> <th>SlN o.</th> <th>Activity</th> <th>Investment in Lakhs</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Setting up CETP</td> <td>2600.00</td> </tr> <tr> <td>2.</td> <td>Setting up of STP for treating domestic waste water up to reused level of residential area, commercial area and institutional area (upto 1 MID capacity)</td> <td>175.0</td> </tr> <tr> <td>3</td> <td>Development of land fill site waste disposal</td> <td>300.00</td> </tr> <tr> <td>4</td> <td>Laying of internal</td> <td>800.00</td> </tr> </tbody> </table>	SlN o.	Activity	Investment in Lakhs	1.	Setting up CETP	2600.00	2.	Setting up of STP for treating domestic waste water up to reused level of residential area, commercial area and institutional area (upto 1 MID capacity)	175.0	3	Development of land fill site waste disposal	300.00	4	Laying of internal	800.00			
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		effluent conveyance system	
		5	EIA Study and allied work under head of provision of EIA Study
		6	Arboriculture
		7	Construction of piezometric wells
		8	Rainwater harvesting
		<b>Total</b>	<b>4277.29 lacs</b>
12	CSR Activates along with budgetary breakup	<p>CSR Budget is Rs.486.32 Lacs for F.Y 2016-17.</p> <p>Following activities shall be undertaken as part of CSR:</p> <ul style="list-style-type: none"> <li>• Promoting / Providing Health Care.</li> <li>• Setting up homes and hostels for women and orphans.</li> <li>• Promoting education including special education and employment enhancing vocational skills.</li> </ul>	
13	ETP	<p>During the operation phase of the project, water pollution will be in the form of industrial effluent as well as domestic effluent from industrial units in the industrial area. Mitigation of water pollution will be the responsibility of each individual industrial unit. Polluting industrial units will have to install Effluent Treatment Plant (ETP) and/or Sewage Treatment Plant (STP) as per their requirement in compliance with the RSPCB norms. <b>Although RIICO is proposing to install a CETP for Treatment of Effluent generated from existing Karni Ind. Area and Ind. Area Bichhwal ensuring a zero liquid discharge Facility in proposed Project area.</b></p> <p>Treated water from ETP and/or STP shall be utilized by the industrial units within their premises for reuse in process/gardening/ non-potable usage. Any excess quantity of treated water can be sent to green areas of RIICO by industries after taking permission from RIICO. All the units will opt for "Zero Discharge System".</p>	
14	GreenBelt/Plantation	<p>There is 70.10 acre land area other than saleable, Out of which RIICO proposes to develop the Green belt in 23.53 acre (33.57%) area within the project site as Green Area. Besides, individual industries will also develop green area in their own plot as per RSPCB Consent Condition. In order to assure proper greenbelt development, following management plan will be adopted:</p> <p>Healthy and established sapling having 1m height should be selected for planting in greenbelt to avoid mortality. The tall shrubs and dwarf trees with 3 m spacing between plants and rows is sufficient while medium and tall trees in middle and rear rows are to be planted at a distance of 6- 7m and 8-10m apart respectively depending upon the space available.</p> <p>Close plantation is recommended for accommodating more number of trees per unit area resulting in more leaf surface.</p> <p>Close plantation with three tiers system keeping dwarf trees</p>	

		with round canopy exposed to the source of emission followed by medium and tall trees with cylindrical canopy is ideal design for the polluted area, because all plants are exposed to the pollutants. Thick plantation shall be done along the periphery and along the proposed road. Close plantation also result in tall trees with deeper roots and ultimately yield more bio- mass per unit area and more efficient absorption of pollutants. Plantation of trees in staging arrangement in multiple rows across the direction of the wind is recommended for better trapping and absorption of the pollutants. Local Tree species are to be planted.
15	Budgetary Breakup for Labour	Budgetary provision for labour welfare during the construction phase may be taken as Rs. 92.63 lacs. From the project , it is expected that 2000 persons will get direct employment and about 10,000 persons will get indirect employment.

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC Rajasthan hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

#### **PART A: SPECIFIC CONDITIONS**

##### **I. CONSTRUCTION PHASE**

1. Consent to Establish" shall be obtained from RPCB before start of any construction work at the site.
2. The PP shall submit the following documents to RPCB at the time of applying for CTE:
  - ✓ Details of re-cycling plant with its process.
  - ✓ Certificate from Structural Engineer for seismic safety.
  - ✓ Copy of an efficient Electrical plan submitted to RVPNL for technical clearance to power supply and distribution scheme.
3. For conservation of electricity and to reduce energy losses the management shall ensure that the electrical voltage is stepped down from 132 KV to 33/11 KV and distributed at this level and finally brought to 440 volts. The PP shall ensure obtaining prior permission from the SE, JVVNL regarding power demand of 2 MVA.
4. For better environmental safeguards, the PP shall provide sufficient number of transformers of adequate capacities for environmentally sound power distribution.
5. The P.P. shall inform the RSPCB at the time of applying for CTE regarding investment on the various activities to be taken up under proposed Environment Management Plan. The details of the plan should be submitted to the RPCB at the time of applying for CTE. As envisaged, the P.P. shall invest at least an amount of Rs. 4277.29 lacs (before the project is put into use) for implementing various environmental protection measures.
6. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
7. The PP shall ensure providing 33% area of the total plant area under green cover, as proposed. Trees and shrubs of local species shall be planted to allow habitat for birds with appropriate distance from the boundary.

8. An amount of Rs. 486.32 Lakhs should be spread under CSR as above. The expenditure on these activities shall be reflected in the books of account when presented for auditing of accounts. The proposal should contain provision for toilets for girls in nearby schools. The proposal should contain provision for monthly medical camps, distribution of medicines and improvement in educational facilities in the nearby schools and water supply to the town. The Detailed action plan of CSR activities shall be submitted by the PP to RSPCB at the time of applying for "Consent to Establish".
9. The P.P. shall ensure taking necessary steps on urgent basis to improve the living conditions of the labour at site. The proposed Budgetary provision of Rs. 92.63 lakhs shall be made for the housing of construction labor within the site with all necessary infrastructure and facilities such as health facility, sanitation facility, fuel/preferably LPG for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants. The housing may be in the form of temporary structures to be removed after the completion of the project. Details of provisions should be submitted to RPCB at the time of obtaining CTE.
10. The PP shall ensure that, the Green Roof Technology is implemented and put in place.
11. The PP shall provide a System for composting of MSW within the campus and its use/disposal.
12. The PP shall provide a System for BMW management.
13. The PP shall take measures to ensure 10% reduction of overall power demand which shall be met by solar system including the provision of solar water heating /chilling etc.
14. The PP shall review and specify employment opportunities (direct /indirect numbers) to local persons.
15. The PP shall ensure implementation of fire fighting plan as approved.
16. All required sanitary and hygienic measures shall be in place before starting construction activities. The safe disposal of waste water and solid waste generated during the contraction phase shall be ensured.
17. For disinfection of waste water, appropriate tertiary treatment shall be given.
18. All the topsoil excavated during the construction shall be stored for use in horticulture/landscape development within the project site.
19. Disposal of muck during construction phase shall not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of the people, only in approved sites with the approval of competent authority.
20. Construction spoils, including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such material must be secured so that they do not leach into the ground water.
21. The diesel generator sets to be used during the construction phase shall be low- sulphur-diesel type and shall conform to Environment (Protection) Rules for air and noise emission standards.
22. Vehicles hired for bringing construction material and laborers to the site shall be in good conditions and shall conform to applicable air and noise emission standards and shall be operated during non-peak/approved hours.
23. Ambient noise levels shall conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase.
24. Fly ash shall be used as building material in the construction as per the provisions of Fly Ash notification of September, 1999 as amended from time to time (The above condition is applicable only if the project is within 300 km of Thermal Power Station as per present provisions).
25. Ready mixed concrete must be used in building construction.
26. Storm water control and its re-use as per CGWA and BIS standards for various applications.
27. Water demand during construction shall be reduced by the use of pre-mixed concrete, curing agents and other best practices.
28. Permission to draw ground water, if any, shall be obtained from the CGWA/CGWB prior to construction/ operation of the project.
29. Separation of grey and black water shall be done by the use of dual plumbing line for separation of grey and black water.
30. Treatment of 100% grey water by decentralized treatment shall be done.

31. Fixtures for showers, toilet flushing and drinking shall be of low flow either by use of aerators, or pressure reducing devices or sensor based control.
32. Adequate measures shall be taken to reduce air and noise pollution during construction keeping in mind CPCB norms on noise limits.
33. Opaque walls shall meet prescriptive requirement as per Energy Conservation Building Code for all air-conditioned spaces, whereas, for non- air-conditioned spaces, by use of appropriate thermal insulation material to fulfill the requirement.
34. A First Aid Room will be provided in the project both during construction and operation of the project.
35. Any hazardous waste generated during construction phase shall be disposed off as per applicable rules and norms with necessary authorization\* of the Rajasthan Pollution Control Board.
36. The approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments, etc as per National Building Code 2005 including protection measures from lightening etc.
37. Regular supervision of the above and other measures for monitoring shall be in place throughout the construction phase, so as to avoid nuisance to the surroundings.
38. Guidelines issued by concerned ministry for water scarce area, should be followed.
39. The PP shall abide by the provisions relating MSW handling and management rules.
40. Review and revise the requirement of DG set capacities for 100% power back up through to optimization of power back up in case of power failure and emergency.
41. No "A" category projects( as per schedule of EIA Notification Dtd 14<sup>th</sup> Sept. 2006) would be allowed in the Industrial area. All "B" Category units should be zero discharge units and should have their own self sufficient ETP. The treated waste water should be reused in their own process/premises. Any violation by Industry in this regard would be the responsibility of RIICO for taking action.
42. As proposed, the CETP (if and whenever provided) for units other than "B" category industries would also be based on zero discharge status. Such CETP would take separate EC. The location of the CETP would be such that the waste water from the connected industries can be conveniently collected and brought to the CETP and the treated water can be conveniently sent back to the respective units for reuse.
43. The water requirement during operational phase has been stated to be 974 KLD (Industrial Fresh water demand : 760 KLD + Domestic Fresh Water demand: 214 KLD). For which, the necessary permission of water supply from CGWA should be submitted to RSPCB at the time of applying for CTE. At the time of applying for CTE the PP should get it confirmed from RSPCB that no illegal bore well exists in the proposed site.
44. Potable water supply from suitable legal source should be ensured by RIICO prior to allotment to the Industries.
45. Use of Sensor based urinals/tabs for commercial areas will be made.
46. A copy of the EIA/EMP Report of this Project shall be submitted by the consultant to the Q.C.I.

## **II OPERATION PHASE**

1. An independent expert shall certify the installation of the Sewage Treatment Plant (STP) and a report in this regard shall be submitted to the RPCB, before the project is commissioned for operation. Discharge of treated sewage shall conform to the norms & standards of the Rajasthan State Pollution Control Board.
2. The PP shall ensure providing 33% area of the total plant area under green cover.
3. For conservation of electricity and to reduce energy losses the management shall ensure that the electrical voltage is stepped down from 33 KV to 11 KV and distributed at this level and finally brought to 440 volts.
4. Rain Water harvesting (RWH) for roof run-off and surface run-off, as plan submitted shall be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The RWH plan shall as per GOI manual
5. The solid waste generated shall be properly collected & segregated before disposal to the City Municipal Facility. The in-vessel bio-conversion technique may be used for composting the organic waste.

6. Any hazardous waste including biomedical waste shall be disposed of as per applicable Rules & norms with necessary approvals of the Rajasthan State Pollution Control Board.
7. Soil and ground water samples will be tested to ascertain that, there is no threat to the ground water quality by leaching of heavy metals and other toxic contaminants. As proposed the PP would provide five no. of piezometric wells at locations indicated in the site map and quarterly monitoring of these wells water would be started before allotment of plots to the industries.
8. The D. G. sets with acoustic enclosures to be operated with stack height as per RPCB norms.
9. Incremental pollution loads on the ambient air quality noise and water quality shall be periodically monitored after commissioning of the project.
10. Application of solar energy shall be incorporated to illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid system or fully solar system for a portion of the apartments shall be provided.
11. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking shall be fully internalized and no public space shall be utilized.
12. Ambient air quality monitoring stations shall be set up in consultation with RPCB in the down wind direction as well as where maximum ground level concentration of PM<sub>10</sub> & PM<sub>2.5</sub>, SO<sub>x</sub>, NO<sub>x</sub>, CO, CO<sub>2</sub>, are anticipated.
13. A Report on the energy conservation measures confirming to energy conservation norms finalized by Bureau of Energy Efficiency shall be prepared incorporating details about building materials & technology, R & U Factors etc. Quantify energy saving measures.
14. Proper system of channelizing excess storm water shall be provided.
15. The power factor shall be maintained near unity.
16. A balance sheet certified by a Authorized Financial Expert to clearly indicate the provision made / amount spent for EMP/ERP/CSR/ Safety/ Legal Obligations etc to be enclosed in the six monthly report to be submitted to RPCB/SEIAA.
17. Re-cycled water to match standards for cooling water system.
18. Adequate measures shall be taken to prevent odor from solid waste processing and STP.
19. Use of Sensor based urinals/tabs for commercial areas will be made.
20. For Horticulture, sprinkler system will be followed.
21. There will be no restriction of movement for the villagers.
22. All commitments made during the public hearing and during the presentation at SEAC should be adhered to in a phased manner.
23. The SEIAA, Rajasthan reserve the right to add new conditions, modify/ annual any condition and/or to revoke the clearance if implementation of any of the aforesaid condition/other stipulations imposed by competent authorities is not satisfactory. Six monthly compliance status report of the project along with implementation of environmental measures shall be submitted to MoEF, Regional Office, Lucknow, SEIAA, Rajasthan & RPCB, Jaipur.

#### **B GENERAL CONDITIONS**

1. The environmental safeguards contained in Form 1-A shall be implemented in letter and spirit.
2. Six monthly monitoring reports shall be submitted to SEIAA, Rajasthan and Rajasthan State Pollution Control Board.
3. Officials of the RPCB, who would be monitoring the implementation of environmental safeguards, shall be given full cooperation facilities and documents/data by the PP during their inspection. A complete set of all the documents submitted to SEIAA, Rajasthan shall be forwarded to the DoE, Rajasthan and Rajasthan State Pollution Control Board.
4. In case of any change(s) in the scope of the project, the PP requires a fresh appraisal by SEIAA/SEAC, Rajasthan.
5. The SEIAA/SEAC, Rajasthan reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environmental clearance under the provisions of the Environment (Protection) Act-1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
6. All the other statutory clearances such as the approvals for storage of diesel from the Chief Controller of Explosives, Fire department, Civil Aviation Department, Forest Conservation

Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as may be applicable, by PP from the competent authority.

The PP shall ensure advertising in at least two local news papers widely circulated in the region, one of which shall be in vernacular language that, the project has been accorded environmental clearance and copies of the clearance letters are available with SEIAA, Rajasthan and the Rajasthan State Pollution Control Board and may also be seen on the website of the Board at [www.rpcb.nic.in](http://www.rpcb.nic.in). The advertisement shall be made within 7(seven) days from the date of issue of the environmental clearance and a copy shall also be forwarded to the SEIAA, Rajasthan and Regional Office, Jaipur(S) of the Board.

8. These stipulations would also be enforced amongst the others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification' 06.
9. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the proponent, if it is found that construction of the project had been started without obtaining environmental clearance.
10. The Environmental Clearance is subject to the specific condition that the PP shall obtain prior clearance from forestry and wild life angle including clearance from Standing Committee of the National Board Wild Life if applicable. It is further categorically stated that grant of EC does not imply that forestry and wild life clearance shall be granted to the project and that their proposals for forestry and wild life clearance will be considered by the respective authorities on their merits and Decision taken. The investment made in the project, if any, based on environment clearance so granted, in anticipation of the clearance from forestry and wildlife angle shall be entirely at the cost and risk of the project proponent and Authority or Ministry of Environment & Forests shall not be responsible in this regard in any manner.

  
(Rajesh Kumar Grover)  
Member Secretary,  
SEIAA Rajasthan.

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/ Cat.7(c) (978)/ 15-16

**Copy to following for information and necessary action:**

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-1 10003.
2. Addl. Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Smt. Alka Kala, Chairperson, SEIAA, Rajasthan, 69-A, Bajaj Nagar Enclave, Jaipur
4. Sh. Sankatha Prasad, (IFS Retd.), 250, Gomes Defence Colony, Vaishali Nagar, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5<sup>th</sup> Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. Environment Management Plan- Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
9. Programmer, Department of Environment, Government of Rajasthan, Jaipur with the direction to upload the copy of this environmental clearance on the website.

M.S. SEIAA (Rajasthan)



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

TollFreeHelpLineNo. : 18001806127 Ext. 7

F14/ (23)Policy/RPCB/Plg / 153 + 189

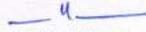
Date: 02/06/2020

### Office Order

In suppression to earlier office order no. F14/ (23)Policy/RPCB/Plg/01-44 dated 08.05.2018, the State Board regarding the categorization of the industries/ projects/ processes/ activities/ mines for the purpose of consent mechanism, revised categorization for consent mechanism shall be as follows:

1. Red Category of industries/ projects/ processes/ activities/ mines : Annexure A
2. Orange Category of industries/ projects/ processes/ activities/ mines : Annexure B
3. Green Category of industries/ projects/ processes/ activities/ mines : Annexure C

This bears approval of the competent authority.

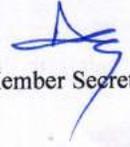
  
(Dr Vijai Singhal)  
Member Secretary

F14/ (23)Policy/RPCB/Plg

Date:

Copy forwarded to the following for information and necessary action:

1. The Principal Secretary, Department of Environment, Government of Rajasthan, Jaipur.
2. P.S. to Chairperson, RSPCB, Jaipur.
3. Sr.PA to Member Secretary, RSPCB, Jaipur.
4. The CEE/CSO/CAO/HOO, RSPCB, Jaipur.
5. The Group In-Charge, CPP/Textile/Mines & SCMG DS/ HOGM/ MUID/CD & Legal /PDF, Training Project & IEC/ Plastic & Liquid Waste/Hazardous Waste Cell/ BMW, ECC, Solid & E-waste/ PCV, Complaints, Grievances, VIP & EC Compliance/ RTI cell, RSPCB, Jaipur.
6. The Regional Officer, Regional Office, RSPCB, Alwar/ Balotra/ Bharatpur/ Bhiwadi/ Bhilwara/ Bikaner/ Chittorgarh/ Jaipur South/ Jaipur North/ Jodhpur/ Kishangarh/ Kota/ Pali/ Sikar/ Udaipur.
7. GIC (IT), with directions to upload on the State Board's website.
8. Sh Arun Joshi, Joint Director (PRO), DIPR, Jaipur.
9. Guard File.

  
Member Secretary

**Category: Red**

S. No.	Industry Sector
1	Aerial rope way
2	Airports and Commercial Air Strips
3	Any industry/ industrial activity/ process/ operation/ facility not covered in any of the categorization and having coal fired boiler with steam generation capacity more than 5 T/hr
4	Asbestos and asbestos based industries
5	Automobiles Manufacturing (Integrated Facilities)
6	Basic Chemicals and electro chemicals and its derivatives including manufacture of acids
7	Cement/Clinker Manufacturing
8	Chemical Fertilizer (excluding formulation)
9	Chlor Alkali
10	Chlorates, perchlorates and peroxides
11	Chlorine, fluorine, bromine, iodine, and their compounds
12	Coke making, liquefaction, coal tar distillation or fuel gas making
13	Coke oven plant
14	Common treatment and disposal facilities (CETP, TSDF, E-Waste recycling, CBMWTF Effluent conveyance project, incinerators, MSW sanitary landfill sites, STP and Fecal Sludge Treatment Plant)
15	Dairy and dairy products - large and medium scale
16	DG set of capacity of $\geq 5$ MVA Capacity
17	Dyes and Dye-Intermediates
18	Emulsion of oil & water
19	Fermentation industry including manufacture of yeast, Malt, beer, distillation of alcohol (ENA) (distillery)- Large & Medium Scale
20	Fiber glass production and processing (Excluding moulding)
21	Fire crackers manufacturing and bulk storage facilities
22	Halogenated hydrocarbons
23	Handloom/ Carpet weaving (with dyeing and bleaching operation)
24	Health care establishment (As defined in BMW Rules)
25	Heavy engineering including Ship Building (With investment on Plant & Machineries more than Rs. 10 Crores)
26	Heavy water plant
27	Hotels (3 Star & Above) and/or Hotels having 100 rooms and above
28	Industrial carbon including electrodes and graphite blocks, activated carbons, carbon black
29	Industrial Estate/ Parks/ Complexes/ Areas/ Export Processing Zones/ SEZs/ Biotech Parks/ Leather Complexes (except solar and wind Industrial Estate/ Parks/ Complexes having areas upto 500 hectares)
30	Industrial gases namely :- a) Chemical gases: Acetylene, hydrogen, chlorine, fluorine, ammonia, sulphur dioxide, ethylene, hydrogen sulphide, phosphine; b) Hydrocarbon gases: Methane, ethane, propane
31	Industries engaged in recycling/ reprocessing/ recovery/ reuse of Hazardous Waste under schedule IV and other schedule of Hazardous Waste (M, H & TBM) Rules, 2016 and its amendments and Municipal Solid Waste (M & H) Rules, 2000 and its amendments
32	Industry or process involving foundry operations having capacity $\geq 5$ MT/hr
33	Industry or process involving metal surface treatment or process such as pickling/ plating/ electroplating/ heat treatment/ phosphating or finishing and anodising/ enameling/ galvanizing
34	Ink, Pigment and Intermediates other than formulation
35	Iron and Steel (Involving processing from ore/integrated steel plants) and or Sponge Iron industries

**Category: Red**

S. No.	Industry Sector
36	Isolated storage of hazardous chemicals (as per schedule of Manufacture, Storage & Import of Hazardous Chemicals Rules, 1989 as amended )
37	Lead acid battery manufacturing (excluding assembling & charging of acid lead battery)
38	LPG bottling plant
39	Manufacturing of explosives, detonators, fuses including management and handling activities
40	Manufacturing of Glue and Gelatin
41	Manufacturing of Lead Glass
42	Manufacturing of lubricating oils, greases or petroleum based products (excluding blending only)
43	Manufacturing of paints, Varnishes, pigments and intermediate (excluding blending/ mixing)
44	Mining and/or ore beneficiation
45	Non-alcoholic beverages (soft drink) & bottling of alcohol/ non alcoholic products- Large & Medium
46	Nuclear power plants
47	Oil & Gas extraction including CBM (Offshore & onshore extraction through drilling wells)
48	Oil and gas transportation pipeline (having DG set of more than or equal to 5 MVA)
49	Oil refinery (Mineral oil or Petro Refineries)
50	Organic chemicals manufacturing (excluding formulation)
51	Pesticide specific intermediates
52	Pesticides (Technical) (excluding formulation)
53	Petrochemicals (Manufacture of and not merely use of as raw material)
54	Pharmaceuticals (excluding formulation)
55	Phosphate rock processing plant
56	Phosphorous and its compounds
57	Photographic films and its chemicals
58	Ports & Harbours, Jetties and Dredging Operations
59	Power generation plants (excluding Solar and Wind Renewable Power Plant of all capacity and mini hydal plant of less than 25 MW)
60	Primary metalurgical units such as aluminium ,copper, iron, zinc, lead etc.
61	Processes involving chlorinated hydrocarbons
62	Processing of nuclear fuel
63	Pulp and/or paper manufacturing
64	Pyrolysis Plant
65	Railway Locomotive workshops/ integrated Road transport workshop
66	Railway Stations (Outward passenger handled $\geq$ 10 million per year)
67	River valley project
68	Ship breaking activities
69	Slaughter houses (as per the notification S. O. 270(E) dated 26.03.2001) and meat processing industries, bone mill, processing of animal horns, hoofs and other body parts
70	Sugar (excluding Khandsari)
71	Synthetic detergents and soaps (large and medium scale)
72	Synthetic fibers including rayon, tyre cord, polyester filament yarn
73	Synthetic leather, foam and related products except isolated moulding
74	Synthetic Rubber, Tyre and tube manufacutring- Large & Medium
75	Tanneries
76	Vegetable oils including solvent extraction and refinery/ hydrogenated oils
77	Yarn/ textile processing involving any effluent/ emission-generating process, bleaching, dyeing, printing and scouring
78	Ferrous and nonferrous metal extraction involving different furnaces through melting, refining, reprocessing, casting and alloy making

*Ag*

## Category : Orange

S. No.	Industry Sector
1	Aluminum and copper extraction from scarp using oil fired furnace
2	Any industry/ industrial activity/ process/ operation/ facility which is not covered in Red or Green category but having coal fired boiler with steam generation capacity upto 5 T/hr
3	Assembly and charging of acid lead battery / Dry cell battery (more than 10 battery per day)
4	Automobile servicing, repairing and painting (with washing)
5	Ayurvedic and Homeopathic medicine (with Boiler)
6	Bakery/ Confectionery/ Sweets production (with production capacity $\geq$ 1tpd with oil, gas or electrical oven)
7	Bio Fuel (with boiler and/or using organic solvents)
8	Brickfields (excluding fly ash brick manufacturing using lime process)
9	Building and construction project $\geq$ 20000 Sq. M township and area devepoment project 5 hectare and more/ dwelling units 50 and more
10	Candy Manufacturing - Large & Medium Scale
11	Cashew nut processing
12	Ceramic, Refractories
13	CFL, tube light bulb and so on
14	Chanachur and laddoo from puffed and beaten rice(muri and chira)
15	Coal Washeries
16	Coated electrode manufacturing
17	Coffee seed processing
18	Coke briquetting (except sun-drying)
19	Compact disc, computer floppy & cassette manufacturing
20	Cotton ginning & processing (Large and Medium Scale units)
21	Cutting, sizing and polishing of marble, granite, kota stone and other stones (Except edge cutting & Chowkhat making)
22	Dairy and dairy products (small scale)
23	DG set of capacity $>$ 1MVA but $<$ 5 MVA) (Isolated)
24	Dismantling of rolling stocks (wagons/coaches)
25	Dry coal processing industries involving ore sintering, palletisation, grinding, pulverization.
26	Fermentation industry including manufacture of yeast, Malt, beer, distillation of alcohol (ENA)(distillery)- Small Scale
27	Fertilizer (granulation and formulation only)
28	Fish feed,poultry feed and cattle feed
29	Fish processing and packaging
30	Flakes from rejected PET bottle
31	Flour mills (with washing)
32	Food & food processing including fruits & vegetable processing, food additives
33	Footwears without leather footwears
34	Forging of ferrous & non- ferrous metal (using oil or gas fired furnaces)
35	Formulation of Pesticides, agro chemicals and so on and R&D Facilities

02.06.2020

**Category : Orange**

S. No.	Industry Sector
36	Formulation/ paletization of camphor tablets, naphthalene balls from camphor/ naphthalene powders
37	Gems and jewellery (using furnace and metal finishing)
38	Glass and fiber glass moulding
39	Gravure printing, digital printing on flex, vinyl
40	Guar and guar gum
41	Gypsum board
42	Handloom/ Carpet weaving (Dry process- Large & Medium scale)
43	Heavy engineering including Ship Building (With investment on Plant & Machineries less than Rs. 10 Crores)
44	Hot mix plants
45	Hotels (Less than 3 star) and/ or Hotels having more than 20 rooms and less than 100 rooms
46	Ice cream manufacturing
47	Industry not covered in any other category and having source of Air and/or Water pollution
48	Industry or process involving foundry operations having capacity < 5MT/hr
49	Jute processing without dyeing
50	Lime manufacturing (Using Lime Kiln)
51	Liquid floor cleaner, black phenyl, liquid soap, glycerol monostearate manufacturing
52	Manufacture of mirror from sheet glass
53	Manufacture of Starch/Saggo
54	Manufacturing of Glass (Except Lead Glass)
55	Manufacturing of iodized salt from crude/ raw salt
56	Manufacturing of mosquito repellent
57	Manufacturing of Paints, Varnishes, pigments and intermediate (blending/mixing only)
58	Manufacturing of silica gel
59	Manufacturing of toothpowder, toothpaste, talcum powder and other cosmetic items
60	Marriage Gardens/ Lawns with land area more than 2500 sq.m
61	Mechanized laundry using oil fired boiler
62	Metal fabrication with painting operation
63	Mineral grinding (including hydrated lime without kiln)
64	Mineral Processing / Separation plant (crushing, screening and washing)
65	Modular wooden furniture from particle board, MDF, Swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc. & other agricultural waste using synthetic adhesive resin, wooden box making (With Boiler)
66	New highway construction projects
67	Non-alcoholic beverages(soft drink) & bottling of alcohol/non alcoholic products- Small Scale
68	Oil and gas transportation pipeline (having DG set of more than 1 MVA and less than 5 MVA) and/or having gas based power plant of more than 5 MW
69	Organic chemicals manufacturing (formulation)
70	Parboiled rice mill
71	Pharmaceutical formulation and for R&D purpose (for sustained release/extended release of drugs only)

02.06.2020



**Category : Orange**

S. No.	Industry Sector
72	Plaster of paris
73	Ply board manufacturing including veneer & laminate using boiler and thermal fluid heater
74	Potable alcohol (IMFL) by blending, bottling of alcoholic products
75	Power press
76	Printing Ink manufacturing (Formulation)
77	Printing or etching of glass sheet using hydrofluoric acid
78	Printing press
79	Producer gas plant using conventional up-drift coal gasification ( linked to rolling mills, glass and ceramic industry, refractories for dedicated fuel supply)
80	Railway Stations (Outward passenger handled >1million to <10 million per year)
81	Reprocessing of waste plastic
82	Restaurant > 25 Seats
83	Scrapping centres (for end of life of vehicles and other scraps such as plant and machineries, structural material, railway coaches and wagons etc.)
84	Spinning & weaving and yarn doubling - Large & Medium Scale
85	Spray painting, paint baking, paint stripping
86	Stone crushers
87	Surgical and medical products including prophylactics and latex
88	Synthetic detergents and soaps [excluding soap manufacturing (handmade without steam boiling) and synthetic detergents formulation] - small scale
89	Synthetic resins
90	Synthetic rubber and foam moulding
91	Synthetic Rubber, Tyre and tube manufacutring- Small Scale
92	Teflon based products
93	Thermocol manufacturing (with Boiler)
94	Thermometer making
95	Tobacco products including cigarettes and tobacco/ opium processing
96	Transformer repairing/ manufacturing
97	Tyres and tubes vulcanization/hot retreading
98	Water treatment plant
99	Wet mix macadam
100	Wire drawing & Wire netting

02.06.2020

## Category : GREEN

S. No.	Industry Sector
1	All types of Commercial testing laboratories (except diagnostic centres)
2	Assembling of Acid lead battery (up to 10 batteries per day excluding lead plate casting)
3	Automobile fuel outlet (Only dispensing) having adequate arrangements for vapor collection during dispensing
4	Automobile servicing & repairing (without washing)
5	Ayurvedic and Homeopathic medicine (without Boiler)
6	Bakery/Confectionery/Sweets production (with production capacity <1tpd with oil, gas or electrical oven)
7	Bamboo & Cane product including Manufacturing from cane and bamboo of shopping bags, ornament boxes (only dry operations)
8	Bi-axially oriented PP Film along with metalising operation
9	Bio Fertilizer
10	Bio Fuel (without boiler and/or using organic solvent)
11	Bio/agro waste based briquettes by dry pressing only (sun drying) without using toxic or hazardous wastes
12	Blending of melamine resins & different power, additives by physical mixing
13	Book Binding.
14	Building and construction project from 2,500 to <20,000 sq.m built up area
15	Candy Manufacturing (SSI)
16	Cardboard or corrugated box and paper products (excluding paper or pulp manufacturing and without using boiler)
17	Carpentry and wooden furniture manufacturing with the help of electrical (motorized) machines such as electric wood planner, steel saw cutting circular blade etc.
18	Cement products (without using Asbestos) like pipe, pillar, jali, well ring, block/ tiles etc.
19	Coke briquetting (sun drying)
20	Cold Rolling Mill
21	Compressed Biogas / Biogas plants except domestic biogas digester
22	Cottage Industry for manufacturing of pickle , papad, badi, mangodi etc.
23	Cottage Industry for manufacturing of spices (Spices Mills)
24	Cotton ginning & processing (small scale units)
25	Dal Mills
26	Decoration of ceramic cups & plates by electric furnace
27	Diesel Generator sets (<1 MVA) (isolated)
28	Distilled water (without boiler)
29	Edge cutting and Choukhat making
30	Engineering and Fabrication units (without metal treatment)
31	Facility of handling, storage and transportation of food grains in bulk
32	Fly ash export, transport and disposal facilities
33	Garment manufacturing (washing without detergent)
34	Glass, ceramic, earthen potteries and tile manufacturing using electrical kiln or not involving fossil fuel kilns
35	Glue from starch (physical mixing)
36	Handicrafts Unit without furnace and surface treatment
37	Handloom/ Carpet weaving (Dry process- SSI)
38	Hotels (upto 20 rooms)
39	Insulation and other coated papers (excluding paper or pulp manufacturing) manufacturing
40	Jobbing and machining
41	Leather footwear and leather products (excluding tanning and hide processing)
42	Lubricating oils, greases or petroleum based products (only blending at normal temperature)
43	Manufacturing of handicrafts/decorative/fancy items, only dry processes with no source of air emissions

02.06.2020

**Category : GREEN**

S. No.	Industry Sector
44	Manufacturing of optical lenses (using electrical furnace)
45	Manufacturing of pasted veneers without using boiler or Thermic Fluid Heater or by sundering
46	Marriage Gardens/ Lawns with land area $\leq$ 2500 sq.m
47	Metal utensils (Dry mechanical operations only)
48	Mineral stack yards/ Railway sidings
49	Mineralized water
50	Modular wooden furniture from particle board, MDF, Swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc. & other agricultural waste using synthetic adhesive resin, wooden box making (With Out Boiler)
51	Oil and gas transportation pipeline (having small gas based power plant up to 5 MWs and/ or upto D. G. sets of 1 MVA)
52	Oil mill ghani & extraction (no hydrogenation/refining/ solvent extraction)
53	Packing materials manufacturing from non asbestos fibre, vegetable fibre yarn
54	Phenyl/ Toilet cleaner formulation & Bottling
55	Polythene & plastic processed products manufacturing (virgin plastics)
56	Poultry, hatchery, Piggery
57	Power looms (without dyeing and bleaching)
58	Puffed rice (muri) (using oil, gas or electrical heating system)
59	Pulverisation of bamboo and scrapwood
60	Railway Stations (Outward passenger handled $\leq$ 1million per year)
61	Ready mix cement concrete
62	Reel manufacturing
63	Reprocessing of waste cotton
64	Restaurant ( $\leq$ 25 seats)
65	Rice Mill (Rice hullers only)
66	Rubber goods industry (with baby boiler only)
67	Saw mill
68	Seasoning of wood in steam heated chamber
69	Soap manufacturing (Handmade without steam boiling)
70	Spinning & weaving , yarn doubling (SSI)
71	Steeping and processing of grains
72	Stone carving (non-power operated tools)
73	Storage of ice-cream
74	Tea processing
75	Tyre retreading by cold process
76	Personal Protective Gears such as face masks, personnel protective equipment (PPEs) etc.





Rajasthan State Industrial Development  
& Investment Corporation Ltd.  
(A Rajasthan Government Undertaking)  
Unit Office, Industrial Area, Bichwal,  
Bikaner-334006  
Tel/Fax: 0151-2250023 (O)  
CIN No.: U13100RJ1969SGC001263  
GSTIN: 08AABCR4695J1ZW  
Email: Bikaner@riico.co.in

OFFICE ORDER

19.7.25 1985 13  
25/11/24

Exercising the power as per rule no 12C of RIICO Disposal of land rules 1979 and its amendment from time to time, Area of 144.5 acre of Industrial Area Karni (Extention) District Bikaner (Rajasthan) is hereby declared as developed w.e.f. 01-04-2024 (Except plot no A-504,F-529,F-530,E-562 to E-565 ,C-566 to C-569A) as all the basic infrastructure facilities like road, water, power and street light have been made available in this area.

  
(M.C. Meena)  
Regional Manager  
RIICO, Bikaner

Copy To:

1. P.S. to M.D. RIICO Ltd., Jaipur for kind information of M.D.
2. District Collector, Bikaner
3. Financial Advisor, RIICO, Udhog Bhawan Jaipur
4. G.M. (Civil) RIICO, Udhog Bhawan Jaipur
5. Adviso (Infra)/Advisor (A&M), RIICO, Udhog Bhawan Jaipur
6. Sr. DGM (Fin) IPI, RIICO, Udhog Bhawan Jaipur
7. G.M. DIC Bikaner
8. Branch Manager RFC Bikaner
9. A.R.M./AAO-1/Manager (Law)/ASE/S.I./Jr. Asst
10. Presidesnt.....Indus. Area. Fixed. Karanti. (Ext.) Bikaner
11. M/s.....

  
25/11/2024  
Regional Manager

Head Office : Udyog Bhawan, Tilak Marg, Jaipur-302005, Rajasthan (India)  
Phone : 0141-2227751(6 Lines), 5113201 (6Lines), Fax : 0141-5104804, Email : riico.co.in, Website :  
[www.riico.co.in](http://www.riico.co.in)

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# RIICO

## SCHEDULE OF PLOTS

TYPE	S I Z E	AREA	NOs.	SET BACKS			
				FRONT	SIDE I	SIDE II	REAR
SP	AS PER SITE	29,000.00	02	25.00	15.00	15.00	15.00
A	80.00m x 125.00m	10,000.00	04	12.00	7.00	7.00	7.00
C	60.00m x 100.00m	6000.00	07	10.00	5.00	5.00	5.00
E	50.00m x 80.00m	4,000.00	24	8.00	4.00	4.00	4.00
F	30.00m x 65.00m	2,000.00	70	5.00	3.00	3.00	3.00
G	30.00m x 50.00m	1,500.00	18	5.00	3.00	3.00	3.00
G.I	25.00m x 40.00m	1,000.00	24	5.00	-	3.00	2.50
H	20.00m x 35.00m	700.00	10	4.00	-	3.00	2.00

TOTAL NOs. OF PLOTS 159

## SCHEDULE OF RESIDENTIAL PLOTS

TYPE	S I Z E	AREA	NOs.	SET BACKS			
				FRONT	SIDE I	SIDE II	REAR
A	12.50m x 24.00m	300.00	52	4.50	3.00	-	3.00
B	10.00m x 20.00m	200.00	109	4.50	1.50	-	2.50
C	8.00m x 17.00m	136.00	218	3.00	1.50	-	2.50

TOTAL NOs. OF PLOTS 379

## LAND USE

LAND USE	AREA (ACRES)	PERCENTAGE
TOTAL AREA UNDER SCHEME	417.70	415.83
AREA UNDER FUTURE PLANNING	201.30	100%
AREA UNDER REVISE PLANNING	214.53	90.55%
AREA UNDER IND. PLOTS	108.44	26.00%
AREA UNDER ROADS	45.34	10.86%
AREA UNDER SERVICES	10.92	2.62%
AREA UNDER OPEN	7.44	1.78%
AREA UNDER COMMERCIAL	8.26	1.98%
AREA UNDER C.E.T.P.	7.00	1.68%
AREA UNDER RESIDENTIAL	27.13	6.50%

## TENTATIVE PLAN FOR DEMARCATION

## REVISED PROPOSED LAYOUT PLAN

### SPLIT GROWTH CENTER, OF KARNI (EXTENSION KARNI IND. AREA)

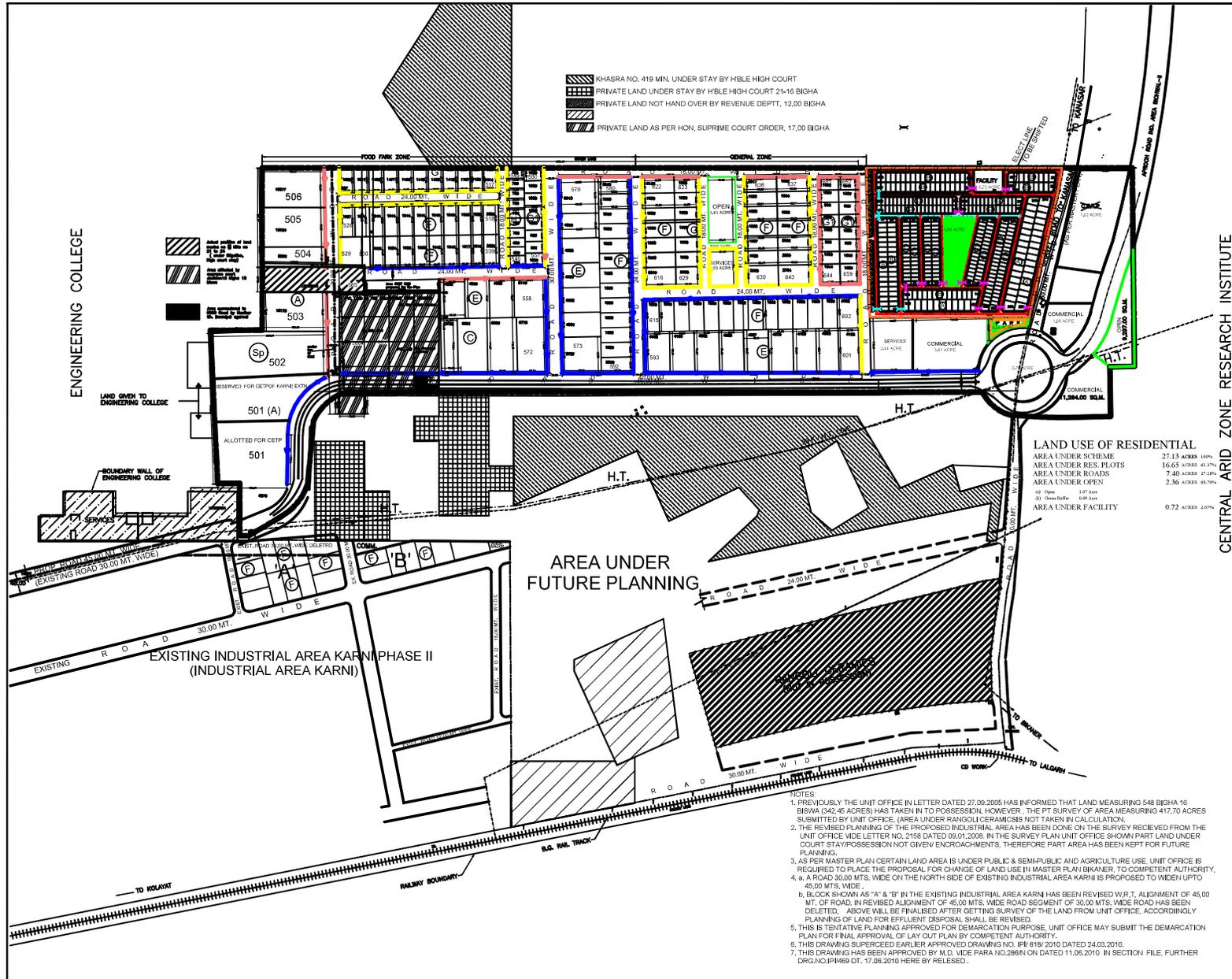
Distt : BIKANER, RAJASTHAN.

## LEGEND WORK IN RESIDENTIAL COLONY

1. Boundary Wall 1.14 KM	IP/439/2008	DT. 07.03.2008
2. Single Lane Road 3.41 KM	IP/618/2010	DT. 24.03.2010
3. Precast RCC Culvert 1000 X 1000 MM, 4 No.s	IP/649/2010	DT. 17.06.2010
4. Precast RCC Culvert 750 X 750 MM, 11 No.s		
5. Foot Path 610 Mtr.		
6. Residential Pillars of 756 No.s		

## LEGEND WORK IN INDUSTRIAL AREA

1. RCC Drain 1.00 X 1.00 Mtr. 3.53 K.M.
2. RCC Drain 0.45 X 0.60 Mtr. 3.36 K.M.
3. RCC Drain 0.60 x 0.75 Mtr. 1.45 K.M.





RIICO  
RAJASTHAN INDUSTRIAL INVESTMENT CORPORATION

## Rajasthan State Industrial Development & Investment Corporation Ltd.

(A Rajasthan Government Undertaking)

Unit office : Sr. Regional Manager, RIICO Ltd.,

Ind. Area Bichhwal, Bikaner - 334 006

Ph : 0151-2250023/2251236 Fax : 0151-2251614

E-mail : [bikaner@riico.co.in](mailto:bikaner@riico.co.in)

CIN:U13100RJ1969SGC001263

No: 4-3

Date: 16/7/2020

RegisteredAD/SpeedPost/Courier

### स्मरण पत्र

अध्यक्ष

करणी बीकानेर वाटर एन्वायरो फाउण्डेशन,  
करणी इण्डस्ट्रीज एसोसिएशन,  
औद्योगिक क्षेत्र करणी,  
बीकानेर।

विषय:-औद्योगिक करणी की औद्योगिक इकाईयों द्वारा उत्सर्जित औद्योगिक उच्छिष्ट को उपचारित करने हेतु सीईटीपी की स्थापना बाबत।

सन्दर्भ:-इस कार्यालय का पत्रांक 2267 दि. 08.01.2020, 2330 दि. 17.01.2020 एवं 2749 दि. 20.02.2020

महोदय,

उपरोक्त विषयान्तर्गत एवं उक्त सन्दर्भित पत्र के क्रम में लेख है कि औद्योगिक करणी-1, II एवं एसजीसी करणी की कुछ औद्योगिक इकाईयों द्वारा उत्सर्जित औद्योगिक उच्छिष्ट रीको निर्मित नाले के द्वारा बहकर औद्योगिक क्षेत्र करणी विस्तार के सामने खुली भूमि में एकत्रित हो रहा है, जिससे वातावरण प्रदूषित होने के साथ-साथ रीको निर्मित आधारभूत सुविधाएँ यथा सड़क एवं नालियाँ क्षतिग्रस्त हो रही हैं। इसी सन्दर्भ में यह उल्लेख करना महत्वपूर्ण है कि श्री नारायणदास तुलसानी, निदेशक, नगद नारायण एग्रो फूड प्रा० लि०, श्री हरिकिशन लखानी एवं श्री देवकिशन गावलानी द्वारा माननीय उद्योग मंत्री राजस्थान सरकार, अतिरिक्त मुख्य सचिव, उद्योग, राजस्थान सरकार, अध्यक्ष रीको, प्रबंध निदेशक रीको, सलाहकार (इन्फ्रा), संभागीय आयुक्त बीकानेर एवं महाप्रबंधक जिला उद्योग केन्द्र बीकानेर को औद्योगिक क्षेत्र करणी विस्तार के सामने पिछले कई वर्षों से औद्योगिक उच्छिष्ट जमा होने से वातावरण प्रदूषित, जल प्रदूषण, वायु प्रदूषण, मजदूर/कार्मिकों के स्वास्थ्य पर विपरीत प्रभाव, आवंटित भूमि पर उद्योग लगाने में असुविधा इत्यादि वर्णित करते हुए कई प्रतिवेदन प्रस्तुत किये हैं, जो कि संबंधित स्तर से रीको मुख्यालय/इकाई कार्यालय पर अन्तरित करते हुए रिपोर्ट मांगी गई है। प्रस्तुत प्रतिवेदन में सीईटीपी नहीं लगाने हेतु रीको पर दोषारोपण के साथ-साथ औद्योगिक क्षेत्र करणी विस्तार हेतु प्राप्त पर्यावरणीय स्वीकृति में वर्णित निर्देशों की अवहेलना के बारे में वर्णित किया गया है। रीको द्वारा उक्त जमा औद्योगिक उच्छिष्ट के त्वरित उपचार हेतु ही नई सीईटीपी की स्थापना बाबत टोकन राशि रुपये 1/- पर एक बड़ा भू-भाग 24282 वर्गमीटर भूमि एसपीवी करणी बीकानेर वाटर एन्वायरो फाउण्डेशन को दि. 26.07.2018 को आवंटित की जा चुकी है एवं स्थापना हेतु अन्य कार्यवाही गठित एसपीवी स्तर पर की जानी है। लेकिन आपके द्वारा गठित एसपीवी द्वारा अभी तक सीईटीपी की स्थापना का कार्य आवंटित भूमि पर आरम्भ नहीं किया गया है।

**Rajasthan State Industrial Development  
& Investment Corporation Ltd.**

(A Rajasthan Government Undertaking)

Unit office : Sr. Regional Manager, RIICO Ltd.,

Ind. Area Bichhwal, Bikaner - 334 006

Ph : 0151-2250023/2251238 Fax : 0151-2251614

E-mail : bikaner@riico.co.in

CIN: U13100RJ1969SGC001263

Registered AD/Speed Post/Courier

No:

Date:

अतः इस स्मरण पत्र के माध्यम से आपसे पुनः निवेदन है कि अतिशीघ्र सीईटीपी की स्थापना करें एवं सभी औद्योगिक इकाईयों को अपने स्तर पर सूचित करें कि सीईटीपी की स्थापना से पूर्व औद्योगिक इकाईयों से उत्सर्जित किये जाने वाले औद्योगिक अपशिष्ट के समुचित उपचार के पश्चात् ही शीको नाले में प्रवाहित करें अन्यथा उक्त संबंध में कोई भी वाद/प्रकरण माननीय न्यायालय/राष्ट्रीय हरित प्राधिकरण में दर्ज होने पर एसपीवी एवं संबंधित उद्यमी संयुक्त रूप से जिम्मेदार होंगे। आपके एसपीवी द्वारा अब तक की गई कार्यवाही के संबंध में अद्योहस्ताक्षरकर्ता को अवगत करावें ताकि वस्तुस्थिति से मुख्यालय, जयपुर को अवगत कराया जा सके।

इसे अत्यन्त प्राथमिकता प्रदान करें।

सधन्यवाद,

भवदीय,

sd/-

वरिष्ठ क्षेत्रीय प्रबंधक,

रीको लि०, बीकानेर;

प्रतिलिपि:- 1. श्रीमान् जिला कलक्टर, बीकानेर को सूचनार्थ।

2. महाप्रबंधक, जिला उद्योग केन्द्र, रानी बाजार, बीकानेर को सूचनार्थ।

3. महाप्रबंधक (ईएम), रीको लि०, उद्योग भवन, जयपुर को सूचनार्थ।

4. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, बीछवाल, बीकानेर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

5. अध्यक्ष, करणी इण्डस्ट्रीज एसोसिएशन, औद्योगिक क्षेत्र करणी, बीकानेर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।



वरिष्ठ क्षेत्रीय प्रबंधक

**Rajasthan State Industrial Development & Investment Corporation Ltd.,  
Udyog Bhawan, Tilak Marg, Jaipur-302005**

No. IPI/P-5/Policy/07/Pt-III/ 1781  
Dated: 17 August, 2021

**OFFICE ORDER**

In supersession to Circular No. IPI/P-5/Policy/07/Pt-III/3512 dated 24.02.2010 and Office Order even no. 2684 dated 30.03.2017, the following Committees of officers are hereby re-constituted for giving recommendations for opening of Industrial Area for allotment of plots in Industrial areas as well as declaration of Industrial Area, as developed:

**A. For Opening of Industrial Area for allotment of plots.**

1. GM (Civil) or its representatives not below the rank of RM in H.O. - Convener.
2. Concerned Officer In-charge of P&D Cell in H.O/ Officer authorized by Advisor (Infra).
3. Unit Head concerned.

The Unit Head concerned will submit the proposal for opening of Industrial Area for allotment of plots in the Industrial Area once the demarcation at site of the plots and roads are constructed in front of proposed plots. The Committee after receiving proposals from the Unit Head concerned will visit the concerned Industrial Area and will submit the report/recommendation to the Managing Director for approval to start the process of allotment in the industrial area concerned.

**B. For Declaring the Industrial Area as Developed**

1. GM (Civil) or its representatives not below the rank of RM in Head Office - Convener.
2. Concerned Officer In-charge of P&D Cell/ Officer authorized by Advisor (Infra)
3. Concerned SE (Power) or its representative not below the rank of AEn in Head Office
4. Unit Head concerned.

The Unit Head concerned will submit the proposal to Head Office regarding completion of infrastructure work in the Industrial Area along with following details:

1. Date of issue of Administrative Sanction.
2. Date of issue of work orders.

3. Finalization of all works as per Tenders.

4. Completion of all works as envisaged in A.S.

The committee after receiving proposals from the Unit Head concerned, will visit the concerned Industrial Area and submit the report/recommendation to the Managing Director for in-principle approval to issue order to declare the industrial area as developed by the Unit Head concerned as per provision in rules.

This bears approval of the Managing Director.

  
(Rukmini Riar Singh)  
Executive Director

**Copy to:**

1. All Unit Heads
2. Financial Advisor
3. Advisor (A&M)
4. CGM (Inv./SEZ)
5. GM (Civil)
6. GM (BP)
7. AGM (P&D) (SKG/DKS) /Sr. RM (P&D) (SL/LCM)/ RM (P&D)
8. SE (Power) I & II
9. STP
- ✓ 10. DGM (IT) – for uploading on RIICO website.

**Copy also to:**

1. PS to MD for kind information of MD

**Visit note of the Committee for declaration of Industrial Area Karni (Extn.),  
District-Bikaner as Developed.**

In reference to office order number IPI/P-5/Policy/07/Pt-III/1781 dated 17.08.2021, a committee comprising of following officers has visited the industrial Area Karni (Extn.), District-Bikaner on 07.11.2023:-

- |                            |                              |
|----------------------------|------------------------------|
| 1. Sh. Vinod Kumar         | Sr. Regional Manager (P&D)   |
| 2. Sh. Anoop Kumar Saxena  | Sr. Regional Manager (Civil) |
| 3. Sh. Deepak Kumar Mittal | XEN (Power)                  |

In addition to above, Sh. Krishan Kumar, ARM and Sh. Sajjan Kumar, ARM Bikaner were also accompanied during the visit.

Unit Bikaner has submitted information about the infrastructure details provided in Industrial Area Karni (Extn.) which is placed in the file.

The Comments/Observations of the committee are as under :

- Revised Administrative Sanction for Development of Industrial Area Karni (Extn.), District-Bikaner was issued on 10.07.2015 amounting to Rs. 11444.32 lakh.
- The Details of the land use of Industrial Area as per approved layout plan are as under :

Sr. No.	Particulars	Area(in Acre)	Area Proposed to be declared as developed (in Acre)
1.	Industrial area under plots (157 Nos.)	108.44	108.44-13.14*=95.30
2.	Area under roads	45.34	45.34-1.42=43.92
3.	Area under services	10.92	1.03+2.44=3.47
4.	Area under open	7.44	1.81
	<b>Total</b>	<b>172.14</b>	<b>144.50</b>

\* 11 industrial plots (A-504, F-529, F-530, E-562, E-563, E-564, E-565, C-566, C-567, C-568, C-569A) are under litigation/land de-acquired having area 13.14 acre are not considered for declaring as developed.

- The details of infrastructure provided i.e. BT road, water supply distribution line, power line & street lights are marked in the layout plan of Industrial Area. Photographs showing development works of roads, power line, and street light are enclosed.
- Details of major work orders and finalization certificates of work as reported by unit office are as under :-

Sr. No.	Name of Work	Date of issue of work order	Date of Completion of work
1.	Construction of road and C.D. works at Industrial area Karni Extn.	03.02.2011	09.11.2011
2.	Providing bituminous work on existing WBM road at I/A Karni (Extn.)	26.09.2017	15.03.2018


  
 [Signature] [Signature] [Signature] [Signature]

3.	Laying of 11 K.V. Power line at Industrial area Kami Extn.	12.02.2013	22.06.2013
4.	P&F of Street light at Industrial area Kami Extn.	12.12.2012	15.03.2013
5.	SITC of LED lights in place of Conventional lights (Retrofit) at industrial area Kami Extn.	03.02.2021	16.03.2021
6.	Construction of Tubewell at industrial area Kami Extn.	29.08.2011	04.12.2011
7.	Construction of SR, CWR, laying of pipeline and other water supply works at I/A Kami (Extn.)	24.07.2018	01.02.2019
8.	Augmentation of two no. tube well at industrial area Kami Extn., Bikaner	15.12.2021	24.01.2022

5. As per Comparative statement showing physical & financial progress of work for revised A.S., the major works as envisaged in A.S. have been completed.
6. Comments on the infrastructure provided in industrial area are as under :-

S. No.	Particulars	Remarks
1.	Road work	BT roads have been constructed in the Industrial Area
2.	Power Supply	Overhead power lines infrastructure in Industrial area has been laid down and charged.
3.	Street Light	Street Light fixtures have been fixed on Tubular poles.
4.	Water Supply	Water Supply structures, Rising and Distribution pipe line has been laid down and functional in the industrial area.

**Recommendation of the Committee**

Since, Road, Power Supply, adequate street light and water supply have been provided as envisaged in the Development Scheme of Industrial Area Kami (Extn.) (Photographs Enclosed). Therefore, committee recommends to declare the Industrial Area Kami (Extn.), Unit Bikaner having 144.50 Acre land as Developed.

Submitted for kind consideration of the management.

 (Sajjan Kumar) ARM RIICO, Bikaner  
 (Krishan Kumar) ARM RIICO, Bikaner  
 (Deepak Kumar Mittal) X.En. (Power) RIICO, Jaipur  
 (Anoop Kumar Saxena) Sr. RM (Civil) RIICO, Jaipur  
 (Vinod Kumar) Sr. RM (P&D) RIICO, Jaipur



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141-2716804 e-mail: member-secretary@rpcb.nic.in

Toll Free Helpline No. : 18001806127 Ext. 7

E-mail/ Registered Post

F14/ Tech-Bikaner (51- CETP) /RPCB/ Plg./ 736 . 738

General Manager  
RIICO Ltd.,  
Karni Industrial Area,  
Bikaner.



12.09.2020

ISO (D)  
for nta pt.  
AM  
07/09/2020

Sub: - Show cause notice for intended prosecution under section 43/ 44 of the Water (Prevention & Control of Pollution) Act, 1974 in respect of Karni Industrial Area Bikaner.

Ref: - 1. Environment clearance issued by SEIAA, Rajasthan vide letter dated 11.04.2017.  
2. Consent to establish issued vide this office letter dated 17.01.2012.

1. Whereas, the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as the "Water Act") came into force in whole of the State of Rajasthan w.e.f. 23.03.1974.
2. And whereas, the Water Act has been enacted to provide for the prevention and control of water pollution and for maintaining and restoring then wholesomeness of water.
3. And whereas, keeping this in view, the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
4. And whereas, an industrial area namely, Karni Industrial Area has been established at Bikaner by RIICO Ltd. (hereinafter called as the "Project Proponent").
5. And whereas during operation of industries in the Karni Industrial Area effluent is generated and discharged into the environment.
6. And whereas section 24 of the Water Act provides that no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the Board, to enter into any stream or well or sewer or on land.
7. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
8. And whereas consent to establish under the Water Act was granted vide this office letter dated 17.01.2012 subject to the conditions inter-alia that environmental clearance shall be obtained from SEIAA for installation of CETP. The consent to establish was valid upto 30.11.2014.
9. And whereas, the Environment Clearance has been granted to the Project Proponent vide letter dated 11.04.2017 subject to the conditions inter-alia that all the industries shall be zero discharge units and should have their own self sufficient effluent treatment plants and the treated effluent should be reused in their own premises.
10. And whereas, the Karni Industrial Area was inspected on 26.06.2020 by officials of the Board and during inspection it was observed that:
  - i. That common effluent treatment plant (CETP) has not been established for treatment of effluent generated from the Karni Industrial Area and the effluent generated/ discharged by the industries located in the Karni Industrial area is discharged on open land without any treatment.

- ii. That sewage treatment plant has not been installed for the treatment of sewage generated from the industrial area.
- iii. That the Project Proponent has failed to comply with the conditions no. Aa1, Aa7, Aa11, Aa39, Ab1, Ab2, Ab5, Ab7, Ab9, Ab12, Ab14, Ab16, Ab22, and B2 imposed in the Environment Clearance granted by SE/IAA vide letter F14(4)/SE/IAA/SEAC-Raj/Sectt/project Cat@978/15-16 dated 11.04.2017.
11. And whereas, the Project Proponent has not applied for renewal of consent to establish or consent to operate under the Water Act.
12. And whereas above observations show that the Project Proponent has failed to comply with conditions of environmental clearance and consent to establish and also has been violating the provisions of the Water Act.
13. And whereas, the industry has failed to comply the provisions of the Water Act which have been viewed seriously by the Board.
14. And whereas, contravention of the provisions of section 24 and section 25/26 of the Water Act is a criminal offence, punishable under section 43 & 44 of the Water Act.

Therefore, the Board, in view of above stated non-compliances and violations of the provisions of the Water Act, intends to initiate prosecution under section 43/44 of the Water Act against the Project Proponent and officers responsible for its affairs.

In case you have any submissions/ reply against the aforesaid legal action, you may submit your reply to this office along with a copy to Regional Office, Bikaner by 30.09.2020 failing which the Board shall initiate legal prosecution under the provisions of the Water Act without any further notice.

This bears approval of the competent authority.

(Niraj Mathur)  
GIC (Liquid Waste)

Date: 02.09.2020

F14/ Tech-Bikaner (51- CETP)/RPCB/ Plg./ 736-738

Copy to following for information and necessary action:-

1. Regional Officer, Regional Office, RSPCB, Bikaner for information. Please ensure delivery of this notice to the Project Proponent. The discharge of effluent by individual industries outside the premises is violation of EC conditions; please forward cases of such non-compliant industries to the concerned Group for necessary action.
2. Master file.

  
(GIC (Liquid Waste))



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004  
Phone : 0141-5159699, 5159600 e-mail : member-secretary@rpcb.nic.in

Regd. Post

E. 14/Tech/Bikaner(45)/RPCB/B&C/1340

Date: 5-10-20

M/s RIICO, Ltd.,

Industrial Area Karni Extension, Bichhwal,

Village-Chak Garbi & 7 BKM,

Tehsil & District-Bikaner, Rajasthan.



Subject. - Show cause notice for intended legal prosecution under section 37, 38 and 39 of the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and under section 43 and 44 of the Water (Prevention & Control of Pollution) Act, 1974 for your industrial area development plan, "Karni Extension" at Bichhwal, Bikaner.

Reference. -

- Complains received from Mr. Devkishan Gawlani vide letters dated 09.01.2020, 25.01.2020, 20.03.2020, 07.07.2020, 20.07.2020 and 24.07.2020 for not obtaining consent from RSPCB for said project and for non compliances of Environmental Clearance dated 11.04.2017.
- Inspection of unit dated 20.06.2020.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') and Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Act here-in-after shown--

- Whereas the Water Act came in to force in whole of the State of Rajasthan w.e.f. 23.03.1974 and the Air Act came in to force in whole of the State of Rajasthan w.e.f. 16.05.1981.
- And whereas, the said Water and Air Act are enacted to provide for the prevention & control of Water and Air pollution and for the maintaining and restoring the wholesomeness of Water and Air.
- And whereas, keeping this in view the Board has been conferred powers to take such steps as are necessary for the prevention, control & abatement of water and air pollution.
- And whereas, section 21 of the Air Act and section 25/26 of the Water Act prohibit establishing or operating an industrial plant and discharge of air and water pollutants without obtaining prior consent of the State Board
- And whereas, the unit is engaged in extension of industrial area development project (Karni industrial area) at Bichhwal, Bikaner, that is covered under orange category project for consent mechanism of State Board in compliance of Water Act and Air Act.
- And whereas, the unit is operating without valid consent from State Board as earlier Consent to establish dated 30.01.12 has been expired on 30.11.14 and unit has not applied again for Consent to establish as well as for Consent to operate as per MIS record.
- And whereas, the said project was inspected by Board Officials of Regional Office Bikaner on 26.06.2020 and during inspection it has been confirmed that unit has started construction work without prior consent under Air Act and Water Act from State Board

Page 1 of 2



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Deongri, Jaipur-302004  
Phone : 0141-5159699, 5159600 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

8. And whereas, various complains has been received against the unit and same has been verified by Board Officials of Regional Office Bikaner in their inspection report dated 17.07.2020 along with non compliances of Environmental Clearance dated 11.04.2017.
9. And whereas, from the available record of the unit and after examining the inspection report following non compliances has been observed-
  - a. That the unit has not applied for consent to establish as earlier CTE issued from State Board vide letter dated 30.01.12 has been expired on 30.11.14.
  - b. That the unit has started construction work without obtaining prior consent to operate from State Board.
  - c. That the unit has not installed CETP for treatment for industrial effluent as proposed in Environmental Clearance dated 11.04.2017 to ensure ZLD condition.
  - d. That the unit has not installed STP as proposed in Environmental Clearance dated 11.04.2017.
  - e. That the unit has not maintained proper drainage system to avoid water logging during rainy season.
  - f. That the untreated effluent from woolen scouring and food processing units was found spilled and creating nuisance in nearby area.
  - g. That the unit has not complied all conditions of Environmental clearance dated 11.04.2017 and also not submitted six monthly compliance reports of the same.
10. And whereas, it is clear from the above observed non-compliances that the industry has failed to comply the provisions of the Water (Prevention and Control of pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 which have been viewed seriously by the Board.

Therefore, the Board, in order to prevent further non-compliance of the provisions of the Air Act and the Water Act, directs you to stop the construction work at site with immediate effect and intends to initiate legal prosecution under section 37, 38 and 39 of the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and under section 43 and 44 of the Water (Prevention & Control of Pollution) Act, 1974.

In case you have any objection against the aforesaid legal action, you may submit your reply to this Office along with a copy to Regional Office, Bikaner by 28.10.2020 failing which the Board shall initiate legal prosecution against the unit and its occupiers under the provisions of the Air Act and the Water Act without any further notice.

This bears approval of competent authority.

Yours sincerely,

- 54 -  
V.S. Brijvasi  
(SEE and GIC B&C)

Copy to following for information and necessary action.

- 1340 ✓ Regional Officer, Regional Office, RSPCB, Bikaner with request to verify the reply submitted by the unit, if any. Also ensure delivery of this notice to the industry.
- 2 Master file of Show cause notice.

5/10/2020  
(SEE and GIC B&C)



# Rajasthan State Pollution Control Board

Annexure-R-14

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-5159699, 5159600 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Regd.Post

F: 14/Tech/Bikaner(45)/RPCB/B&C- 9430-9432

Date: 4-1-22

**Senior Regional Manager,  
M/s RIICO Ltd.,  
Industrial Area Karni Extension, Bichhwal,  
Village-Chak Garbi & 7 BKM,  
Tehsil & District-Bikaner, Rajasthan.**

**Subject: -** Show cause notice for intended legal prosecution under section 37, 38 and 39 of the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and under section 43 and 44 of the Water (Prevention & Control of Pollution) Act, 1974 and under Environment (Protection) Act, 1986 for your industrial area development plan, "Karni Extension" at Bichhwal, Bikaner.

**Reference: -**

- CTE issued vide letter no. F(MUID)/Bikaner/1(1)/2011-2012/7521-7523 dated 17.01.2012.
- Environmental Clearances issued vide letter no.F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.7(c) (978)/15-16 dated 11.04.2017.
- Inspection of Industrial Area dated 20.06.2020.
- Show cause notice for intended legal prosecution issued vide dated 05.10.2020.
- Complaints regarding water pollution, violation of EIA Notification, 2006 and EC conditions.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') and Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') and under the Environment (Protection) Act, 1986 (hereinafter called as 'EP Act') for violation of various provisions of the Act here-in-after shown:-

- Whereas the Water Act came in to force in whole of the State of Rajasthan w.e.f. 23.03.1974, the Air Act came in to force in whole of the State of Rajasthan w.e.f. 16.05.1981 and the EP Act came into force in the whole of the Country of India with effect from 19.11.1986.
- And whereas, the said Water and Air Act are enacted to provide for the prevention & control of Water and Air pollution and for the maintaining and restoring the wholesomeness of Water and Air.
- And whereas, keeping this in view the Board has been conferred powers to take such steps as are necessary for the prevention, control & abatement of water and air pollution.
- And whereas, section 21 of the Air Act and section 25/26 of the Water Act prohibit establishing or operating an industrial plant and discharge of air and water pollutants without obtaining prior consent of the State Board.
- And whereas, the unit is operating industrial area development project (Karni Extension) at Bichhwal, Bikaner, that is covered under red category project for consent mechanism of State Board in compliance of Water Act and Air Act.
- And whereas, Consent to Establish dated 17.01.2012 was valid upto 30.11.2014 however unit has not applied for renewal/extension of Consent to Establish/Consent to Operate.

# Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

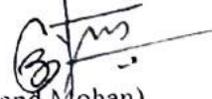
Phone : 0141-5159699, 5159600 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

7. And whereas, the unit has commissioned Karni-Extension without prior Consent to Operate from State Board hence violated the condition no. 4 of Consent to Establish letter dated 17.01.2012.
8. And whereas, unit had submitted proposal before SEIAA to install a CETP for treatment of effluent generated from existing Karni Industrial Area and Industrial Area Bichwal to ensure Zero liquid discharge in proposed project area.
9. And whereas, Environmental Clearance was granted with condition that PP shall invest at least an amount of Rs. 4277.29 Lac (before the project is put into use) for implementing various environmental protection measures.
10. And whereas, condition of Environmental Clearance has been violated by putting the project in operation without investing Rs. 4277.29 Lac for implementing various environmental protection measures.
11. And whereas, several complaints regarding water pollution in the area, violation of EIA Notification, 2006 and violation of EC conditions are being received against the unit.
12. And whereas, complaints were verified on 25.06.2020 by Board Officials of Regional Office Bikaner and observed that the unit is non compliant of conditions of EC and provisions of the Water Act, 1974 & Air Act, 1981.
13. And whereas, a show cause notice intending legal prosecution was issued to the unit vide dated 05.10.2020 for non-compliances of conditions of CTE, non-compliances of conditions of EC and shortcomings of inspection carried out.
14. And whereas, unit has failed to submit any reply for the above referred notice till date.
15. And whereas, the unit has utterly failed to comply with the conditions of EC letter dated 11.04.2017 and also violated provisions of EIA Notification, 2006 and provisions of the Water (Prevention and Control of Pollution) Act, 1974, & Air (Prevention and Control of Pollution) Act, 1981 which have been viewed seriously by the Board.

Therefore, the Board, in order to prevent further pollution being caused at the project area and for non-compliance of the provisions of the Acts, intends to initiate legal prosecution under section 37, 38 and 39 of the provisions of the Air (Prevention & Control of Pollution) Act, 1981, under section 43 and 44 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 15 read with section 19 of the Environment Protection Act, 1986.

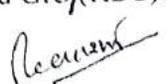
In case you have any objection against the aforesaid legal action, you may submit your reply to this Office along with a copy to Regional Office, Bikaner within 15 days failing which the Board shall initiate legal prosecution against the unit and its occupiers under the provisions of the Air Act Water Act and the EP Act, 1986 without any further notice.

Yours sincerely,

  
(Anand Mohan)  
Member Secretary

Copy to following for information and necessary action:

- 1) Regional Officer, Regional Office, RSPCB, Bikaner with request to verify the reply submitted by the unit, if any. Also ensure delivery of this notice to the industry.
- 2) Master file of Show cause notice.

3-1-22  
SEE and GIC (HBC) o/c  




# Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004  
 Phone : 0141- 2716804, 2716800 e-mail : [member-secretary@rspcb.nic.in](mailto:member-secretary@rspcb.nic.in)  
 Helpline No. : 0141-2716877

**Registered**

Ref. No.: F.14/Tech-Bikaner (45)/RPCB/HBC/ 960

Dated: 12/9/2022

Managing Director,  
 M/s RIICO Ltd.  
 Udhyog Bhawan, Tilak Marg,  
 C-Scheme, Jaipur-302005.

Sub: - Update on actions taken for disposal of accumulated effluent in Karni Industrial Area, Bikaner and installation of CETP: regarding

Ref: - Your letter dated 19.04.2022 and Hon'ble NGT Order dated 11.07.2022

Sir,

This is in reference to your letter dated 19.04.2022 regarding accumulation of effluent in the Karni Industrial Area, Bikaner and early installation of CETP. It is brought to your notice that the Karni Extension area does not have a valid Consent to Operate (CTO) and is yet to install CETP for treatment of industrial effluent..Sr. RM, RIICO has also been issued show cause notice dated 04.01.2022 for intended prosecution for non-compliance. RIICO has not submitted any proposals/ time bound action plan to stop further discharge of effluent into the cess pool by suitable means and proposed action for disposal of accumulated wastewater.

Further, Hon'ble NGT, in its hearing of O.A No. 407/2022 dated 11.07.2022, in the case of Narayan Das Tulsani vs. State of Rajasthan has directed to have a factual and action taken report within two months from a Joint Committee comprising of concerned Regional Officer of MoEF&CC, CPCB, CGWA, State PCB and District Magistrate, Bikaner. Next date of hearing of the case is 20.09.2022.

Looking to the gravity of the situation on ground, RIICO may submit a concrete action plan with timeline for facilitating early setting up of CETP which will take care of effluent generated by Karni Industrial Areas.

Yours sincerely,

  
 (B. Praveen)

Member Secretary

o/c



Issued Under R.T.I. Act, 2007

Shikhar Agrawal  
IAS

Chairman  
Rajasthan State Pollution Control Board

D.O. No. F.14 (Gen- 184)/RSPCB/B&I/ 1280  
Date: 23-01-2024

Dear Ajitabh,

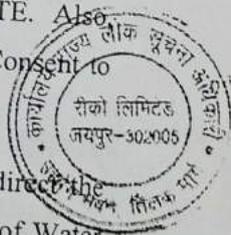
MD  
25/01/2024

I would like to invite your attention towards the issues related to compliances of environmental norms in Industrial Estates/Park/Complexes/Building Construction/Area development projects developed by RIICO Ltd. and requests made to MD, RIICO vide State Board's letter dated 25/08/2023, 08/11/2023 and 29/11/2023.

put it on  
file  
with  
details

As you are aware, Consent to Establish (CTE) and Consent to Operate (CTO) under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 & Air (Prevention and Control of Pollution) Act, 1981 is required to be obtained for all such projects.

However, only a few RIICO Industrial Areas have so far obtained Consent to Establish (CTE) and remaining are operational without any valid CTE. Also Industrial Areas, which have earlier obtained CTE, have not applied for Consent to Operate (CTO).



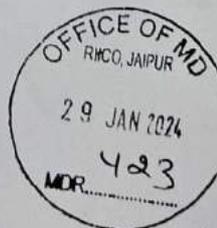
I accordingly request you to personally look into the matter and direct the concerned officials to apply for and obtain CTE/CTO under the provisions of Water Act, 1974 and Air Act, 1981 for all the RIICO Industrial Areas at the earliest.

With regards

(Shikhar Agrawal)

Shri Ajitabh Sharma, IAS  
Chairman,  
RIICO Ltd.,  
Udhyog Bhawan,  
Jaipur.

ADW (E.P.)



(संस्था प्रशासक गुणा)  
द्वितीय प्रबंधक

4, Institutional Area, Jhalana Dungri, Jaipur-302004 (Rajasthan)  
Tel. : +91-141-2711329 • e-mail : shikhar.agrawal@nic.in

AGM/CM2  
R-85  
27/01/2024

**VIJAI N.**  
IFS  
Member Secretary



DO No. F. 14/Tech Bikaner (45) RSPCB/B&I./357

Date: 23-2-2024

Dear Nakate,

I would like to invite your attention towards the D.O. letters dated 13/07/2021, 08/04/2022 and 28/11/2022 by the Chairperson, RSPCB regarding treatment of effluent collected in Karni Industrial Area in Bikaner and requesting for early action for installation of CETP and also to take immediate steps for set-up of STP along with effluent conveyance system in the Karni Industrial Area so that the water pollution problem of the area can be resolved.

MD, RIICO in response to D.O. letter dated 08/04/2022 has ruled out CETP vide letter dated 19/04/2022 in view of Zero liquid Discharge (ZLD) from the member units in Karni Industrial Area (Extn.). However, as per the content of the EC, RIICO has failed to honour the commitment made in the undertaking regarding installation of CETP before SEIAA, which tantamount to violation of EC and it has already been communicated to RIICO vide D.O. letter dated 28/11/2022.

Regarding the problem of waste water accumulation, the argument of RIICO that effluent discharged in drains accumulated in the low-lying area due to natural slope is not justified as the effluent is conveyed upto that location by drains constructed by RIICO. RIICO has also failed to provide separate lines for conveying effluent in the Karni Ind Area and problem of water accumulation in the area is still there.

You were requested vide D.O. letter dated 28/11/2022 to review the stand taken so far by RIICO and to direct the concerned officers to take immediate steps to set up CETP and STP along with effluent conveyance system in the Karni Industrial Area so that the water pollution problem of the area can be resolved. However, it has been observed that so far CETP and STP have not been installed in Karni Ind. Area and also the problem of waste water accumulation is not resolved.

Also, the Karni Industrial Areas (Phase-I,II, SGC & Karni Extension) are being operational without obtaining valid consent from the State Board and this is a very serious situation in terms of the violations of the environmental regulations.

In view of above, to stop these violations and non-compliances, I request you to personally look into this matter and direct the concerned officials to take immediate steps to set up CETP and STP immediately along with effluent conveyance system in the Karni Industrial Area so that the waste water accumulation problem can be resolved and also direct the concerned officials to apply & obtain CTE/CTO from the State Board under the provisions of Water Act, 1974 and Air Act, 1981.

Best Wishes.

(Vijai N.)  
Member Secretary

✓ Sh. Nakate Shivprasad Madan,  
Managing Director,  
RIICO Ltd., Udhog Bhawan,  
Tilak Marg, C-Scheme, Jaipur

	☎ 0151-2250006
	<b>REGIONAL OFFICE</b> <b>RAJASTHAN STATE POLLUTION CONTROL BOARD</b> Plot No SPL-33, Phase-2nd, Bhichhwal Industrial Area, Bikaner – 334001 Email:-ro.bikaner@gmail.com www.environment.rajasthan.gov.in
RPCB/RO/BIK /Tech/Gen-78/1317 -1319	Date :02/11/2023

**REGD.A.D.**

Regional Manager  
 RIICO Ltd,  
 Bikaner

Sub: Regarding requirement of Consent to Establish & Consent to Operate under Water Act-1974 and under Air Act-1981  
 Ref: A complaint received from Tahir Hussain on dated 18/10/2023 received through Email, same also received from Collector Office Bikaner. (Copy Enclosed)

Sir,

With reference to above, it is informed that State Board vide office order dated 02/06/2020 has Categorized Industrial Estate/ Parks/ Complexes/ Area/ Export Zones/ESZs/ Biotech Parks/ Leather Complexes under Red category (Sr. No-29). These projects are required to obtain prior consent to establish for establishment and consent to operate for operation of the projects from the State Board under Water Act-1974/Air Act-1981.

Therefore, you are requested to apply for Consent to Establish and Consent to Operate under said Acts to the State Board through online for the industrial areas (Proposed and existing) covered under your jurisdiction with required document and applicable fee.

Yours Sincerely

Encl:- As above

  
 (Pradeep Kumar Asnani)  
 Regional Officer  
 OK

Copy to:-

1. District Collector, District Collector office, Bikaner
2. Sh. Tahir Husain, Behind Vimal Bhawan, Near Bag Bikana, Sarvoday Basti, Bikaner.

  
 Regional Officer  
 OK



राजस्थान राज्य प्रदूषण नियंत्रण मण्डल  
 क्षेत्रीय कार्यालय, प्लॉट नम्बर स्पेशल 33, बीछवाल औद्योगिक क्षेत्र, बीकानेर  
 Phone:- 0151-2250006 Email:-ro.bikaner@gmail.com, Website:- environment.rajasthan.gov.in  
 RSPCB Helpline No :- 18001806127



रा.रा.प्र.नि.म./क्षे.का./बीका/जन-259/1776-1780

दिनांक:- 22/12/2023

क्षेत्रीय प्रबन्धक  
 रीको लिमिटेड,  
 बीकानेर।

विषय:- करणी रीको औद्योगिक क्षेत्र के सम्बन्ध में इस कार्यालय को प्राप्त विभिन्न शिकायतों पर कार्यवाही करने बाबत।

संदर्भ:- श्री ताहिर हुसैन द्वारा पत्र दिनांक 26.11.2023 एवं 01.12.2023 के माध्यम से इस कार्यालय को प्राप्त शिकायतें।

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि इस कार्यालय को श्री ताहिर हुसैन के पत्र दिनांक 26.11.2023 एवं 01.12.2023 के माध्यम से रीको लिमिटेड, बीकानेर द्वारा करणी औद्योगिक क्षेत्र, विस्तार हेतु जारी पर्यावरणीय स्वीकृति दिनांक 11.04.2017 में वर्णित शर्तों की पालना नहीं करने एवं रीको द्वारा स्थापित करणी औद्योगिक क्षेत्र, फेस प्रथम, द्वितीय, एस.जी.सी. एवं विस्तार हेतु राज्य मण्डल से सम्मति स्थापना/संचालन (CTE/CTO) हेतु आवेदन नहीं किये जाने के सम्बन्ध में शिकायत प्राप्त हुई है। शिकायतकर्ता द्वारा प्रेषित उक्त पत्रों में करणी औद्योगिक क्षेत्र में निरन्तर हो रहे जल भराव की समस्या के सम्बन्ध में भी शिकायत प्रस्तुत की गई है। शिकायती पत्र के साथ संलग्न रीको लिमिटेड, बीकानेर के पत्र दिनांक 10.09.2003 के अनुसार आपके द्वारा करणी औद्योगिक क्षेत्र से जनित अपशिष्ट जल के डिस्पोजल बेड के लिये भूमि आरक्षित कर भूमि में खड्डे खोदकर पानी निस्तारण की पद्धति अपनाई गई हैं। वर्तमान में इन खड्डों में एकत्रित अपशिष्ट जल की मात्रा बढ़ती जा रही है जिससे क्षेत्र में जल प्रदूषण की समस्या उत्पन्न हो चुकी है।

यहाँ यह उल्लेखनीय है कि जल प्रदूषण की समस्या के समाधान हेतु उक्त औद्योगिक क्षेत्र में सी.ई.टी.पी. का निर्माण अति आवश्यक है। करणी औद्योगिक क्षेत्र (विस्तार) हेतु जारी पर्यावरणीय स्वीकृति दिनांक 11.04.2017 की शर्त न 13 के अनुसार पूर्व स्थापित करणी औद्योगिक क्षेत्र एवं बीछवाल औद्योगिक क्षेत्र से जनित अपशिष्ट जल के उपचार हेतु सी.ई.टी.पी. की स्थापना रीको द्वारा की जानी प्रस्तावित थी। इस सम्बन्ध में राज्य मण्डल द्वारा विभिन्न पत्रों के माध्यम से आपको निर्देश प्रदान किये गये हैं परन्तु करणी औद्योगिक क्षेत्र में आज दिनांक तक सी.ई.टी.पी. की स्थापना नहीं हो पाई है। इसके अतिरिक्त उक्त खड्डों में करणी औद्योगिक क्षेत्र में स्थापित व्यवसायिक एवं आवासीय गतिविधियों के कारण उत्पन्न घरेलू अपशिष्ट जल भी एकत्रित हो रहा है। जिसके निस्तारण हेतु श्रीमान जिला कलक्टर महोदय के पत्र दिनांक 16.12.2022, इस कार्यालय के पत्र दिनांक 13.02.2023 एवं 28.07.2023 के द्वारा आपको करणी औद्योगिक क्षेत्र में एस.टी.पी. की



## राजस्थान राज्य प्रदूषण नियंत्रण मण्डल

क्षेत्रीय कार्यालय, प्लॉट नम्बर स्पेशल 33, बीछवाल औद्योगिक क्षेत्र, बीकानेर

Phone:- 0151-2250006 Email:-ro.bikaner@gmail.com, Website:- environment.rajasthan.gov.in

RSPCB Helpline No :- 18001806127



स्थापना करने हेतु निर्देश भी प्रदान किये गये थे परन्तु आज दिनांक तक क्षेत्र में एस.टी.पी. का निर्माण नहीं हो पाया है न ही एस.टी.पी. के निर्माण के सम्बन्ध में आप द्वारा की गई कार्यवाही से इस कार्यालय को अवगत करवाया गया है।

अतः आपको पुनः निर्देशित किया जाता है कि करणी औद्योगिक क्षेत्र में उत्पन्न जल भराव की समस्या के समाधान हेतु पर्यावरणीय स्वीकृति में वर्णित शर्तों के अनुसार तथा इस सम्बन्ध में प्रेषित विभिन्न पत्रों की अनुपालना में सी.ई.टी.पी. व एस.टी.पी. की स्थापना करावें तथा सी.ई.टी.पी. / एस.टी.पी. की स्थापना होने तक खड्डों में पहले से एकत्रित जल के निस्तारण की उचित कार्यवाही करते हुए इस कार्यालय को सूचित करें। उक्त के अतिरिक्त आपको यह भी निर्देशित किया जाता है कि रीको औद्योगिक क्षेत्रों को जल अधिनियम 1974 एवं वायु अधिनियम 1981 के प्रावधानों के अन्तर्गत राज्य मण्डल से स्थापना एवं संचालन सम्मति (CTE/CTO) प्राप्त करना आवश्यक है परन्तु आज दिनांक तक आप द्वारा करणी फेस प्रथम, द्वितीय, एस.जी.सी. एवं करणी विस्तार औद्योगिक क्षेत्रों हेतु राज्य मण्डल से संचालन सम्मति प्राप्त नहीं की गई है। इस सम्बन्ध में सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जयपुर द्वारा प्रबन्ध निदेशक, रीको लिमिटेड, जयपुर को जल अधिनियम 1974 एवं वायु अधिनियम 1981 के प्रावधानों के अन्तर्गत औद्योगिक क्षेत्रों हेतु स्थापना एवं संचालन सम्मति प्राप्त करने के लिये अधीनस्थ क्षेत्रीय प्रबन्धकों को निर्देश प्रदान करने हेतु दिनांक 29.11.2023 को एक पत्र लिखा गया है। अतः आपको निर्देशित किया जाता है कि राज्य मण्डल से बिना संचालन सम्मति प्राप्त कर संचालित औद्योगिक क्षेत्रों हेतु जल अधिनियम 1974 एवं वायु अधिनियम 1981 के प्रावधानों के अन्तर्गत स्थापना/संचालन सम्मति प्राप्त करना सुनिश्चित करें अन्यथा उक्त अधिनियमों के प्रावधानों के अन्तर्गत राज्य मण्डल द्वारा आपके विरुद्ध आवश्यक कार्यवाही जैसे कि पर्यावरणीय क्षतिपूर्ति/विधिक कार्यवाही इत्यादि अम्ल में लाई जायेगी।

भवदीय,

संलग्न:- उपरोक्तानुसार

(प्रदीप कुमार आसनानी)  
क्षेत्रीय अधिकारी

01C

प्रतिलिपि संलग्न:

1. शाखा प्रभारी, एच.बी.सी., राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जयपुर।
2. श्री ताहिर हुसैन पुत्र श्री तौसिफ, विमल भवन के पीछे, ईशरजी के बाड़े के पास, सर्वोदय बस्ती, बीकानेर

क्षेत्रीय अधिकारी

01C



क्रमांक : -/-

दिनांक : 26.11.2023

जनहित में आवश्यक प्रार्थना पत्र

सेवा में,

माननीय महेन्द्र मोहन श्रीवास्तव  
मुख्य न्यायाधीश,  
राजस्थान उच्च न्यायालय,  
जोधपुर।



विषय: जनहित याचिका सं. 10600/2020 (दिवकिशन गावलानी बनाम राज्य सरकार) के संदर्भ में ।  
प्रसंग : रीको लि. बीकानेर के विरुद्ध Environmental Compensation आरोपित करने के संदर्भ में ।

आदरणीय महोदय जी,

उपरोक्त विषयान्तर्गत लेख है कि प्रार्थी करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर में स्थापित एक Large खाद्य पदार्थ इकाई में कार्यरत है, जिसे मानव अधिकारों के तहत जनहित/लोकहित में रीको लि. बीकानेर के विरुद्ध Environmental Compensation आरोपित करने से सम्बन्धित मुख्य तथ्य, साक्ष्य आपके समक्ष प्रस्तुत किये जा रहे हैं जो निम्नानुसार है-

1. राज्य सरकार द्वारा रीको लि. जयपुर एजेन्सी का गठन राज्य में औद्योगिक विकास की स्थापना के लिये औद्योगिक क्षेत्र स्थापित करना तथा उनको सुचारू रूप से संचालित करने के लिये सड़क, विद्युतिकरण, जलापूर्ति, जल निकासी के साथ अपशिष्ट और खतरनाक अपशिष्ट के पर्याप्त उपचार और निपटान आदि मूलभूत बुनियादी सुविधा प्रदान करने के लिये किया गया था।
2. रीको लि. जयपुर/बीकानेर के क्षेत्राधिकार में स्थापित औद्योगिक क्षेत्रों में भू-निपटान अधिनियम 1979 के तहत 99 वर्ष की लीज पर भूखण्ड आवंटित किये जाते हैं। औद्योगिक क्षेत्र को विकसित करने के लिये डवलपमेंट चार्ज उद्यमियों से लिया जाता है तथा औद्योगिक क्षेत्र के रख-रखाव के लिए उद्यमियों से प्रति वर्ष सर्विस चार्ज, इकॉनोमी रेंट लिया जाता है।
3. RSPCB जयपुर ने कार्यालय आदेश दिनांक 14.05.2007 में अंकित किया है कि रीको लि. जयपुर द्वारा राज्य में स्थापित औद्योगिक क्षेत्रों में जल-आपूर्ति, जल निकासी के साथ अपशिष्ट और खतरनाक अपशिष्ट के पर्याप्त उपचार और निपटान आदि जैसी मूलभूत बुनियादी सुविधा प्रदान करने के लिये रीको जिम्मेदार है। जिस पर जल प्रदूषण एवं रोकथाम अधिनियम 1974 के प्रावधान रीको पर भी लागू होते हैं।
4. RSPCB जयपुर ने करणी औद्योगिक क्षेत्र के सामने जमा उच्छिष्ट जल के सम्बन्ध में पत्र क्रमांक 2476 दिनांक 03.09.2008 प्रबन्धक निदेशक रीको लि. जयपुर को जारी किया गया जिसका अवलोकन करना आवश्यक होगा-
7. **And whereas since the Industrial Area are Development and maintained by the RIICO Ltd. therefore as per provision of section 2(d)/2(dd) and 2(k) of the Water Act 1974 RIICO LTD. is responsible for Collection, Transportation and Disposal of Waste Water of Industrial area promoted by them. During the operational process, it causes the discharge of polluted water stagnated in the area.**
5. मांगीलाल पंवार क्षेत्रीय प्रबन्धक, रीको लि. बीकानेर ने RSPCB जयपुर में पत्र क्रमांक 3712 दिनांक 12.10.2015 के तहत Undertaking प्रस्तुत की गई जिसका अवलोकन करना आवश्यक होगा-

I, Mangilal Panwar, Regional Manager of Rajasthan State Industrial Development & Investment Corporation Ltd., Bikaner having its registered office at Udyog Bhawan, Tilak Marg, C-Scheme, Jaipur- 302015, Rajasthan, India, do hereby undertake for compliance of following laws related to environment in all industrial areas under our jurisdiction:

1. The Water (Prevention and Control of Pollution) Act, 1974
2. The Air (Prevention and Control of Pollution) Act, 1981
3. The Environment Protection Act, 1986

Date: 12.10.2015  
Place: Bikaner

*Handwritten signature/initials*  
ATER

*Handwritten signature*

Sd/-  
(MANGILAL PANWAR)  
Regional Manger  
RIICO Ltd., Bikaner

6. रीको लि0 बीकानेर ने करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर में स्थापित करने से सम्बन्धित पर्यावरण स्वीकृति सं. 978 दिनांक 11.04.2017 प्राप्त की गई थी।
7. रीको लि. बीकानेर द्वारा करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर में 157 भूखण्ड विक्रय कर 150.00 करोड़ की राशि अर्जित की गई है।

*Handwritten signature*

8. रीको लि. बीकानेर द्वारा पिछले 6 वर्षों से पर्यावरण स्वीकृति सं. 978 दिनांक 11.04.2017 का **Violation/ Non-compliance** की जा रही है। जिसके संदर्भ में मुख्य तथ्य अवलोकन हेतु प्रस्तुत है:-
- रीको लि. बीकानेर ने करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर में ट्यूबवेल निर्माण के सम्बन्ध में केन्द्रीय भूमि जल प्राधिकरण जल संसाधन मंत्रालय नई दिल्ली/जयपुर से दिनांक 26.11.2023 (79 माह) तक अनुमति प्राप्त नहीं की गई है। जो कि EC के बिन्दु सं. 28 का Violation है।
  - पर्यावरण स्वीकृति सं. 978 दिनांक 11.04.2017 के पार्ट-ए, Specific Condition के कन्स्ट्रक्शन फेस के बिन्दु सं. 5 में अंकित है कि **P.P. shall invest at least an amount of Rs. 4277.29 lacs (before the project is put into use)** for implementing various environmental protection measures. रीको ने 4277.29 लाख का खर्च किये बिना परियोजना को दिसम्बर 2019 में आरम्भ कर दिया। जो कि बिन्दु सं. 5 का Violation है।
  - रीको लि. बीकानेर ने EC के पार्ट-II Operation Phase में अंकित है कि **An independent expert shall certify the installation of the Sewage Treatment Plant (STP) and a report this regard shall be submitted to the RPCB, before the project is commissioned for operation. Discharge of treated sewage shall conform to the norms & standards of the Rajasthan State Pollution Control Board. STP Plant** स्थापित किये बिना परियोजना का ऑपरेशन आरम्भ कर दिया। जो कि पार्ट-II के ऑपरेशन फेस का Violation है।
  - रीको लि. बीकानेर ने करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर में 33.57% ग्रीन एरिया का निर्माण कार्य 26.11.2023 तक नहीं किया गया है? जो कि EC के बिन्दु सं. 14 का Violation है।
  - रीको लि. बीकानेर ने करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर को विकसित करने के संदर्भ में पर्यावरण स्वीकृति सं. 978 दिनांक 11.04.2017 में **11444.32 लाख** रुपये का निवेश प्रस्तावित था। लेकिन दिनांक 26.11.2023 तक **2228.00 लाख** रुपये का निवेश किया गया है। जो कि EC के बिन्दु सं. 8 का Violation है।
  - रीको लि. बीकानेर ने करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर से सम्बन्धित EC के बिन्दु सं. 23 में अंकित **Six Monthly Compliance status report of the "Project along with implementation of environmental measures SEIAA & RSPCB Jaipur/Bikaner** को दिनांक 26.11.2023 (79 माह) तक प्रेषित नहीं की गई है? जो कि बिन्दु सं. 23 का Violation है।
  - रीको लि. बीकानेर ने करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर से सम्बन्धित EC के बिन्दु सं. 2 में अंकित **Six monthly Monitoring Report SEIAA Rajasthan & RSPCB Jaipur/Bikaner** को दिनांक 26.11.2023 (79 माह) तक प्रेषित नहीं की गई है। जो कि बिन्दु सं. 2 का Violation है।
  - रीको लि. बीकानेर द्वारा करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर के संदर्भ में **Consent to Operate** आज दिनांक 26.11.2023 तक प्राप्त नहीं की गई है। **Without Consent to Operate** परियोजना को दिसम्बर 2019 में आरम्भ कर दिया गया। जो कि Air Act 1971, Water Act 1974 का Violation है।
9. RSPCB जयपुर द्वारा पिछले तीन वर्षों से EC की Violation/Non-Compliance से सम्बन्धित Show Cause Notice एवं अर्द्ध शासकीय पत्र रीको लि. जयपुर/बीकानेर को जारी किये गये जो कि याचिका सं. 10600/2020 की पत्रावली के रिकॉर्ड पर है, जिसका अवलोकन करना आवश्यक होगा।
- RSPCB बीकानेर द्वारा करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर का निरीक्षण दिनांक 25.06.2020 को किया गया था।
  - RSPCB जयपुर द्वारा करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर के संदर्भ में रीको लि. बीकानेर को दिनांक 02.09.2020 को Show Cause Notice जारी किया गया।
  - भारत सरकार के पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, क्षेत्रीय कार्यालय (मध्य) लखनऊ द्वारा करणी औद्योगिक क्षेत्र विस्तार परियोजना बीकानेर के संदर्भ में रीको लि. बीकानेर को दिनांक 22.09.2020 को पत्र जारी किया गया।
  - RSPCB जयपुर द्वारा करणी औद्योगिक क्षेत्र विस्तार परियोजना बीकानेर के संदर्भ में रीको लि. बीकानेर को दिनांक 05.10.2020 को Show Cause Notice जारी किया गया।
  - भारत सरकार के Ministry of Environment Forest and Climate Change New Delhi द्वारा करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर के संदर्भ में Member Secretary SEIAA Rajasthan 4 Industrial Area, Jhalana, Doongri Jaipur को दिनांक 24.11.2020 को पत्र प्रेषित किया गया था।

*T. Adhikari*

F. श्री वीनू गुप्ता IAS Chairperson RSPCB जयपुर द्वारा करणी औद्योगिक क्षेत्र विस्तार परियोजना बीकानेर के संदर्भ में Shri Ashutosh A.T. Pendenkar Secretary, Industries & Managing Director RIICO Ltd. Jaipur, को DO Letter दिनांक 13.07.2021 को जारी किया गया।

G. RSPCB जयपुर द्वारा करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर के संदर्भ में आवश्यक कार्यवाही करने हेतु दिनांक 13.08.2021 को निम्न विभागों को पत्र जारी किया गया-

प्रभारी (MUID) RPCB Jaipur रीको को करणी औद्योगिक क्षेत्र (विस्तार) के लिये कनसेन्ट टू स्टेब्लिस पत्र दिनांक 17.01.2012 द्वारा जारी की गई थी। रीको द्वारा Environmental Clearance के लिये प्रस्तुत आवेदन/प्रस्ताव में पुराने करणी एवं बीछवाल औद्योगिक क्षेत्र से जनित उच्छिष्ट के लिए सी.ई.टी.पी. प्रस्तावित किया गया था एवं इस हेतु ई.एम.पी. में रुपये 26.00 करोड़ का प्रावधान भी किया था। रीको द्वारा सी.ई.टी.पी. स्थापित किये बिना औद्योगिक क्षेत्र में उद्योगों को स्थापित एवं संचालित करवाना Environmental Clearance में उल्लेखित शर्तों की **Non-compliance** है। अतः इस सम्बन्ध में उचित कार्यवाही करने का कष्ट करें।

H. RSPCB जयपुर द्वारा Non-Compliance के संदर्भ में रीको लि. बीकानेर को Show Cause Notice F.14/Tech/ Bikaner (45 RSPBC/B&C/ 2430-2432 दिनांक 04.01.2022 को जारी किया गया है।

I. RSPCB बीकानेर द्वारा रीको लि. बीकानेर के जवाब का अवलोकन करने के पश्चात् जानकारी/सुझाव पत्र क्रमांक RO/RPCB/ BKN/Gen-78/2472 दिनांक 21.02.2022 के तहत SEE and GIC (HBC) Rajasthan State Pollution control Board, Jaipur को प्रेषित किये गये।

State Board had granted Consent to establish vide 17.01.2012 to the RIICO for the said area, which was valid up to 30.11.2014. After the expiry of this CTE, RIICO has not applied CTE/CTO under the Water Act. 1974 and Air Act to this office till date.

**RIICO Ltd has obtained EC from State Level Environment Impact Assessment Authority Rajasthan on dated 11.04.2017, As per point no. 11 of EC, there is a provision of Rs. 2600/- lacs to set up a CETP, Rs. 175 Lac for STP, Rs. 300 Lac for development of landfill site for waste disposal, and Rs. 800/- Lac for a line of internal effluent conveyance system etc. further as per point no. 13 of EC "RIICO is proposing to install a CETP for treatment of effluent generated from existing Karni Industrial Area and Industrial Area Bichwal ensuring a Zero liquid discharge facility in the proposed project area" RIICO has not submitted compliance report of the condition of E.C.**

Several complaints regarding water pollution in the area, non-compliance regarding violation of the conditions of EC are being received regularly. The non-compliance of the conditions of EC reported during inspection dated 25.06.2020 were communicated to the RIICO, Ltd. by HO vide letter No. F-14/Tech Bikaner (51-CETP) RPCB/Pig/736-738 dated 02.09.2020.

It is pertinent to mention that CETP, STP etc. has not been installed/ commissioned by RIICO in the area to date. Work-related to same is expected to be complied by/through RIICO ltd. Submitted for information and necessary action, please.

Sd/-

Your Sincerely,  
(Pradeep Kumar Asnani)  
Regional Officer

J. RSPCB जयपुर कार्यालय के GICLW विभाग के अधिकारी श्री नीरज माथुर द्वारा दिनांक 29.03.2022 को करणी इण्डस्ट्रीयल एरिया विस्तार बीकानेर का निरीक्षण किया गया था।

K. RSPCB जयपुर श्री वीनू गुप्ता IAS Chair person द्वारा दिनांक 08.04.2022 के तहत DO Letter श्रीमती अर्चना सिंह, प्रबन्धक निदेशक जयपुर को जारी किया गया था।

L. RSPCB जयपुर के सदस्य सचिव द्वारा पत्र क्रमांक 960 दिनांक 12.09.2022 प्रबन्धक निदेशक, रीको लि. जयपुर को जारी किया गया।

M. RSPCB Jaipur श्री नवीन महाजन IAS Chair Person द्वारा दिनांक 28.11.2022 के तहत अर्द्धशासकीय पत्र प्रबन्धक निदेशक रीको लि. जयपुर को जारी किया गया।

N. RSPCB जयपुर श्री बी. प्रवीण, सदस्य सचिव, द्वारा दिनांक 08.02.2023 के तहत अर्द्धशासकीय पत्र प्रबन्धक निदेशक रीको लि. जयपुर को जारी किया गया है।

O. RSPCB जयपुर श्री बी. प्रवीण, सदस्य सचिव, द्वारा दिनांक 02.03.2023 के तहत अर्द्धशासकीय पत्र प्रबन्धक निदेशक रीको लि. जयपुर को जारी किया गया है।

P. RSPCB जयपुर श्री विजय एन. सदस्य सचिव, द्वारा दिनांक 14.07.2023 के तहत पत्र प्रबन्धक निदेशक रीको लि. जयपुर को जारी किया गया है।

*Talwar Hussain*

10. रीको लि. करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर के संदर्भ में नेशनल ग्रीन ट्रिब्यूनल प्रिंसिपल बेंच नई दिल्ली द्वारा Original Application No. 407/2022 दिनांक 11.07.2022, 20.09.2022 में रीको के विरुद्ध निर्णय पारित किया गया था। निर्णय की प्रतिलिपि अवलोकन हेतु प्रस्तुत है। **Anx.- 1**
11. राजस्थान उच्च न्यायालय जोधपुर के मुख्य न्यायाधीश Mr. Pankaj Mithal तथा न्यायाधीश Mr. Sandeep Mehta द्वारा जनहित याचिका सं. 10600/2020 में दिनांक 17.10.2022 को आदेश पारित किया गया। जिसकी प्रतिलिपि अवलोकन हेतु प्रस्तुत है। **Anx.- 2**
12. प्रार्थी द्वारा उपरोक्त आदेश के अनुसरण में कार्यवाही करने हेतु पत्र क्रमांक 643, 644, 645, 647 दिनांक 19/20.10.2022 अध्यक्ष/सदस्य सचिव/क्षेत्रीय अधिकारी, RSPCB जयपुर /बीकानेर को प्रेषित किये गये। पत्रों की छाया प्रति अवलोकन हेतु प्रस्तुत है। **Anx.-3**
13. RSPCB जयपुर/बीकानेर द्वारा दिनांक 29.07.2023 तक कार्यवाही नहीं करने के कारण पुनः प्रार्थना पत्र 911, 914, 915 दिनांक 30.07.2023 अध्यक्ष/सदस्य सचिव/क्षेत्रीय अधिकारी RSPCB जयपुर/बीकानेर को प्रेषित किये गये। पत्रों की छाया प्रति अवलोकन हेतु प्रस्तुत है। **Anx.-4**
14. प्रार्थी द्वारा उपरोक्त आदेश के अनुसरण में कार्यवाही करने हेतु पत्र क्रमांक 917 दिनांक 30.07.2023 जिला कलेक्टर बीकानेर को प्रेषित किया गया। **Anx.-5**
15. प्रार्थी द्वारा उपरोक्त आदेश के अनुसरण में कार्यवाही करने हेतु पत्र क्रमांक 912, 913, 916, 918 दिनांक 30.07.2023 प्रमुख शासन सचिव/शासन सचिव/संयुक्त निदेशक/पर्यावरण विभाग जयपुर को पत्र प्रेषित किये गये। पत्रों की छाया प्रति अवलोकन हेतु प्रस्तुत है। **Anx.-6**
16. माननीय महोदय जी, नेशनल ग्रीन ट्रिब्यूनल सेन्ट्रल जोन भोपाल द्वारा Original Application No. 97/2022 (CZ) दिनांक 01.11.2023 रीको लि. जयपुर के विरुद्ध आदेश पारित किया गया है। आदेश की प्रतिलिपि अवलोकन हेतु प्रस्तुत है। **Anx.-7**
17. माननीय महोदय जी, सर्वोच्चतम न्यायालय भारत सरकार द्वारा Writ Petition 375/2012 पर्यावरण सुरक्षा समिति एवं अन्य युनियन ऑफ इण्डिया तथा NGT Original Application 606/2018 की अनुपालना में RSPCB Jaipur द्वारा दिनांक 17.11.2023 के तहत रीको के विरुद्ध **Environmental Compensation 6.54 करोड़ रुपये** राशि आरोपित की गई है। आदेश व नोटिस की छाया प्रति अवलोकन हेतु प्रस्तुत है। **Anx.-8**
18. माननीय महोदय जी, RSPCB जयपुर/बीकानेर द्वारा पिछले तीन वर्षों से पर्यावरण स्वीकृति के Violation/Non-compliance के सम्बन्ध में Show Cause Notice, अर्द्ध शासकीय पत्र तथा पत्र रीको लि. जयपुर/बीकानेर को जारी किये गये हैं। लेकिन रीको के विरुद्ध आज दिनांक 26.11.2023 तक Environmental Compensation राशि आरोपित नहीं की गई है जो कि RSPCB जयपुर/बीकानेर की कार्यप्रणाली प्रश्नचिह्नित प्रतीत होती है। जो कि एक जांच का विषय है।
19. माननीय महोदय जी, रीको लि. बीकानेर द्वारा करणी औद्योगिक क्षेत्र विस्तार परियोजना बीकानेर में समस्त 157 भूखण्ड विक्रय कर 150.00 करोड़ की राशि अर्जित की गई है लेकिन परियोजना में रीको द्वारा दिनांक 26.11.2023 तक 22.50 करोड़ की राशि निवेश किया गया है, शेष राशि 127.50 करोड़ रुपये जो परियोजना पर निवेश की जानी चाहिये लेकिन रीको लि. बीकानेर द्वारा आज दिनांक 26.11.2023 तक शेष राशि 127.50 करोड़ रुपये का निवेश परियोजना पर नहीं किया गया है जो कि एक जांच का विषय है।
20. माननीय महोदय जी, प्रार्थी द्वारा पिछले तीन वर्षों से रीको, RSPCB जयपुर, पर्यावरण विभाग जयपुर के उच्च अधिकारियों को पत्र प्रेषित किये गये हैं लेकिन RSPCB जयपुर तथा पर्यावरण विभाग जयपुर द्वारा रीको लि. बीकानेर के विरुद्ध आज दिनांक 26.11.2023 तक Environmental Compensation राशि आरोपित नहीं करने के कारण मजबूरी में आपको जनहित में मुख्य तथ्य, साक्ष्य अवलोकन हेतु प्रस्तुत किये जा रहे हैं।

अतः आपसे निवेदन है कि बिन्दु सं. 1 से 20 में अंकित तथ्यों, साक्ष्यों का अवलोकन कर पर्यावरण स्वीकृति सं. 978 दिनांक 11.04.2017 के violation/Non-compliance के संदर्भ में रीको लि. बीकानेर के विरुद्ध **Environmental Compensation** जनहित में आरोपित करने की कृपा करें। आपकी अति कृपा होगी।

सधन्यवाद।

संलग्न : उपरोक्तानुसार। Anx.-1 to Anx.-8

प्रार्थी,

Sd/-

ताहिर हुसैन पुत्र तौसिफ

विमल भवन के पीछे, ईशर जी बाड़े के पास, सर्वोदय बस्ती, बीकानेर।  
मो नं.: 8764260688, Email: hussaintahir990@gmail.com

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प्रतिलिपि: सूचनार्थ हेतु प्रेषित है-

1. श्रीमान् सदस्य सचिव, RSPCB जयपुर।
- ✓ 2. श्रीमान् क्षेत्रीय अधिकारी, RSPCB बीकानेर।

Tahir Hussain  
ताहिर हुसैन पुत्र तौसिफ

सेवा में,

श्रीमान् क्षेत्रीय अधिकारी,  
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,  
बीछवाल औद्योगिक क्षेत्र, बीकानेर-334006 (राज.)

विषय: Water Act 1974 तथा Air Act 1981, Environmental Act 1986, EIA Environment Notification dated 14.09.2006 की खुली अवहेलना के सम्बन्ध में ।  
प्रसंग: राजस्थान राज्य औद्योगिक विकास एवं निवेश निगम लिमिटेड (रीको) बीकानेर द्वारा आपके क्षेत्राधिकार में Consent to Operate प्राप्त किये बिना करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर को संचालित किये जाने के सम्बन्ध में ।

आदरणीय महोदय,

सादर निवेदन है कि प्रार्थी एक आम नागरिक है, जिसे मानव अधिकारों के तहत राजहित में हो रहे राजस्व नुकसान की जांच करने के सम्बन्ध में आपको पत्र भेजने का अधिकार प्राप्त है। रीको लि. द्वारा पिछले दिसम्बर 2019 से Water Act 1974 तथा Air Act 1981, Environmental Act 1986, EIA Environment Notification dated 14.09.2006 की खुली अवहेलना की जा रही है। जिसके सम्बन्ध में जिसके सम्बन्ध में मुख्य तथ्य, साक्ष्य, दस्तावेज अवलोकन हेतु आपके समक्ष प्रस्तुत किये जा रहे हैं जो निम्नलिखित है-

1. रीको लि. बीकानेर द्वारा करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर के सामने वर्ष 2003 (20 वर्षों) से Waste Water खड़े खोदकर डाला जा रहा है जो कि वर्तमान में 1,46,000 वर्गमीटर में फैल चुका है जिसके कारण आस-पास के निवासियों तथा आने-जाने वाले राहगीरों को परेशानी हो रही है। जिसके सम्बन्ध में फोटो ग्राफ्स दिनांक 01.12.2023 के अवलोकन हेतु प्रस्तुत है। Anx-1
2. रीको लि. बीकानेर द्वारा करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर के सामने आरक्षित भूमि में वर्ष 2003 से खड़े खुदवाकर Waste Water डाला जा रहा है। जिसकी पुष्टि क्षेत्रीय प्रबन्धक रीको लि. बीकानेर द्वारा जारी पत्र क्रमांक 1303 दिनांक 10.09.2003 से होती है, पत्र की विवेचना करना आवश्यक होगा- (पत्र की छाया प्रति अवलोकन हेतु प्रस्तुत है) Anx-2

क्रमांक: क्षे0प्र0/बीक/1303  
दिनांक : 10.09.2003

श्रीमान् सलाहकार (इंफ्रा),  
रीको लि., उद्योग भवन,  
जयपुर।

विषय: राज्य सरकार की पर्यावरण सुरक्षा एवं औद्योगिक संबंधी नीतियों में सुधार बाबत।  
संदर्भ: आपका पत्र क्रमांक आईपीआई/पी.3/24(सी) 6/737 दिनांक 04.09.2003

महोदय,

बीकानेर इकाई के अधीन निगम के द्वारा औद्योगिक क्षेत्र बीछवाल जो कि वर्ष 1982 से स्थापित कर विभिन्न चरणों में विकसित किया गया है। उक्त क्षेत्र में स्थापित इकाईयाँ अधिकतर खाद्य सामग्री निर्माण, वूलन की धुलाई व धागा बनाने आदि की इकाईयाँ स्थापित हुई है। उनके द्वारा निकाले जाने वाले प्रदूषित पानी के निस्तारण के लिये निगम के द्वारा 11 बीघा 4 बिस्वा भूमि में भूमि आवंटन करवाकर एवं खड़े खोदवाकर पानी उसमें डाला जा रहा है।

इसी प्रकार से औद्योगिक क्षेत्र करणी को वर्ष 1995 में स्थापित किया जाकर विभिन्न चरणों में विकसित किया गया है। इस क्षेत्र में भी औद्योगिक क्षेत्र बीछवाल की तरह ही खाद्य पदार्थ निर्माण एवं उनसे सम्बन्धित उद्योग स्थापित हुए हैं एवं निगम के द्वारा डिस्पोजल लैण्ड के लिये भूमि आरक्षित कर आरक्षित भूमि में खड़े खोदकर पानी निस्तारण की पद्धति अपनाई गई है।

धन्यवाद।

भवदीय,

ह/-

(एम एल. पंवार)

क्षेत्रीय प्रबन्धक रीको लि., बीकानेर



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3. रीको लि. बीकानेर द्वारा करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर में स्थापित करने के सम्बन्ध में राजस्थान राज्य प्रदूषण नियंत्रण मण्डल जयपुर से Water Act 1974 तथा Air act 1981 के अन्तर्गत Consent to Establish दिनांक 17.01.2012 के तहत प्राप्त की गई थी जो कि 30.11.2014 तक वैध थी। Consent to Establish की छाया प्रति अवलोकन हेतु प्रस्तुत है। Anx-3
4. राजस्थान राज्य प्रदूषण नियंत्रण मण्डल जयपुर द्वारा जारी Consent to Establish दिनांक 17.01.2012 के बिन्दु सं. 4 की विवेचना करना आवश्यक होगा-

...2.

Tarun Hansing

**That the control equipment as proposed by the applicant shall be installed before trial operation is started for which prior consent to operate under the provision of the Water Act and Air Act shall be obtained. This consent to establish shall not be treated as consent to operate.**

5. रीको लि. बीकानेर द्वारा Consent to Operate प्राप्त किये बिना करणी औद्योगिक क्षेत्र विस्तार परियोजना बीकानेर का Operation Dec. 2019 में आरम्भ कर दिया गया था। जिसकी पुष्टि रा.रा.प्र.नि.म. बीकानेर द्वारा दिनांक 25.06.2020 को किये गये निरीक्षण से होती है।
6. रीको लि. बीकानेर द्वारा करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर के सम्बन्ध में Water Act 1974 तथा Air Act 1981 के अन्तर्गत Consent to Operate दिनांक 01.12.2023 तक प्राप्त नहीं की गई है जो कि Consent to Establish दिनांक 17.01.2012 के बिन्दु सं. 4 की खुली अवहेलना है।
7. रीको लि. बीकानेर द्वारा करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर के सामने जमा Waste Water एवं गंदगी के निस्तारण के सम्बन्ध में दिनांक 01.12.2023 (20 वर्षों) तक किसी भी प्रकार का कोई **Time Bound Action Plan** नहीं बनाया गया है जो कि Environmental Act 1986, Water Act 1974, Air Act 1981 EIA Notification dated 14.09.2006 की खुली अवहेलना है जिसके लिये **Environmental Compensation** रीको के विरुद्ध आरोपित करने योग्य है।
8. रीको लि. बीकानेर के विरुद्ध Environmental Compensation आरोपित करने के सम्बन्ध में राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, रोड नं. 5 के सामने, सीकर रोड जयपुर (नॉर्थ) द्वारा जारी Show Cause Notice No. RPCB/ROJP/N/Gen.-102/654 दिनांक 17.11.2023 की विवेचना करना आवश्यक होगा- Show Cause Notice की छाया प्रति अवलोकन हेतु प्रस्तुत है। Anx-4

**Regional Office Jaipur (North), Rajasthan State Pollution Control Board**  
**Opposite Road, No. 5, VKIA, Sikar Road, Jaipur. E-mail: rorpcb.jaipur@gmail.com**  
**Phone No. 0141-2850100**  
 E-mail:/Registered Post

RPCB/ROJP/N/Gen-102/654

Date : 17.11.2023

**SRM,**  
 M/s RIICO Ltd. Jaipur (North)  
 Road No. 05, Sikar Road, VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of order of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018. Compliance of Municipal Solid Waste Management Rules, 2016

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause of permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/entity (hereinafter referred to as the industry) in the name of Vishwakarma Industrial Area (VKIA), which is an area development project operating at Sikar Road, Jaipur and during the process the industry discharges water and/or pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

**'That Industry has failed to apply and obtain Consent to Establish and Consent to Operate under the provision of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.'**

....3.

*T. K. Sharma*

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/or by making discharge of effluent/emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & other and the Hon'ble NGT in Original Application No., 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/mines/institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'
8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages cause to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25.09.2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum 745 days (i.e. from 08/01/2020 to 21/01/2022) for operating without consent and 656 days (i.e. from 22/01/2022 to 08/11/2023) for operating without consent, without providing treatment facility and discharge of wastewater into forest land for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. and, whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as Rs. 6,54,02,000/- on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any direction under section 33A of the Water Act and section 31A of the Air Act in writing to any person, officer or authority and such person officer or authority shall be bound to comply with such directions.

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

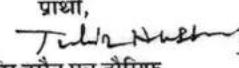
In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above-intended imposition of environmental compensation, you may submit your reply along with the evidence-based supporting documents in writing/in person by 04.12.2023, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,  
Sd/-  
(Vijay Sharma)  
Regional Officer

9. महोदय जी, बिन्दु सं. 1 से 8 में अंकित तथ्यों/साक्ष्यों/दस्तावेजों से यह स्पष्ट होता है कि रीको लि. बीकानेर द्वारा जानबूझकर Water 1974, Air Act 1981 and Environmental Act 1986, EIA Environmental Notification Dated 14.09.2026 की खुली अवहेलना की गई है। जिसके लिये रीको लि. बीकानेर पर Environmental Compensation आरोपित करने के लिये आप स्वयं अधिकृत हैं।

अतः आपसे निवेदन है कि उपरोक्त वर्णित बिन्दु सं. 1 से 9 का अवलोकन कर सर्वोच्चतम न्यायालय, नेशनल ग्रीन ट्रिब्यूनल द्वारा पारित आदेश तथा राजस्थान राज्य प्रदूषण नियंत्रण मण्डल (नॉर्थ) जयपुर द्वारा दिनांक 17.11.2023 के अन्तर्गत जारी Show Cause Notice की तर्ज पर रीको लि. बीकानेर के विरुद्ध Environmental Compensation आरोपित करने की कार्यवाही करें। की गई कार्यवाही की प्रतिलिपि प्रार्थी को रजिस्टर्ड डाक/ईमेल द्वारा प्रेषित करने की कृपा करें। अन्य किसी भी प्रकार की जानकारी के लिये प्रार्थी से सम्पर्क किया जा सकता है। प्रार्थी राजहित में सेवा देने के लिये तैयार व तत्पर है।

संलग्न: उपरोक्तानुसार। Anx. 1 to Anx. 4

प्रार्थी,  
  
ताहिर हुसैन पुत्र तौसिफ  
विमल भवन के पीछे, बाग बिकाणा के पास,  
सर्वोदय बस्ती, बीकानेर। मो.: 8764260688  
email: hussaintahir990@gmail.com

RIICO

राजस्थान स्टेट इण्डस्ट्रीयल डेवलपमेंट एण्ड  
इन्वेस्टमेंट कॉरपोरेशन लिमिटेड  
(राजस्थान सरकार का प्रतिष्ठान)  
जिला उद्योग केंद्र, धौपड़ा कटला,  
चानी बाजार, बीकानेर-334001  
दूरभाष : 0151-201612

1. आवंटित की जाने वाली भूमि में 3/4 हिस्से में नगर परिषद की सीमा बतलाई गई है लेकिन मास्टर प्लान के अनुसार भूमि उपयोग औद्योगिक प्रयोजनार्थ ही अग्रक्षित है।
2. ग्रामपुरा बस्ती एवं औद्योगिक क्षेत्र के बीच रेस्वे लाईन है। आवासीय रेस्वे लाईन के एक तरफ ही विकसित है दूसरी तरफ तमाम भूमि मास्टर प्लान के अनुसार औद्योगिक प्रयोजनार्थ प्रस्तावित है।
3. खानाजा कॉलोनी में 500 परिवारों की बस्ती बतलाई गई है जो कि गलत है इसमें से कुछ व्यक्तियों द्वारा अनाधिकृत रूप से सरकारी भूमि पर औद्योगिक क्षेत्र के विकास को देखते हुवे भू माफियों के द्वारा कब्जे किये हुये है।
4. वृषों का न्याय मन्वयदत्त न गलत किया गया है। इसकी मफिया की भी रही है। वास्तविक स्थिति में शोध अवगत कराया जावेगा।
5. उक्त भूमि में विशिष्ट आर्थिक जॉन (उन के लिये) राज्य सरकार द्वारा बनाने का विचार है।
6. पर्यावरण के सम्बंध में दिये गये विवरणों का प्रतिवृत्त पूर्व में उपरोक्तानुसार दिये गये विवरणानुसार कार्यवाही पूर्ण होने पर किसी प्रकार के पर्यावरण दुषित होने की कोई सम्भावना नहीं रहेगी। औद्योगिक क्षेत्र करणी एवं बीछवाल पूर्व में विकसित किये गये है। और यह भूमि इन दोनों के बीच में एग्रिड जॉन को जोड़ते हुवे मास्टर प्लान में प्रस्तावित औद्योगिक क्षेत्र के अनुसार ही विकसित किया जा रहा है जिसके लिये दिये गये तमाम विवरण आधारहीन है एवं दुर्भावना त भू-माफियों को जो कि कुछ सरकारी भूमि पर कब्जा है उनको विधि विरुद्ध सहायता देने के उद्देश्य से की जा रही है। अतः श्रीमान द्वारा चाही गई सुचना आघम कार्यवाही एवं उचित निर्देशार्थ प्रस्तुत है।

धन्यवाद.

भवदीय,

(एम.एल.पेवार)

क्षेत्रीय प्रबन्धक,

रीको लि०, बीकानेर।

संलग्न: उपरोक्तानुसार।

दूरभाष : 413201  
380751मुख्य कार्यालय : उद्योग भवन, तिलक मार्ग, जयपुर-302005  
तार : RIICO फ़ैक्स : 0141-404804

टेलैक्स : 0365-233 RIICO-IN



RIICO

Issued Under R.T.I. Act, 2005

6

राजस्थान स्टेट इण्डस्ट्रीयल डेवलपमेंट एण्ड  
इन्वेस्टमेंट कॉरपोरेशन लिमिटेड  
(राजस्थान सरकार का प्रतिष्ठान)  
जिला उद्योग केन्द्र, चौपड़ा कटला,  
रानी बाजार, बीकानेर-334001  
दूरभाष : 0151-201612

क्रमांक :- क्षेत्र 0 प्र 0/बीके/2003/ 1303  
दिनांक : 10.9.2003

श्रीमान् सलाहकार (इन्फ्रा)  
रीको लि०, उद्योग भवन,  
जयपुर।

विषय:- राज्य सरकार की पर्यावरण सुरक्षा एवं औद्योगिक संबंधी नीतियों में सुधार ताबरा।  
सन्दर्भ: आपका पत्र क्रमांक आईपीआई/पी.3/24(सी) 6/737 दिनांक 04.09.2003

महोदय,

बीकानेर इकाई के अधीन निगम के द्वारा औद्योगिक क्षेत्र बीछवाल जो कि वर्ष 1982 में स्थापित कर विभिन्न चरणों में विकसित किया गया है। उक्त क्षेत्र में स्थापित इकाईयाँ अधिकतर खाद्य मापगी निर्माण, चुलन की इकाईयाँ व भागा बनाने आदि की इकाईयाँ स्थापित हुई है। उनके द्वारा निकाले जाने वाले प्रदूषित पानी के निस्तारण के लिये निगम के द्वारा 11 बीघा 4 बिस्वा भूमि में भूमि आवंटन करवाकर एवं खड्डे खोदकर पानी उसमें डाला जा रहा है।

इसी प्रकार से औद्योगिक क्षेत्र करपी को वर्ष 1995 में स्थापित किया जाकर विभिन्न चरणों में विकसित किया गया है। इस क्षेत्र में भी औद्योगिक क्षेत्र बीछवाल की तरह ही खाद्य पदार्थ निर्माण एवं उन से सम्बंधित उद्योग स्थापित हुए है एवं निगम के द्वारा डिस्पोजल बेंड के लिये भूमि आरक्षित कर आरक्षित भूमि में खड्डे खोदकर पानी निस्तारण की पद्धति अपनाई गई है।

उपरोक्तानुसार निगम के द्वारा पूर्व में औद्योगिक इकाईयाँ द्वारा निस्तारित प्रदूषित पानी के निस्तारण हेतु जो पद्धति खड्डे खोदकर प्लान की गई वह पथावी नहीं है क्योंकि औद्योगिक इकाईयाँ के द्वारा निस्तारित प्रदूषित पानी को वाष्पीकरण एवं भूमि में पानी का निस्तारण या अन्य किसी कार्य में काम में लेना बहुत कम है। जिससे कि निगम के द्वारा तमाभ छोड़े गये खड्डे पानी ने सन्तुप्त होकर उसका दुषित पानी पास के क्षेत्र में भी फैल रहा है। इस सम्बंध में अद्ये दिन विभिन्न स्तर से जैसे समाचार पत्रों में प्रकाशन, औद्योगिक सधों के माध्यम से इसके समाधान हेतु शिकायतें आती रहती है।

इस सम्बंध में जिला औद्योगिक सलाहकार समिति में भी निर्णय किया गया कि पर्यावरण निवारण हेतु समिति का गठन कर उपरोक्त प्रदूषित जल के लिये परिशोधन संयंत्र लगाने का निर्णय किया गया है। जिसके लिये पर्यावरण समिति की ट्रस्ट डीट का प्रारूप तैयार किया जाकर ट्रस्ट से पंजीयन कराकर संयंत्र लगाने के लिये कार्यवाही चल रही है। जिसके लिये माननीय अध्यक्ष एवं प्रबंध निदेशक महोदय द्वारा भी श्रीमान् जिला कलेक्टर महोदय को निर्दिष्ट किया गया है।

उक्त-संलग्न पत्र में अन्य बिन्दुओं में पैगवार प्रतिउत्तर निम्न प्रकार से है:-

रीको लिमिटेड  
जयपुर-302005

Issued under RTI  
Bikaner, Rajasthan  
302001

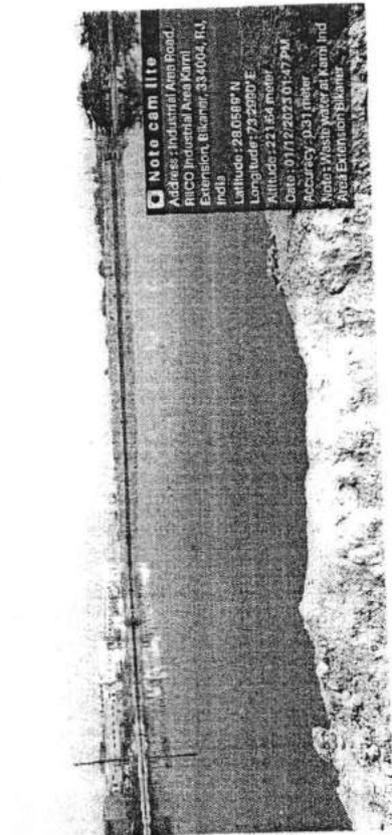
दूरभाष : 413201  
380751

मुख्य कार्यालय : उद्योग भवन, तिलक मार्ग, जयपुर-302005  
तार : RIICO  
फैक्स : 0141-404804

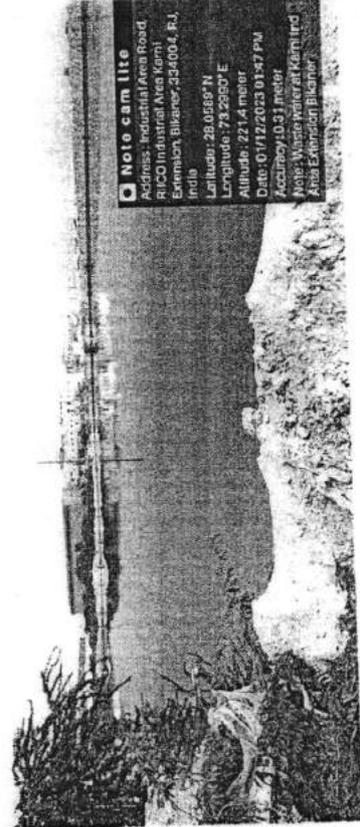
टेलीक्स : 0365-233 RIICO-IN



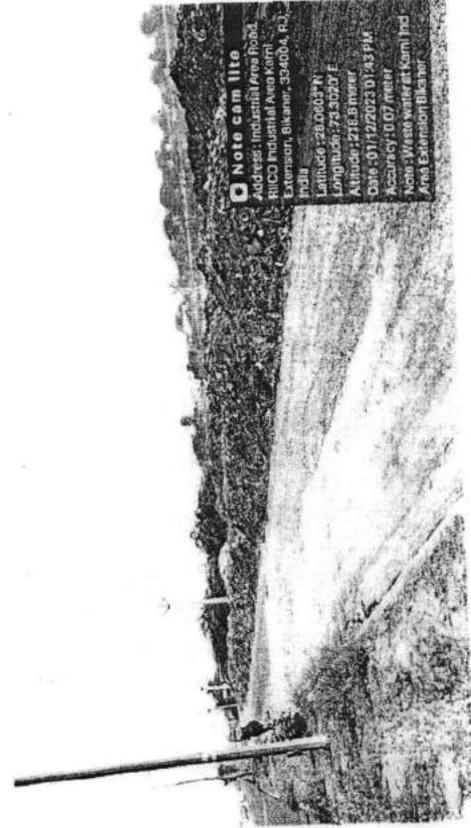
# WASTE WATER ACCUMULATED AT RIICO KARNI INDUSTRIAL AREA (EXTENSION) BIKANER (RAJASTHAN)



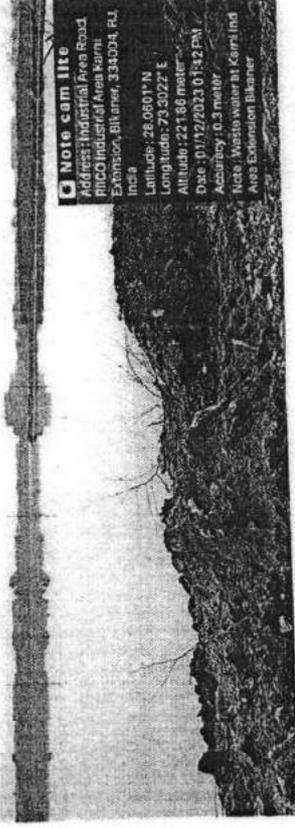
**Note cam lite**  
 Address: Industrial Area Road,  
 RIICO Industrial Area Karni,  
 Extension, Bikaner, 334004, R.J.,  
 India  
 Latitude: 28.0689°N  
 Longitude: 73.2950°E  
 Date: 01/12/2023 01:47 PM  
 Accuracy: 0.31 meter  
 Note: Waste water at Karni Ind  
 Area Extension Bikaner



**Note cam lite**  
 Address: Industrial Area Road,  
 RIICO Industrial Area Karni,  
 Extension, Bikaner, 334004, R.J.,  
 India  
 Latitude: 28.0689°N  
 Longitude: 73.2950°E  
 Date: 01/12/2023 01:47 PM  
 Accuracy: 0.31 meter  
 Note: Waste water at Karni Ind  
 Area Extension Bikaner



**Note cam lite**  
 Address: Industrial Area Road,  
 RIICO Industrial Area Karni,  
 Extension, Bikaner, 334004, R.J.,  
 India  
 Latitude: 28.0689°N  
 Longitude: 73.2920°E  
 Altitude: 221.86 meter  
 Date: 01/12/2023 01:43 PM  
 Accuracy: 0.07 meter  
 Note: Waste water at Karni Ind  
 Area Extension Bikaner



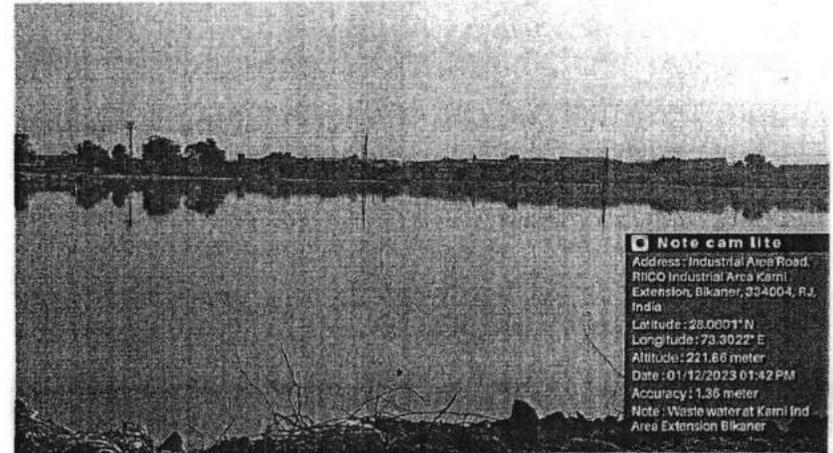
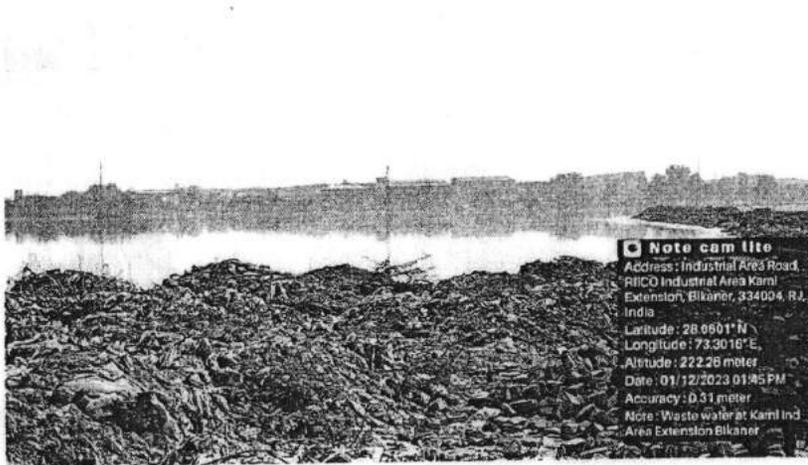
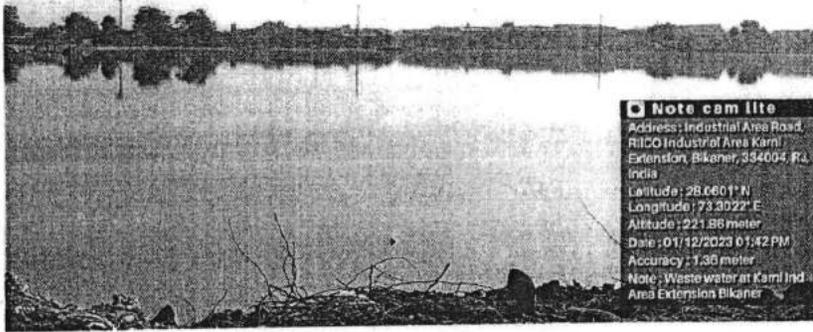
**Note cam lite**  
 Address: Industrial Area Road,  
 RIICO Industrial Area Karni,  
 Extension, Bikaner, 334004, R.J.,  
 India  
 Latitude: 28.0681°N  
 Longitude: 73.3022°E  
 Altitude: 221.86 meter  
 Date: 01/12/2023 01:42 PM  
 Accuracy: 0.3 meter  
 Note: Waste water at Karni Ind  
 Area Extension Bikaner

4. to Establish की छाया प्रति अवलोकन हेतु प्रस्तुत है। Anx-3  
 राजस्थान राज्य प्रदूषण नियंत्रण मण्डल जयपुर द्वारा जारी Consent to Establish दिनांक 17.01.2012 के  
 बिन्दु सं. 4 की विवचेना करना आवश्यक होगा-

*Tarika Hussain*

....2.

## WASTE WATER ACCUMULATED AT RIICO KARNI INDUSTRIAL AREA (EXTENSION) BIKANER (RAJASTHAN)



4.

to Establish की छाया प्रति अवलोकन हेतु प्रस्तुत है। Anx-3  
 राजस्थान राज्य प्रदूषण नियंत्रण मण्डल जयपुर द्वारा जारी Consent to Establish दिनांक 17.01.2012 के  
 बिन्दु सं. 4 की विवेचना करना आवश्यक होगा-

*Tanda H...*

.....2.



# Rajasthan State Pollution Control Board

Regional Office, Plot No Spl 33, Bichhwal Industrial Area,

Bikaner

Website:- environment.rajasthan.gov.in Phone:- 0151-2250006

RSPCB Helpline No :- 18001806127



RPCB/RO/BIK/ Gen-259/ 1865-1867

Date:- 03/01/2024

Regional Manager,  
RIICO Ltd.,  
Bichhwal Industrial Area,  
Bikaner

Sir,

Sub.:- Non compliance of the provisions of Water Act, 1974 and Air Act, 1981 by RIICO Ltd.- reg.

Ref.:- 1. This office Letter no 1317-1319 dated 25/08/2023 and 02/11/2023

2. A compliant received from Sh Tahir Hussain letter no 1298 dated 22/11/2023

Sir,

With reference to above subject, your attention is invited towards this office letter dated 02/11/2023 vide which you were asked to obtain CTE /CTO under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 & Air (Prevention and Control of Pollution) Act, 1981 for the industrial areas (Proposed & Existing and) of District Bikaner. As you may be aware, all the Industrial Estates/Parks/Complexes/Areas/Export Processing Zones /SEZS /Biotech Parks/Leather Complexes are required to obtain Consent to Establish (CTE) and Consent to Operate (CTO) under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 & Air (Prevention and Control of Pollution) Act, 1981.

However, A compliant has been received from Sh Tahir Hussain on dated 22/11/2023 regarding operation of the Bichhwal Industrial Area without valid Consent to Operate from the State Board. You have not submitted application of CTO under said acts and operating industrial area without valid CTO from the State Board. Besides above this office vide letter dated 28/07/2023 has asked you to install STP for the treatment of domestic effluent generated from the industrial, commercial, residential activities at Bichhwal Industrial Area. But neither reply nor proposal for installation of STP has been received from your office.

In view of above, you are again directed to apply & obtain CTE/CTO from the State Board under the provisions of Water Act'1974 and Air Act'81 for Bichhwal Industrial Area and other industrial areas and also submit time bound proposal for the installation of STP, failing which the State Board will be compelled to initiate the procedure for imposition of Environmental Compensation against the RIICO Industrial Area which are operational without valid consent from the State Board.

Your faithfully

  
(Pradeep Kr. Asnani)  
Regional Officer

Copy To:-

1. Member Secretary, RSPCB, Jaipur for information and necessary action please
2. Sh Tahir Hussain, Behind Vimal Bhawan, Sarvodai Basti, Near Ishar ji ka Bada, Bikaner.

  
Regional Officer



# Rajasthan State Pollution Control Board

Regional Office, Plot No Spl 33, Bichhwal Industrial Area,

Bikaner

Website:- environment.rajasthan.gov.in Phone:- 0151-2250006

RSPCB Helpline No :- 18001806127



RPCB/RO/BIK/Gen-259/2023-24/ 2416-2418

Date:- 21/03/2024

Sr. Regional Manager,  
RIICO Ltd.,  
Bichhwal Industrial Area,  
Bikaner.

**Sub:** - Regarding non-compliance of the provisions of Water Act, 1974 and Air Act, 1981 by RIICO Ltd., Bikaner

**Ref:** - (1) This office Letter no 1865-1867 dated 03/01/2024.

(2) A compliant received from Shri Tahir Hussain letter no 1425 dated 12/12/2023, letter no. 1496 dated 24/01/2024, letter no 1630 dated 27/02/2024, letter no 1639 dated 28/02/2024.

Sir,

With reference to above subject, earlier a letter for non-compliance of provision of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 was issued vide this Office letter no: RPCB/RO/BIK/Gen-259/1865-1867 dated 03/01/2024. It is also intimated that repeated complaints are being received from Shri Tahir Hussain regarding non-compliance of provisions of Water Act and Air Act in reference with industrial areas under jurisdiction of RIICO Bikaner. You are again advised to apply & obtain CTE/CTO from the State Board under the provisions of Water Act'1974 and Air Act'1981 for Bichhwal Industrial Area and other industrial areas and submit time bound proposal for the installation of sewage treatment plant.

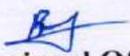
In the captioned subject matter in case of non-receipt of any reply, the procedure for imposition of Environmental Compensation against the RIICO Industrial Areas shall be initiated by the Board.

Your faithfully

  
(Rajkumar Meena)  
Regional Officer 

Copy To:-

1. Member Secretary, RSPCB, Jaipur for information please.
2. Sh Tahir Hussain, Behind Vimal Bhawan, Sarvoday Basti, Near Ishar ji ka Bada, Bikaner.

  
Regional Officer 



# Rajasthan State Pollution Control Board

Regional Office, Plot No Spl 33, Bichhwal Industrial Area,

Bikaner

Website:- environment.rajasthan.gov.in Phone:- 0151-2250006

RSPCB Helpline No :- 18001806127



RPCB/RO/BIK/Com-259/1865-1867

Date:-03/01/2024

Regional Manager,  
RIICO Ltd.,  
Bichhwal Industrial Area,  
Bikaner

Sir,

Sub.:- Non compliance of the provisions of Water Act, 1974 and Air Act, 1981 by RIICO Ltd.- reg.

Ref.:- 1. This office Letter no 1317-1319 dated 25/08/2023 and 02/11/2023

2. A compliant received from Sh Tahir Hussain letter no 1298 dated 22/11/2023

Sir,

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However, A compliant has been received from Sh Tahir Hussain on dated 22/11/2023 regarding operation of the Bichhwal Industrial Area without valid Consent to Operate from the State Board. You have not submitted application of CTO under said acts and operating industrial area without valid CTO from the State Board. Besides above this office vide letter dated 28/07/2023 has asked you to install STP for the treatment of domestic effluent generated from the industrial, commercial, residential activities at Bichhwal Industrial Area. But neither reply nor proposal for installation of STP has been received from your office.

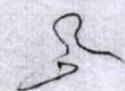
In view of above, you are again directed to apply & obtain CTE/CTO from the State Board under the provisions of Water Act'1974 and Air Act'81 for Bichhwal Industrial Area and other industrial areas and also submit time bound proposal for the installation of STP, failing which the State Board will be compelled to initiate the procedure for imposition of Environmental Compensation against the RIICO Industrial Area which are operational without valid consent from the State Board.

Your faithfully

  
(Pradeep Kr. Asnani)  
Regional Officer

Copy To:-

1. Member Secretary, RSPCB, Jaipur for information and necessary action please
2. Sh Tahir Hussain, Behind Vimal Bhawan, Sarvodai Basti, Near Ishar ji ka Bada, Bikaner.

  
Regional Officer

सेवा में,

श्रीमान् क्षेत्रीय अधिकारी,  
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,  
बीछवाल औद्योगिक क्षेत्र,  
बीकानेर-334006 (राज.)  
meail: ro.bikaner@gmail.com

विषय: Environmental compensation under Sec. 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Sec. 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court to Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Others. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No., 606/2018 Compliance of Municipal Solid Waste Management Rules 2916. के सम्बन्ध में।

प्रसंग : राजस्थान राज्य औद्योगिक विकास एवं निवेश निगम लिमिटेड (रीको) द्वारा आपके क्षेत्राधिकार में बीछवाल युनिट बीकानेर द्वारा Consent to Operate प्राप्त किये बिना पिछले 16 वर्षों से औद्योगिक क्षेत्र संचालित किये जाने के सम्बन्ध में।

आदरणीय महोदय,

सादर निवेदन है कि प्रार्थी एक आम नागरिक है, जिसे मानव अधिकारों के तहत राजहित में हो रहे राजस्व नुकसान की जांच करने के सम्बन्ध में आपको पत्र भेजने का अधिकार प्राप्त है। रीको लि. बीछवाल युनिट बीकानेर द्वारा Consent to Operate प्राप्त किये बिना पिछले 16 वर्षों से औद्योगिक क्षेत्र संचालित किये जा रहे हैं तथा Air Act 1981, Water Act 1974 के अधिसूचित दिशा-निर्देशों का खुल्ला उल्लंघन किया जा रहा है जिसके सम्बन्ध में मुख्य तथ्य, साक्ष्य, दस्तावेज दर्ज करने हेतु आपके समक्ष प्रस्तुत किये जा रहे हैं जो निम्नलिखित है-

1. Supreme Court of India द्वारा writ petition (C) No. 375 of 2012 में दिये गये निर्णय की छाया प्रति अवलोकन हेतु संलग्न है। Anx-1
2. National Green Tribunal Central Zone Bench, Bhopal द्वारा Original Application No. 97/2022(CZ) दिनांक 01.11.2023 में दिये गये निर्णय की छाया प्रति अवलोकन हेतु प्रस्तुत है। Anx-2
3. National Green Tribunal Principal Bench, New Delhi द्वारा Original application no. 606/2018 दिनांक 09.11.2023 में दिये गये निर्णय की छाया प्रति अवलोकन हेतु संलग्न है। Anx-3
4. राजस्थान राज्य प्रदूषण नियंत्रण मण्डल द्वारा जारी पत्र क्रमांक F-14(17)RPCB/Meeting/PLG/477-491 दिनांक 14.05.2007 के अन्तर्गत रीको लि. राजस्थान पर Water (Prevention & control Pollution) Act 1974 तथा Air Act 1981 लागू है। पत्र की छाया प्रति अवलोकन हेतु संलग्न है। Anx-4
5. राजस्थान राज्य प्रदूषण नियंत्रण मण्डल जयपुर द्वारा जारी पत्र क्रमांक F-5/Bikaner-3/Complaint/RPCB/Gr.II/2476 दिनांक 03.09.2008 के अन्तर्गत प्रबन्धक निदेशक रीको लि. जयपुर को रजिस्टर्ड पत्र जारी किया गया था। पत्र की छाया प्रति अवलोकन हेतु संलग्न है। Anx-5
6. रीको लि. बीकानेर द्वारा पत्र क्रमांक 3712 दिनांक 12.10.2015 के अन्तर्गत दी गई Undertaking की विवेचना करना आवश्यक होगा- Undertaking की छाया प्रति संलग्न है। Anx-6

#### UNDERTAKING

I, Mangilal Panwar, Regional Manager of Rajasthan State Industrial Development & Investment Corporation Ltd., Bikaner having its registered office at Udyog Bhawan, Tilak Marg, C-Scheme Jaipur-302015, Rajasthan India, do hereby undertake for compliance of following laws related to environment in all industrial areas under our jurisdiction.

1. The Water (Prevention and Control of Pollution) Act, 1974
2. The Air (Prevention and Control of Pollution) Act, 1981
3. The Environment Protection Act, 1986.

Date: 12.10.2015

Place : Bikaner

Sd/-

(Mangilal Panwar)  
Regional Manager  
RIICo Ltd., Bikaner

*Tatwarsingh*

.....2.

7. राजस्थान राज्य प्रदूषण नियंत्रण मण्डल जयपुर द्वारा जारी Show-Cause Notice क्रमांक F-14/ Tech-Bikaner(51-CETP)/RSPCB/Plg/736-738 दिनांक 02.09.2020 रीको लि. बीकानेर को जारी किया गया है। छाया प्रति अवलोकन हेतु संलग्न है। Anx-7
8. राजस्थान राज्य प्रदूषण नियंत्रण मण्डल जयपुर द्वारा जारी आदेश क्रमांक F.12(5-Adm)/RSPCB/2100-2112 दिनांक 12.10.2023 की छाया प्रति अवलोकन हेतु प्रस्तुत है। Anx-8
9. राजस्थान राज्य प्रदूषण नियंत्रण मण्डल जयपुर द्वारा जारी Show Cause Notice No. O & G-09/Jaisalmer/ OGM/RSPCB/63 Dated 25.10.2023 की छाया प्रति अवलोकन हेतु प्रस्तुत है। Anx-9
10. राजस्थान राज्य प्रदूषण नियंत्रण मण्डल बीकानेर द्वारा जारी पत्र क्रमांक RPCB/RO/BIK/Tech/Gen-78/1319 Dated 02.11.2023 की छाया प्रति अवलोकन हेतु प्रस्तुत है। Anx-10
11. राजस्थान राज्य प्रदूषण नियंत्रण मण्डल जयपुर द्वारा जारी आदेश F.14 (5-Adm)/RSPCB/Plg/1324-28 Dated 10.11.2023 की छाया प्रति अवलोकन हेतु प्रस्तुत है। Anx-11
12. राजस्थान राज्य प्रदूषण नियंत्रण मण्डल जयपुर द्वारा जारी आदेश F.14 (5-Adm)/RSPCB/Project/2505-2511 Dated 21.11.2023 की छाया प्रति अवलोकन हेतु प्रस्तुत है। Anx-12
13. महोदय जी, उपरोक्त वर्णित बिन्दु सं. 1 से 12 में अंकित सर्वोच्चतम न्यायालय, नेशनल ग्रीन ट्रिब्यूनल तथा राजस्थान राज्य प्रदूषण नियंत्रण मण्डल द्वारा जारी आदेश, Show Cause Notice/पत्रों के अवलोकन से यह स्पष्ट होता है कि रीको लि. बीछवाल युनिट बीकानेर द्वारा Air Act 1981, Water 1974 का पिछले 16 वर्षों से जानबूझकर उल्लंघन किया जा रहा है। जिसके लिये रीको लि. बीछवाल युनिट बीकानेर पर Environmental Compensation आरोपित करना उचित होगा।

अतः आपसे निवेदन है कि उपरोक्त वर्णित बिन्दु सं. 1 से 13 का अवलोकन कर सर्वोच्चतम न्यायालय, नेशनल ग्रीन ट्रिब्यूनल तथा राजस्थान राज्य प्रदूषण नियंत्रण मण्डल द्वारा जारी आदेश, Show Cause Notice/ पत्रों के अनुसार रीको लि. बीछवाल युनिट बीकानेर के विरुद्ध Environmental Compensation आरोपित करने की कार्यवाही करें। की गई कार्यवाही की प्रतिलिपि प्रार्थी को रजिस्टर्ड डाक/ईमेल द्वारा प्रेषित करने की कृपा करें। अन्य किसी भी प्रकार की जानकारी के लिये प्रार्थी से सम्पर्क किया जा सकता है। प्रार्थी राजहित में सेवा देने के लिये तैयार व तत्पर है।

संलग्न: उपरोक्तानुसार। Anx. 1 to Anx. 12

प्रार्थी,

*Tahir Hussain*

ताहिर हुसैन पुत्र तौसिफ

विमल भवन के पीछे, बाग बिकाणा के पास,  
सर्वोदय बस्ती, बीकानेर। मो.: 8764260688  
email: hussaintahir990@gmail.com

सेवा में,

श्रीमान् क्षेत्रीय अधिकारी  
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,  
बीछवाल औद्योगिक क्षेत्र, बीकानेर-334006

विषय: रीको लि. बीकानेर के विरुद्ध Environmental Compensation आरोपित करने के संदर्भ में ।  
प्रसंग : EC No. 978 Dt. 11.04.2017 के Violation/Non-compliance से सम्बन्धित ।

आदरणीय महोदय जी,

उपरोक्त विषयान्तर्गत लेख है कि प्रार्थी करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर में स्थापित एक Large खाद्य पदार्थ इकाई में कार्यरत है, जिसे मानव अधिकारों के तहत जनहित/लोकहित में रीको लि. बीकानेर के विरुद्ध Environmental Compensation आरोपित करने से सम्बन्धित मुख्य तथ्य, साक्ष्य आपके समक्ष प्रस्तुत किये जा रहे हैं जो निम्नानुसार है-

1. रीको लि0 बीकानेर ने करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर में स्थापित करने से सम्बन्धित पर्यावरण स्वीकृति सं. 978 दिनांक 11.04.2017 प्राप्त की गई थी ।
2. रीको लि. बीकानेर द्वारा करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर में 157 भूखण्ड विक्रय कर 150,00 करोड़ की राशि अर्जित कर मूलभूत सुविधाएं उपलब्ध करवाये बिना क्षेत्र का ऑपरेशन दिसम्बर 2019 में आरम्भ कर दिया गया था, उक्त कार्य EC No. 978 Dt. 11.04.2017 के Violation/Non-compliance की श्रेणी में आता है ।
3. रीको लि. बीकानेर द्वारा पिछले 80 माह से पर्यावरण स्वीकृति सं. 978 दिनांक 11.04.2017 का Violation/ Non-compliance की जा रही है। जिसके संदर्भ में मुख्य तथ्य अवलोकित हेतु प्रस्तुत है-
  - A. रीको लि. बीकानेर ने करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर में ट्यूबवेल निर्माण के सम्बन्ध में केन्द्रीय भूमि जल प्राधिकरण जल संसाधन मंत्रालय नई दिल्ली/जयपुर से दिनांक 12.12.2023 (80 माह) तक अनुमति प्राप्त नहीं की गई है। जो कि EC के बिन्दु सं. 28 का Violation है।
  - B. पर्यावरण स्वीकृति सं. 978 दिनांक 11.04.2017 के पार्ट-ए, Specific Condition के कन्स्ट्रक्शन फेस के बिन्दु सं. 5 में अंकित है कि P.P. shall invest at least an amount of Rs. 4277.29 lacs (before the project is put into use) for implementing various environmental protection measures. रीको ने 4277.29 लाख का खर्च किये बिना परियोजना को दिसम्बर 2019 में आरम्भ कर दिया। जो कि बिन्दु सं. 5 का Violation है।
  - C. रीको लि. बीकानेर ने EC के पार्ट-II Operation Phase में अंकित है कि An independent expert shall certify the installation of the Sewage Treatment Plant (STP) and a report this regard shall be submitted to the RPCB, before the project is commissioned for operation. Discharge of treated sewage shall conform to the norms & standards of the Rajasthan State Pollution Control Board. STP Plant स्थापित किये बिना परियोजना का ऑपरेशन आरम्भ कर दिया। जो कि पार्ट-II के ऑपरेशन फेस का Violation है।
  - D. रीको लि. बीकानेर ने करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर में 33.57% ग्रीन एरिया का निर्माण कार्य 12.12.2023 तक नहीं किया गया है? जो कि EC के बिन्दु सं. 14 का Violation है।
  - E. रीको लि. बीकानेर ने करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर को विकसित करने के संदर्भ में पर्यावरण स्वीकृति सं. 978 दिनांक 11.04.2017 में 11444.32 लाख रुपये का निवेश प्रस्तावित था। लेकिन दिनांक 12.12.2023 तक 2228.00 लाख रुपये का निवेश किया गया है। जो कि EC के बिन्दु सं. 8 का Violation है।
  - F. रीको लि. बीकानेर ने करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर से सम्बन्धित EC के बिन्दु सं. 23 में अंकित Six Monthly Compliance status report of the "Project along with implementation of environmental measures SEIAA & RSPCB Jaipur/Bikaner को दिनांक 12.12.2023 (80 माह) तक प्रेषित नहीं की गई है? जो कि बिन्दु सं. 23 का Violation है।
  - G. रीको लि. बीकानेर ने करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर से सम्बन्धित EC के बिन्दु सं. 2 में अंकित Six monthly Monitoring Report SEIAA Rajasthan & RSPCB Jaipur/Bikaner को दिनांक 12.12.2023 (80 माह) तक प्रेषित नहीं की गई है। जो कि बिन्दु सं. 2 का Violation है।
  - H. रीको लि. बीकानेर द्वारा करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर के संदर्भ में Consent to Operate आज दिनांक 12.12.2023 तक प्राप्त नहीं की गई है। Without Consent to Operate परियोजना को दिसम्बर 2019 में आरम्भ कर दिया गया। जो कि Air Act 1981, Water Act 1974, Environmental Act 1986, EIA Notification Dt. 14.09.2006 का Violation है।
4. राज्य सरकार द्वारा पर्यावरण स्वीकृति के Compliance से सम्बन्धित Monitoring Agency के लिये RSPCB जयपुर/बीकानेर को नियुक्त किया गया है। नोडल एजेंसी RSPCB जयपुर/बीकानेर द्वारा EC No. 978 Dt. 11.04.2017 के Violation/Non-compliance से सम्बन्धित Show Cause Notice/अर्द्ध शासकीय पत्र/पत्र रीको लि. जयपुर/बीकानेर को जारी किये गये है।



Area

Talwar

- A. RSPCB जयपुर द्वारा EC के Violation/Non-compliance से सम्बन्धित Show Cause Notice दिनांक 02.09.2020 रीको लि. बीकानेर को जारी किया गया है।
- B. भारत सरकार के पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, क्षेत्रीय कार्यालय (मध्य) लखनऊ द्वारा EC के Violation/Non-compliance से सम्बन्धित रीको लि. बीकानेर को दिनांक 22.09.2020 को पत्र जारी किया गया।
- C. RSPCB जयपुर द्वारा EC के Violation/Non-compliance के सम्बन्ध में रीको लि. बीकानेर को दिनांक 05.10.2020 को Show Cause Notice जारी किया गया।
- D. भारत सरकार के Ministry of Environment Forest and Climate Change New Delhi द्वारा EC के Violation/Non-compliance के सम्बन्ध में Member Secretary SEIAA Rajasthan 4 Institutional Area, Jaipur को दिनांक 24.11.2020 को पत्र प्रेषित किया गया था।
- E. श्री वीनू गुप्ता IAS Chairperson RSPCB जयपुर द्वारा EC के Violation/Non-compliance के सम्बन्ध में Shri Ashutosh A.T. Pendenkar Secretary, Industries & Managing Director RIICO Ltd. Jaipur, को DO Letter दिनांक 13.07.2021 को जारी किया गया।
- F. RSPCB जयपुर द्वारा Non-Compliance के संदर्भ में EC के Violation/Non-compliance के सम्बन्ध में रीको लि. बीकानेर को Show Cause Notice F.14/Tech/ Bikaner (45 RSPCB/B&C/ 2430-2432 दिनांक 04.01.2022 को जारी किया गया है।
- G. RSPCB बीकानेर द्वारा EC के Violation/Non-compliance के सम्बन्ध में जानकारी/सुझाव पत्र क्रमांक RO/RPCB/ BKN/Gen-78/2472 दिनांक 21.02.2022 के तहत SEE and GIC (HBC) Rajasthan State Pollution control Board, Jaipur को प्रेषित किये गये।

Several complaints regarding water pollution in the area, non-compliance regarding violation of the conditions of EC are being received regularly. The non-compliance of the conditions of EC reported during inspection dated 25.06.2020 were communicated to the RIICO, Ltd. by HO vide letter No. F-14/Tech Bikaner (51-CETP) RPCB/Plg/736-738 dated 02.09.2020.

Sd/-

Your Sincerely,  
(Pradeep Kumar Asnani)  
Regional Officer

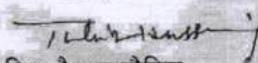
- H. RSPCB के GICLW विभाग के अधिकारी श्री नीरज माथुर द्वारा दिनांक 29.03.2022 को करणी इण्डस्ट्रीयल एरिया विस्तार बीकानेर का निरीक्षण किया गया था।
- I. RSPCB श्री वीनू गुप्ता IAS Chair person द्वारा दिनांक 08.04.2022 के तहत DO Letter श्रीमती अर्चना सिंह, प्रबन्धक निदेशक जयपुर को जारी किया गया था।
- J. RSPCB के सदस्य सचिव द्वारा पत्र क्रमांक 960 दिनांक 12.09.2022 प्रबन्धक निदेशक, रीको लि. जयपुर को जारी किया गया।
- K. RSPCB श्री नवीन महाजन IAS Chair Person द्वारा दिनांक 28.11.2022 के तहत अर्द्धशासकीय पत्र प्रबन्धक निदेशक रीको लि. जयपुर को जारी किया गया।
- L. RSPCB श्री बी. प्रवीण, सदस्य सचिव, द्वारा दिनांक 08.02.2023 के तहत अर्द्धशासकीय पत्र प्रबन्धक निदेशक रीको लि. जयपुर को जारी किया गया है।
- M. RSPCB श्री बी. प्रवीण, सदस्य सचिव, द्वारा दिनांक 02.03.2023 के तहत अर्द्धशासकीय पत्र प्रबन्धक निदेशक रीको लि. जयपुर को जारी किया गया है।
- N. RSPCB श्री विजय एन. सदस्य सचिव द्वारा दिनांक 14.07.2023, 29.11.2023 पत्र प्रबन्धक निदेशक रीको लि. जयपुर को जारी किये गये हैं।

महोदय जी, RSPCB जयपुर/बीकानेर द्वारा उपरोक्त वर्णित बिन्दु सं. A से N में अंकित जारी Show Cause Notice/अर्द्धशासकीय पत्रों/पत्रों के अवलोकन से यह स्पष्ट होता है कि रीको लि. बीकानेर द्वारा EC No. 978 दिनांक 11.04.2017 का पिछले 80 माह से Violation/Non-compliance किया जा रहा है। अतः रीको लि. बीकानेर पर **Environmental Compensation** राशि नियमानुसार आरोपित करने योग्य है जिसके लिये आप स्वयं अधिकृत हैं।

अतः आपसे निवेदन है कि बिन्दु सं. 1 से 4 में अंकित तथ्यों, साक्ष्यों का अवलोकन कर पर्यावरण स्वीकृति सं. 978 दिनांक 11.04.2017 के Violation/Non-compliance के संदर्भ में रीको लि. बीकानेर के विरुद्ध **Environmental Compensation** राशि नियमानुसार जनहित में आरोपित करने की कृपा करें तथा की गई कार्यवाही से सम्बन्धित सूचना/प्रतिलिपि प्रार्थी को रजिस्टर्ड डाक या ईमेल द्वारा प्रेषित करने की कृपा करें। अन्य किसी भी प्रकार की जानकारी के लिये प्रार्थी से सम्पर्क किया जा सकता है। प्रार्थी सदैव प्रदूषण बोर्ड को सेवा देने के लिये तैयार है।

सधन्यवाद।

प्रार्थी,

  
ताहिर हुसैन पुत्र तौसिफ

विमल भवन के पीछे, ईशर जी बाड़े के पास, सर्वोदय बस्ती, बीकानेर।  
मो. नं. : 8764260688, Email: hussaintahir990@gmail.com

सेवा में,

श्रीमान् क्षेत्रीय अधिकारी  
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,  
बीछवाल औद्योगिक क्षेत्र, बीकानेर।



विषय: **Environmental Compensation** आरोपित करने के सम्बन्ध में।  
प्रसंग: समाचार पत्रों में प्रकाशित समाचार के सम्बन्ध में।

आदरणीय महोदय,

सादर निवेदन है कि प्रार्थी बीकानेर (राज.) का सामाजिक कार्यकर्ता तथा पर्यावरण प्रेमी है जिसको मानवाधिकारों के तहत पर्यावरण के सम्बन्ध में पत्र प्रेषित करने का अधिकार प्राप्त है।

- रीको लि. द्वारा पिछले 16 वर्षों से आपके क्षेत्राधिकार में बिना Consent to Operate औद्योगिक क्षेत्र संचालित किये जा रहे हैं। जो कि Water Act 1974, Air Act 1981 की खुली अवहेलना है जिसके सम्बन्ध में आपके द्वारा कार्यालय आदेश 08.01.2020 की अनुपालना में **Environmental Compensation** राशि दिनांक 24.01.2024 तक आरोपित नहीं की गई है।
- पिछले काफी दिनों से रीको लि. द्वारा आपके क्षेत्राधिकार में संचालित औद्योगिक क्षेत्रों के सम्बन्ध में समाचार पत्रों में समाचार प्रकाशित हो रहे हैं। जिनकी छाया प्रतियां आपको अवलोकन हेतु प्रेषित की जा रही है जो निम्नलिखित है- (समाचार पत्र की छाया प्रतियां संलग्न है)

क्र.सं.	समाचार पत्र का नाम	दिनांक	समाचार पत्र में प्रकाशित समाचार
1	दैनिक युगपक्ष, बीकानेर	11.12.2023	रीको जयपुर पर 6.54 करोड़ का जुर्माना
2	दैनिक नफा-नुकसान, जयपुर	29.12.2023	करणी औद्योगिक क्षेत्र विस्तार परियोजना में सीईटीपी की स्थापना के निर्देश
3	दैनिक युगपक्ष, बीकानेर	29.12.2023	करणी औद्योगिक क्षेत्र में जल प्रदूषण समस्या का तत्काल हल करें।
4	दैनिक युगपक्ष, बीकानेर	15.01.2024	उद्यमियों पर आनन-फानन में जुर्माना ठोकने वाला मण्डल रीको पर 3 साल से मेहरबान
5	पंजाब केसरी जयपुर	16.01.2024	रीको औद्योगिक क्षेत्र को प्रदूषण से मुक्त करें
6	दैनिक भास्कर, जयपुर	18.01.2024	औद्योगिक क्षेत्रों में वायु व जल प्रदूषण रोकने में रीको विफल, स्वच्छता पर काम नहीं - आरतिया
7	दैनिक युगपक्ष, बीकानेर	20.01.2024	रीको नहीं कर रहा वायु-जल प्रदूषण एक्ट की पालना
8	दैनिक बिजनेस रेमेडीज, जयपुर	20.01.2024	औद्योगिक क्षेत्रों में प्रदूषण रोकने में रीको विफल- आरतिया

- महोदय जी, उपरोक्त वर्णित समाचार पत्रों में प्रकाशित समाचार से सम्बन्धित अध्यक्ष महोदय/सदस्य सचिव RSPCB जयपुर से ईमेल के तहत प्राप्त आदेश/निर्देश की छाया प्रति देने की कृपा करें।
- महोदय जी, उपरोक्त वर्णित समाचार पत्रों में प्रकाशित समाचार से सम्बन्धित आपके द्वारा अध्यक्ष महोदय/सदस्य सचिव, रा.रा.प्र.नि.मं. जयपुर ईमेल के तहत प्रेषित **Action Taken Report / Opinion / Advise**, की छाया प्रति देने की कृपा करें।
- महोदय जी, उपरोक्त वर्णित समाचार पत्रों में प्रकाशित समाचार से यह स्पष्ट होता है कि रीको लि. द्वारा संचालित औद्योगिक क्षेत्रों के कारण पर्यावरण प्रदूषित हो रहा है। पर्यावरण प्रदूषित को रोकने के लिये जनहित में **Environmental Compensation** राशि रीको पर आरोपित की जानी चाहिये।

अतः आपसे निवेदन है कि बिन्दु सं. 1 से 5 में अंकित तथ्यों/साक्ष्यों/समाचार पत्रों में प्रकाशित समाचार से सम्बन्धित RSPCB जयपुर को प्रेषित की गई **Action Taken Report/Opinion/Advise** की Pen Drive या छाया प्रति प्रार्थी को देने की कृपा करें। जो कि जनहित में होगा। **Pen Drive** तथा छाया प्रति के सम्बन्ध में शुल्क की जानकारी प्रार्थी को ईमेल तथा मोबाइल पर दी जा सकती है। आपको शुल्क उपलब्ध करवा दिया जायेगा।

संलग्न : उपरोक्तानुसार

प्रार्थी

अह  
3

ताहिर हुसैन पुत्र तौसिफ (सामाजिक कार्यकर्ता तथा पर्यावरण प्रेमी)  
विमल भवन के पीछे, ईशरजी बाड़े के पास, सर्वोदय बस्ती, बीकानेर।  
मो. : 8764260688, Email:hussaintahir990@gmail.com

क्रमांक : 1630

जनहित में प्रार्थना पत्र

दिनांक 27.02.2024

सेवा में,

श्रीमान् क्षेत्रीय अधिकारी  
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,  
बीछवाल औद्योगिक क्षेत्र, बीकानेर।

विषय: Environmental Compensation राशि आरोपित करने के सम्बन्ध में।

प्रसंग: रीको लि. बीकानेर द्वारा Water Act 1974, Air Act 1981 की खुली अवहेलना के संदर्भ में।

आदरणीय महोदय,

सादर निवेदन है कि प्रार्थी बीकानेर (राज.) का सामाजिक कार्यकर्ता तथा पर्यावरण प्रेमी है जिसको मानवाधिकारों के तहत हो रहे प्रदूषित पर्यावरण के सम्बन्ध में आपको पत्र प्रेषित करने का अधिकार प्राप्त है।

1. रीको लि. बीकानेर द्वारा संचालित/कार्यशील करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर के संदर्भ में Consent to Operate आज दिनांक तक 26.02.2024 तक प्राप्त नहीं की गई है। जिसकी पुष्टि श्रीमान् शिखर अग्रवाल अध्यक्ष महोदय, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल जयपुर द्वारा जारी अर्द्ध शासकीय पत्र क्रमांक 1280 दिनांक 23.01.2024 से होती है। अर्द्ध शासकीय पत्र की छाया प्रति संलग्न है। Anx-1
2. रीको लि. द्वारा करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर के संदर्भ में Consent to Establish दिनांक 17.01.2012 को प्राप्त की गई थी। Consent to Establish के बिन्दु सं. 4 में अंकित है कि परियोजना के Trial Operation से पूर्व Consent to Operate प्रदूषण मण्डल से प्राप्त करना आवश्यक है। Consent to Establish की छाया प्रति संलग्न है। Anx-2
3. रीको लि. द्वारा करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर का Trial Operation दिसम्बर 2019 में आरम्भ कर दिया गया था। जिसकी पुष्टि प्रदूषण मण्डल बीकानेर द्वारा दिनांक 25.06.2020 को किये गये निरीक्षण से होती है।
4. रीको लि. द्वारा करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर के संदर्भ में Water Act 1974, Air Act 1981 के अन्तर्गत आज दिनांक 26.02.2024 तक Consent to Operate प्राप्त नहीं की गई है। जो कि एकट की खुली अवहेलना है।
5. रीको लि. द्वारा करणी औद्योगिक क्षेत्र विस्तार (परियोजना) के संदर्भ में Consent to Operate प्राप्त किये बिना परियोजना को विकसित घोषित किया गया है। जिसकी पुष्टि रीको लि. बीकानेर द्वारा जारी कार्यालय आदेश क्रमांक 1921 दिनांक 25.01.2024 से होती है। (छाया प्रति संलग्न है) Anx-3
6. रीको लि. द्वारा करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर में मूलभूत सुविधाएं (Sewage Treatment Plant STP, पानी की निकासी के लिये नाले, नालियां, कचरा इकट्ठा करने के लिये डम्पिंग यार्ड) प्रदान नहीं की गई है जिसके कारण पर्यावरण प्रदूषित हो रहा है। जो कि एक जांच का विषय है।
7. रीको लि. द्वारा Water Act 1974, Air Act 1981 की खुली अवहेलना के सम्बन्ध में आपके मुख्यालय द्वारा जारी कार्यालय आदेश दिनांक 08.01.2020 की अनुपालना में रीको लि. बीकानेर पर Environmental Compensation राशि आरोपित करने योग्य है।
8. प्रार्थी द्वारा Environmental Compensation आरोपित करने के संदर्भ में पत्र क्रमांक 1496 दिनांक 24.01.2024 आपके कार्यालय में प्रस्तुत किया गया था, लेकिन आपके द्वारा आज दिनांक 26.02.2024 तक रीको लि. के विरुद्ध Environmental Compensation राशि आरोपित नहीं की गई है जो कि विधि की अवज्ञा है।

अतः आपसे निवेदन है कि उपरोक्त वर्णित बिन्दु सं. 1 से 8 में अंकित तथ्यों, साक्ष्यों, दस्तावेजों की जांच/सत्यापन कर रीको लि. बीकानेर के विरुद्ध नियमानुसार Environmental Compensation राशि आरोपित करने की कृपा करें तथा की गई कार्यवाही की प्रतिलिपि रजिस्टर्ड डाक/ईमेल द्वारा प्रार्थी को प्रेषित करने की कृपा करें। पत्र को सर्वोच्चतम प्राथमिकता दें।

धन्यवाद।

संलग्न : उपरोक्तानुसार। Anx-1 to Anx-3

प्रार्थी

Tahir Hussain

ताहिर हुसैन पुत्र तौसिफ (सामाजिक कार्यकर्ता तथा पर्यावरण प्रेमी)  
विमल भवन के पीछे, ईशरजी बाड़े के पास, सर्वोदय बस्ती, बीकानेर।  
मो. : 8764260688, Email: hussaintahir990@gmail.com

प्रतिलिपि : आवश्यक कार्यवाही हेतु प्रेषित है-

1. श्रीमती बंदना सिंघवी, सभागीय आयुक्त, बीकानेर संभाग, बीकानेर।
2. श्रीमती नम्रता वृष्णि, जिला कलेक्टर, बीकानेर।
3. श्रीमती मंजू नैन, महाप्रबन्धक, उद्योग विभाग, बीकानेर।

Sd/-

ताहिर हुसैन पुत्र तौसिफ



सेवा में,

श्रीमान् क्षेत्रीय अधिकारी  
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,  
बीछवाल औद्योगिक क्षेत्र, बीकानेर।

विषय: रीको लि. बीकानेर के विरुद्ध Environmental Compensation आरोपित करने के संदर्भ में।  
प्रसंग: EC No. 978 Dt. 11.04.2017 के Violation/Non-compliance से सम्बन्धित।

आदरणीय महोदय जी,

उपरोक्त विषयान्तर्गत लेख है कि प्रार्थी करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर में स्थापित एक Large खाद्य पदार्थ इकाई में कार्यरत है, जिसे मानव अधिकारों के तहत जनहित/लोकहित में रीको लि. बीकानेर के विरुद्ध Environmental Compensation आरोपित करने से सम्बन्धित मुख्य तथ्य, साक्ष्य आपके समक्ष प्रस्तुत किये जा रहे हैं जो निम्नानुसार है-

1. रीको लि.0 बीकानेर ने करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर में स्थापित करने से सम्बन्धित पर्यावरण स्वीकृति सं. 978 दिनांक 11.04.2017 प्राप्त की गई थी।
2. रीको लि. बीकानेर द्वारा करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर में 157 भूखण्ड विक्रय कर 150.00 करोड़ की राशि अर्जित कर मूलभूत सुविधाएं उपलब्ध करवाये बिना क्षेत्र का ऑपरेशन दिसम्बर 2019 में आरम्भ कर दिया गया था, उक्त कार्य EC No. 978 Dt. 11.04.2017 के Violation/Non-compliance की श्रेणी में आता है।
3. रीको लि. बीकानेर द्वारा पिछले 83 माह से पर्यावरण स्वीकृति सं. 978 दिनांक 11.04.2017 का Violation/ Non-compliance की जा रही है। जिसके संदर्भ में मुख्य तथ्य अवलोकित हेतु प्रस्तुत है-
  - A. रीको लि. बीकानेर ने करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर में ट्यूबवेल निर्माण के सम्बन्ध में केन्द्रीय भूमि जल प्राधिकरण जल संसाधन मंत्रालय नई दिल्ली/जयपुर से दिनांक 28.02.2024 (83 माह) तक अनुमति प्राप्त नहीं की गई है। जो कि EC के बिन्दु सं. 28 का Violation है।
  - B. पर्यावरण स्वीकृति सं. 978 दिनांक 11.04.2017 के पार्ट-ए, Specific Condition के कन्स्ट्रक्शन फेस के बिन्दु सं. 5 में अंकित है कि P.P. shall invest at least an amount of Rs. 4277.29 lacs (before the project is put into use) for implementing various environmental protection measures. रीको ने 4277.29 लाख का खर्च किये बिना परियोजना को दिसम्बर 2019 में आरम्भ कर दिया। जो कि बिन्दु सं. 5 का Violation है।
  - C. रीको लि. बीकानेर ने EC के पार्ट-II Operation Phase में अंकित है कि An independent expert shall certify the installation of the Sewage Treatment Plant (STP) and a report this regard shall be submitted to the RPCB, before the project is commissioned for operation. Discharge of treated sewage shall conform to the norms & standards of the Rajasthan State Pollution Control Board. STP Plant स्थापित किये बिना परियोजना का ऑपरेशन आरम्भ कर दिया। जो कि पार्ट-II के ऑपरेशन फेस का Violation है।
  - D. रीको लि. बीकानेर ने करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर में 33.57% ग्रीन एरिया का निर्माण कार्य 28.02.2024 तक नहीं किया गया है? जो कि EC के बिन्दु सं. 14 का Violation है।
  - E. रीको लि. बीकानेर ने करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर को विकसित करने के संदर्भ में पर्यावरण स्वीकृति सं. 978 दिनांक 11.04.2017 में 11444.32 लाख रुपये का निवेश प्रस्तावित था। लेकिन दिनांक 28.02.2024 तक 2248.00 लाख रुपये का निवेश किया गया है। जो कि EC के बिन्दु सं. 8 का Violation है।
  - F. रीको लि. बीकानेर ने करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर से सम्बन्धित EC के बिन्दु सं. 23 में अंकित Six Monthly Compliance status report of the "Project along with implementation of environmental measures SEIAA & RSPCB Jaipur/Bikaner को दिनांक 28.02.2024 (83 माह) तक प्रेषित नहीं की गई है? जो कि बिन्दु सं. 23 का Violation है।
  - G. रीको लि. बीकानेर ने करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर से सम्बन्धित EC के बिन्दु सं. 2 में अंकित Six monthly Monitoring Report SEIAA Rajasthan & RSPCB Jaipur/Bikaner को दिनांक 28.02.2024 (83 माह) तक प्रेषित नहीं की गई है। जो कि बिन्दु सं. 2 का Violation है।
  - H. रीको लि. बीकानेर द्वारा करणी औद्योगिक क्षेत्र विस्तार (परियोजना) बीकानेर के संदर्भ में Consent to Operate आज दिनांक 28.02.2024 तक प्राप्त नहीं की गई है। Without Consent to Operate परियोजना को दिसम्बर 2019 में आरम्भ कर दिया गया। जो कि Air Act 1981, Water Act 1974, Environmental Act 1986, EIA Notification Dt. 14.09.2006 का Violation है।



Taluk Bussij

....2.

4. राज्य सरकार द्वारा पर्यावरण स्वीकृति के Compliance से सम्बन्धित Monitoring Agency के लिये RSPCB जयपुर को अधिकृत किया गया है। नोटल एजेन्सी RSPCB जयपुर द्वारा EC No. 978 Dt. 11.04.2017 के Violation/Non-compliance से सम्बन्धित Show Cause Notice/अर्द्ध शासकीय पत्र/पत्र रीको लि. जयपुर/बीकानेर को जारी किये गये है।

- A. RSPCB जयपुर द्वारा EC के Violation/Non-compliance से सम्बन्धित Show Cause Notice दिनांक 02.09.2020, 05.10.2020, 04.01.2022 रीको लि. बीकानेर को जारी किया गया है।
- B. भारत सरकार के पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, क्षेत्रीय कार्यालय (मध्य) लखनऊ द्वारा EC के Violation/Non-compliance से सम्बन्धित रीको लि. को दिनांक 22.09.2020 को पत्र जारी किया गया।
- C. भारत सरकार के Ministry of Environment Forest and Climate Change New Delhi द्वारा EC के Violation/Non-compliance के सम्बन्ध में Member Secretary SEIAA Rajasthan 4 Institutional Area, Jaipur को दिनांक 24.11.2020 को पत्र प्रेषित किया गया था।
- D. Chairperson RSPCB जयपुर द्वारा EC के Violation/Non-compliance के सम्बन्ध में DO Letter Dt. 13.07.2021, 08.04.2022, 28.11.2022 Managing Director RIICO Ltd. Jaipur, का प्रेषित किये गये हैं।
- E. RSPCB श्री जी. प्रवीण, सदस्य सचिव, द्वारा दिनांक 08.02.2023, 02.03.2023 के तहत अर्द्धशासकीय पत्र प्रबन्धक निदेशक रीको लि. जयपुर को जारी किये गये है।
- F. RSPCB श्री विजय एन. सदस्य सचिव द्वारा दिनांक 14.07.2023, 29.11.2023 पत्र प्रबन्ध निदेशक रीको लि. जयपुर को जारी किये गये हैं।
- G. RSPCB बीकानेर द्वारा EC के Violation/Non-compliance के सम्बन्ध में जानकारी/सुझाव पत्र क्रमांक RO/RPCB/ BKN/Gen-78/2472 दिनांक 21.02.2022 के तहत SEE and GIC (HBC) Rajasthan State Pollution control Board, Jaipur को प्रेषित किये गये।

Several complaints regarding water pollution in the area, non-compliance regarding violation of the conditions of EC are being received regularly. The non-compliance of the conditions of EC reported during inspection dated 25.06.2020 were communicated to the RIICO, Ltd. by HO vide letter No. F-14/Tech Bikaner (51-CETP) RPCB/Plg/736-738 dated 02.09.2020.

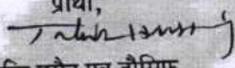
Sd/-

Your Sincerely,  
(Pradeep Kumar Asnani)  
Regional Officer

5. RSPCB जयपुर द्वारा उपरोक्त वर्णित बिन्दु सं. A से G में अंकित जारी Show Cause Notice/अर्द्धशासकीय पत्रों/पत्रों के अवलोकन से यह स्पष्ट होता है कि रीको द्वारा EC No. 978 दिनांक 11.04.2017 का पिछले 83 माह से Violation/Non-compliance किया जा रहा है।
6. प्रार्थी द्वारा उपरोक्त प्रकरण में पत्र क्रमांक 647 दिनांक 20.10.2022, पत्र क्रमांक 911 दिनांक 30.07.2023, पत्र क्रमांक 1298 दिनांक 22.11.2023, पत्र क्रमांक 1425 दिनांक 12.12.2023, जरिये स्पीड पोस्ट/ईमेल द्वारा आपके कार्यालय को प्रेषित किये गये थे। लेकिन आपके कार्यालय द्वारा उपरोक्त पत्रों का जवाब आज दिनांक 28.02.2024 तक अप्राप्त है, जो कि प्राकृतिक न्याय के सिद्धांतों की खुली अवहेलना है।
7. RSPCB जयपुर द्वारा EC No. 978 दिनांक 11.04.2017 के Violation/Non-compliance से सम्बन्धित रीको लि. बीकानेर के विरुद्ध Environmental Compensation राशि आज दिनांक 28.02.2024 तक आरोपित नहीं की गई है। जो कि विधि की अवज्ञा है।
8. महोदय जी, बिन्दु सं. 1 से 7 में अंकित तथ्यों, साक्ष्यों का अवलोकन कर रीको लि. बीकानेर के विरुद्ध Environmental Compensation राशि आरोपित करने की कृपा करें।

अतः आपसे निवेदन है कि बिन्दु सं. 1 से 8 में अंकित तथ्यों, साक्ष्यों का अवलोकन कर रीको लि. बीकानेर के विरुद्ध Environmental Compensation राशि आरोपित करने की कृपा करें जो कि विधि के हित में होगा तथा आरोपित राशि की सूचना/कार्यवाही से सम्बन्धित प्रतिलिपि प्रार्थी को रजिस्टर्ड डाक या ईमेल द्वारा प्रेषित करने की कृपा करें। सूचना/कार्यवाही के अभाव में प्रार्थी को नेशनल ग्रीन ट्रिब्यूनल सैन्ट्रल जोन भोपाल की शरण में जाना पड़ेगा जिसका समस्त वैधानिक दायित्व आपका होगा। पत्र को संपाल कर रखें वक्त जरूरत आपसे तलब किया जा सकता है।

सधन्यवाद।

प्रार्थी,  
  
ताहिर हुसैन पुत्र तौसिफ

विमल भवन के पीछे, बाग बिकाणा के पास, सर्वोदय बस्ती, बीकानेर।  
मो.नं.: 8764260688, Email: hussaintahir990@gmail.com



**REGIONAL OFFICE**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**Plot No. SPL – 33, Phase– II, Bichhwal Industrial Area,**  
**Bikaner - 334001 (Rajasthan)**

No. RO/RPCB/BKN/Gen-259/182-184

Date :- 26/04/2024

Senior Regional Manager,  
RIICO Ltd.,  
Bichhwal Industrial Area, Bikaner

**Subject:** - Regarding non-compliance of the provisions of Water Act'1974 and Air Act'1981 by RIICO Ltd., Bikaner

- Ref:** - (i) This Office letter no 1865-67 dated 03/01/2024 and 2416-2418 dated 21/03/2024.  
(ii) Regular complaint received from Shri Tahir Hussain vide letter no 1657 dated 03/03/2024, 1694 dated 10/03/2024 and 1751 dated 18/03/2024.  
(iii) Letter received from Shri Narayan Das Tulsani letter no 10232 dated 30/01/2024 and 10280 dated 05/02/2024  
(iv) RIICO Ltd letter no. 68 dated 05/04/2024 received on date 09/04/2024.

Sir,

With reference to above it is submitted that after examination of your letter dated 05/04/2024 it was observed that RIICO Ltd, Bikaner has not submitted time bound proposal for installation of sewage treatment plant and any information related to obtain Consent from the State Board. Therefore, you are once again advised to apply & obtain CTE/CTO from the State Board under the provisions of Water Act'1974 and Air Act'1981 for Bichhwal Industrial Area and other industrial areas and submit time bound proposal for the installation of sewage treatment plant failing which, the procedure for imposition of Environmental Compensation against the RIICO Industrial Areas shall be initiated by the Board.

Your Faithfully

  
(Rajkumar Meena)  
Regional Officer 

Copy to:-

1. Member Secretary, RSPCB, Jaipur for information please.
2. Shri Tahir Hussain, Behind Vimal Bhawan, Sarvoday Basti, Near Ishar Ji Ka Bada, Bikaner.

  
Regional Officer 



Rajasthan State Industrial Development  
& Investment Corporation Ltd.  
(A Rajasthan Government Undertaking)  
Unit Office, Industrial Area, Buchwald,  
Bikaner-334006

Tel/Fax: 0151-2250023 (O)

CIN No.: U13100RJ1969SGC001263

GSTIN: 08AABCR4695J1ZW

Email: Bikaner@riico.co.in

No. : U(18)/2024-2025/ 230

Date : 07.05.2024

Regional Officer  
Rajasthan State Pollution Control Board  
Bikaner

Sub:- Regarding non-compliance of the provisions of Water Act 1974 and Air Act 1981 by RIICO Ltd. Bikaner.

Ref:- Your letter No. 182 date 26.04.2024.

Sir,

With reference to above cited subject, it submitted that as per opinion of Advocate General, Rajasthan regarding obtaining CTE/CTO for industrial Areas, "A developer like RIICO is not required to obtain consent either under sections 25 or 26 of the Water (Prevention & Control of Pollution) Act of 1974 or under section of the Air (Prevention & control of Pollution) Act +of 1981.

In view of the guidance of Advocate General, all Unit Heads are hereby directed by the Management of Corporation not to submit any new application to RSPCB for obtaining CTE/CTO for the industrial areas to be developed/developed by RIICO. Furthermore, all application of CTE/CTO under process with RSPCB to be withdrawn with immediate effect. In this regards a circular vide no. 257 dated 09.04.2024 was issued by Advisor (E.M.). RIICO Jaipur. (Copy Enclosed)

Thanking you,

With Regards,

Sr. D.G.M

RajKaj Ref  
6991278

Signature valid

Digitally signed by S. Kumar Garg  
Deputy General Manager  
Date: 2024.05.07 11:34:14 IST  
Reason: Approved

Head Office : Udyog Bhawan, Tilak Marg, Jaipur  
Phone : 0141-2227751(6 Lines), 5113201 (6Lines), Fax : 0141-5100000



2003, Rajasthan, Senior Deputy General  
Manager  
Website: www.riico.co.in

RAJASTHAN STATE INDUSTRIAL DEVELOPMENT & INVESTMENT  
CORPORATION LIMITED JAIPUR - 302005

No.: EM/212MR/257  
Dated: 09 April, 2024

**CIRCULAR**

In the matter of obtaining CTE/CTO for industrial areas, opinion of Advocate General, Rajasthan has been obtained. According to the opinion received from the Advocate General vide letter dated 05.03.2024 "*a developer like RIICO is not required to obtain consent either under sections 25 or 26 of the Water (Prevention & Control of Pollution) Act of 1974 or under section 21 of the Air (Prevention & Control of Pollution) Act of 1981.*"

In view of the guidance of Advocate General, all Unit Heads are hereby directed not to submit any new application to RSPCB for obtaining CTE/CTO for the industrial areas to be developed/ developed by RIICO. Furthermore, all applications of CTE/CTO under process with RSPCB to be withdrawn with immediate effect.

This bears approval of the Managing Director.

(Subhash Maharia)  
Advisor (EM)

Copy to:

1. All controlling officer/ Cell Incharge
2. All Unit Heads, RIICO
3. GM (IT) for uploading on RIICO website

Copy also to:

1. Sr. PS to Chairman for kind information of Chairman
2. Sr. PS to MD for kind information of Managing Director
3. Sr. PS to ED for kind information of Executive Director

RajKaj Ref  
6542605



**Signature valid**

Digitally signed by Subhash Maharia  
Designation: Advisor  
Date: 2024.04.08 21:58:21 IST  
Reason: Approved



# Rajasthan State Pollution Control Board

Regional Office, Plot No Spl 33, Bichhwal Industrial Area,

Bikaner

Website:- environment.rajasthan.gov.in Phone:- 0151-2250006

RSPCB Helpline No :- 18001806127



RPCB/RO/BIK/Gen-295/ 858

Date:- 14/06/2024

(For HBC Cell)

Member Secretary,  
Rajasthan State Pollution Control Board,  
Jaipur.

Subject :- Regarding non-compliance of the provisions of Water Act 1974 and Air Act 1981 by RIICO Ltd, Bikaner.

- Ref :-
1. This office letter no RO/RPCB/BKN/Gen-259/182-184 dated 26/04/2024.
  2. RIICO Ltd Letter no U(18)/2024-2025/230 dated 07/05/2024.
  3. This office letter no RPCB/RO/BIK/Gen-295/493-494 dated 25/05/2024
  4. Hon'ble NGT Central Zone Bench, Bhopal order dated 22/04/2024 in the matter O.A. No. 83/2024 (cz) Tahir Hussian V/s Collector, Bikaner & Ors.

Sir,

With reference to above subject, it is requested that letter was written to Head Office vide above referred letter dated 25-05-2024 for seeking guidance for RIICO Ltd. reply may be considered or not regarding applicability of CTE & CTO. However, any directions/guidance have not been received yet from Head Office and the matter is still pending. It is also mentioned that O.A. No.: - 83/2024 (CZ), Tahir Hussain vs Collector, Bikaner & Ors has been filed in Hon'ble National Green Tribunal Central Zone Bench, Bhopal regarding operation of Karni Industrial Area (Karni extension) developed by RIICO Ltd without Consent to Establish and Consent to Operate from Board.

Therefore, it is once again requested to kindly provide guidance regarding RIICO Ltd reply may be considered or not regarding applicability of CTE & CTO, so that action may be initiated accordingly.

Yours Sincerely,

Encls:- As above

  
(Rajkumar Meena)  
Regional Officer



# Rajasthan State Pollution Control Board

Regional Office, Plot No Spl 33, Bichhwal Industrial Area,  
Bikaner



Website:- environment.rajasthan.gov.in Phone:- 0151-2250006  
RSPCB Helpline No :- 18001806127

RPCB/RO/BIK/Gen-295/493-494

Date:- 25/05/2024

Member Secretary,  
Rajasthan State Pollution Control Board,  
Jaipur.

Subject:- Regarding non-compliance of the provisions of water Act 1974 and Air Act 1981 by RIICO Ltd, Bikaner.

Ref:- (i) This office letter no RO/RPCB/BKN/Gen-259/182-184 dated 26.04.2024.  
(ii) RIICO letter no U(18)/2024-2025/230 dated 07.05.2024.

Sir,

With reference to above subject, it is submitted that RIICO Ltd was advised to apply and obtain Consent to Establish and Consent to Operate from the State Board under provisions of Water Act'1974 & Air Act'1981 for Bichhwal Industrial Area and other Industrial Areas.

In this context letter RIICO Ltd has submitted a letter and reported that as per opinion of Advocate General, Rajasthan regarding obtaining CTE & CTO for Industrial Area's "A developer like RIICO is not required to obtain consent either section 25 or 26 of the Water (Prevention & Control of Pollution) Act, 1974 or under section of the Air Prevention & Control of Pollution) Act, 1981".

Therefore, it requested to clarify that the RIICO reply may be considered or not at this Office level. Please provide guideline to this Office in this matter. Copy of letter is being forwarded to Head Office for further necessary action in the matter.

Yours Sincerely,

Encl:- As above

  
(Rajkumar Meena)  
Regional Officer 

Copy to:- Group In charge (HBC Cell), Rajasthan State Pollution Control Board,  
Jaipur.

  
Regional Officer 



Rajasthan State Industrial Development  
& Investment Corporation Ltd.  
(A Rajasthan Government Undertaking)  
Unit Office, Industrial Area, Buchwald,  
Bikaner-334006

Tel/Fax: 0151-2250023 (O)

CIN No.: U13100RJ1969SGC001263

GSTIN: 08AABCR469SJ1ZW

Email: Bikaner@riico.co.in

No. : U(18)/2024-2025/ 230

Date : 07.05.2024

Regional Officer  
Rajasthan State Pollution Control Board  
Bikaner

Sub:- Regarding non-compliance of the provisions of Water Act 1974 and Air Act 1981 by RIICO Ltd. Bikaner.

Ref:- Your letter No. 182 date 26.04.2024.

Sir,

With reference to above cited subject, it submitted that as per opinion of Advocate General, Rajasthan regarding obtaining CTE/CTO for industrial Areas, "A developer like RIICO is not required to obtain consent either under sections 25 or 26 of the Water (Prevention & Control of Pollution) Act of 1974 or under section of the Air (Prevention & control of Pollution) Act +of 1981.

In view of the guidance of Advocate General, all Unit Heads are hereby directed by the Management of Corporation not to submit any new application to RSPCB for obtaining CTE/CTO for the industrial areas to be developed/developed by RIICO. Furthermore, all application of CTE/CTO under process with RSPCB to be withdrawn with immediate effect. In this regards a circular vide no. 257 dated 09.04.2024 was issued by Advisor (E.M.), RIICO Jaipur. (Copy Enclosed)

Thanking you,

With Regards,

Sr. D.G.M

RajKaj Ref  
6991278

Signature valid

Digitally signed by Sr. D.G.M. Kumar Ga  
2003, Designation: Senior Deputy Gener

Head Office : Udyog Bhawan, Tilak Marg, Jaipur  
Phone : 0141-2227751(6 Lines), 5113201 (6Lines), Fax : 0141-510

Date: 2024.05.07 11:34:14 IST  
Reason: Approved

RAJASTHAN STATE INDUSTRIAL DEVELOPMENT & INVESTMENT  
CORPORATION LIMITED JAIPUR - 302005

No. EM/212MK/257  
Dated: 09 April, 2024

**CIRCULAR**

In the matter of obtaining CTE/CTO for industrial areas, opinion of Advocate General, Rajasthan has been obtained. According to the opinion received from the Advocate General vide letter dated 05.03.2024 "a developer like RIICO is not required to obtain consent either under sections 25 or 26 of the Water (Prevention & Control of Pollution) Act of 1974 or under section 21 of the Air (Prevention & Control of Pollution) Act of 1981."

In view of the guidance of Advocate General, all Unit Heads are hereby directed not to submit any new application to RSPCR for obtaining CTE/CTO for the industrial areas to be developed/ developed by RIICO. Furthermore, all applications of CTE/CTO under process with RSPCB to be withdrawn with immediate effect.

This bears approval of the Managing Director.

(Subhash Maharia)  
Advisor (EM)

Copy to:

1. All controlling officer/ Cell Incharge
2. All Unit Heads, RIICO
- ✓ 3. GM (IT) for uploading on RIICO website

Copy also to:

1. Sr. PS to Chairman for kind information of Chairman
2. Sr. PS to MD for kind information of Managing Director
3. Sr. PS to ED for kind information of Executive Director

RajKaj Ref  
6542605



**Signature valid**

Digitally signed by Subhash Maharia  
Designation: Advisor  
Date: 2024.04.08 22:58:21 IST  
Reason: Approved



# Rajasthan State Pollution Control Board

Regional Office, Plot No Spl 33, Bichhwal Industrial Area,

Bikaner

Website:- environment.rajasthan.gov.in Phone:- 0151-2250006

RSPCB Helpline No :- 18001806127



RPCB/RO/BIK/Gen-295/ 493-494

Date:- 25/05/2024

Member Secretary,  
Rajasthan State Pollution Control Board,  
Jaipur.

Subject:- Regarding non-compliance of the provisions of water Act 1974 and Air Act 1981 by RIICO Ltd, Bikaner.

Ref:- (i) This office letter no RO/RPCB/BKN/Gen-259/182-184 dated 26.04.2024.  
(ii) RIICO letter no U(18)/2024-2025/230 dated 07.05.2024.

Sir,

With reference to above subject, it is submitted that RIICO Ltd was advised to apply and obtain Consent to Establish and Consent to Operate from the State Board under provisions of Water Act'1974 & Air Act'1981 for Bichhwal Industrial Area and other Industrial Areas.

In this context letter RIICO Ltd has submitted a letter and reported that as per opinion of Advocate General, Rajasthan regarding obtaining CTE & CTO for Industrial Area's "A developer like RIICO is not required to obtain consent either section 25 or 26 of the Water (Prevention & Control of Pollution) Act, 1974 or under section of the Air Prevention & Control of Pollution) Act, 1981".

Therefore, it requested to clarify that the RIICO reply may be considered or not at this Office level. Please provide guideline to this Office in this matter. Copy of letter is being forwarded to Head Office for further necessary action in the matter.

Yours Sincerely,

Encl:- As above

  
(Rajkumar Meena)  
Regional Officer 

Copy to:- Group In charge (HBC Cell), Rajasthan State Pollution Control Board,  
Jaipur.

  
Regional Officer 



Rajasthan State Industrial Development  
& Investment Corporation Ltd.  
(A Rajasthan Government Undertaking)  
Unit Office, Industrial Area, Buchwald,  
Bikaner-334006  
Tel/Fax: 0151-2250023 (O)  
CIN No.: U13100RJ1969SGC001263  
GSTIN: 08AABCR4695J1ZW  
Email: Bikaner@riico.co.in  
No. : U(18)/2024-2025/ 230  
Date : 07.05.2024

Regional Officer  
Rajasthan State Pollution Control Board  
Bikaner

Sub:- Regarding non-compliance of the provisions of Water Act 1974 and Air Act 1981 by RIICO Ltd. Bikaner.  
Ref:- Your letter No. 182 date 26.04.2024.

Sir,

With reference to above cited subject, it submitted that as per opinion of Advocate General, Rajasthan regarding obtaining CTE/CTO for industrial Areas, "A developer like RIICO is not required to obtain consent either under sections 25 or 26 of the Water (Prevention & Control of Pollution) Act of 1974 or under section of the Air (Prevention & control of Pollution) Act +of 1981.

In view of the guidance of Advocate General, all Unit Heads are hereby directed by the Management of Corporation not to submit any new application to RSPCB for obtaining CTE/CTO for the industrial areas to be developed/developed by RIICO. Furthermore, all application of CTE/CTO under process with RSPCB to be withdrawn with immediate effect. In this regards a circular vide no. 257 dated 09.04.2024 was issued by Advisor (E.M.). RIICO Jaipur. (Copy Enclosed)

Thanking you,

With Regards,

Sr. D.G.M

RajKaj Ref  
6991278

Signature valid

Digitally signed by Sr. D.G.M. Kumar Garg

Designation: Senior Deputy General

Manager  
Date: 2024.05.07 11:34:14 IST

Reason: Approved

Head Office : Udyog Bhawan, Tilak Marg, Jaipur-302005, Rajasthan  
Phone : 0141-2227751(6 Lines), 5113201 (6Lines), Fax : 0141-5100000



RAJASTHAN STATE INDUSTRIAL DEVELOPMENT & INVESTMENT  
CORPORATION LIMITED JAIPUR - 302005

No.: EM/212MR/ 257  
Dated: 09 April, 2024

CIRCULAR

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In view of the guidance of Advocate General, all Unit Heads are hereby directed not to submit any new application to RSPCB for obtaining CTE/CTO for the industrial areas to be developed/ developed by RIICO. Furthermore, all applications of CTE/CTO under process with RSPCB to be withdrawn with immediate effect.

This bears approval of the Managing Director.

(Subhash Maharia)  
Advisor (EM)

Copy to:

1. All controlling officer/ Cell Incharge
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3. GM (IT) for uploading on RIICO website

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3. Sr. PS to ED for kind information of Executive Director

RajKaj Ref  
6542605



Signature valid

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Designation: Advisor  
Date: 2024.04.08 21:58:21 IST  
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